

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 61 OF 2023 (WZ)

Shree Firdos Cambatta

...Applicant

Versus

State of Gujarat & Ors.

...Respondents

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BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 61 OF 2023 (WZ)

Shree Firdos Cambattta Applicant
Versus
State of Gujarat & Ors. Respondents

AFFIDAVIT IN REPLY
ON BEHALF OF RESPONDENT NO. 5

I, Dhaval Patel aged: 39 years, serving as Managing Director, Gujarat State Aviation Infrastructure Company Limited, having office at GUJSAIL Complex, near Torrent Sub-Station, SVPI Airport, do hereby solemnly affirm on oath and state as under:

1. I have read and understood the present application and being conversant with the facts and circumstances of the present case, I am competent to file this affidavit on behalf of respondent no.5, as under.
2. At the outset, I deny each and every allegation made and contention raised in the present application, insofar as they are contrary to what has been stated hereinafter, are false and are denied as if the same are specifically set out and traversed seriatim.

3. **GRIEVANCE RAISED IN THE MATTER**

- 3.1 I say and submit that gravamen of the Applicant in the present application, pertains to felling of trees in the parcel of land bearing Survey Nos. 313, 322 and 323 Mouje: Hansol, Taluka: Asarva total admeasuring 25020 sq. mtrs., (hereinafter referred to as “present/said land”) allegedly on account of Development of Sabarmati Riverfront Phase-2.
- 3.2 At the outset, I categorically say and submit that no activity pertaining to cutting and felling of trees has been undertaken on the present land by the answering respondent or his agents or any other authorized person. At the further outset, I say that



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only species of plant/tree existing/growing on the present land is Gando Bavad (*Prosopis Juliflora*).

4. BRIEF HISTORY OF LAND

- 4.1 I say and submit that the present lands, were originally "Gauhar lands" allotted to Gram Panchayat. In the year 2007, the applicant in the present application had encroached upon one of the parcels of present lands i.e., land bearing survey no. 313 admeasuring 1200 sq. mtrs. Subsequent to the encroachment, the applicant had also preferred an application before Hansol Gram Panchayat seeking allotment of land bearing survey no. 313 admeasuring 1200 sq. mtrs. for the purpose of growing trees.
- 4.2 The Hansol Gram Panchayat acting absolute contrary to the provisions of law, instead of taking steps for removing illegal encroachment of the applicant, passed a resolution dated 15.05.1969, whereby, the land bearing survey no. 313 admeasuring 1200 sq. mtrs. was allotted to the present applicant on certain conditions.
- 4.3 I say and submit that in view of the aforesaid action taken by Hansol Gram Panchayat, the Ld. Collector, Ahmedabad passed an order dated 30.06.1971 bearing no. C.B. Land/9063 resuming the land bearing survey no. 313 back with the State Government.
- 4.4 I say and submit that resolution dated 22.02.1986 was passed by Urban Development department bearing resolution no. K.V/71/06/W.V.A/1004/74017, whereby, it was directed that in respect of all the talukas, villages coming within the jurisdiction of Municipal Corporation, name of the panchayat be deleted from the revenue records and lands to be declared as "Government Lands". I say and submit that by effect of the aforesaid notification, the present lands were also included within the jurisdiction of Municipal Corporation in the year 1986.
- 4.5 Thereafter, District Collector, Ahmedabad passed an order being order no. CB/CTS-2/S.J.F/Hansol/Survey No. 313,322,323/C-21604/Ka-7922/2014 dated 14.07.2014

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whereby, the land was allotted for the purpose constructing of Staff Quarters for Class-I and Class-II officers.

- 4.6 On 24.07.2019, technical team of Gujarat State Aviation Infrastructure Company Limited (hereinafter referred to as "GUJSAIL"), comprising of Chief Pilot and Flight dispatcher along with Talati Officer as a representative of Collector Office, inspected the present site for the purpose of developing Helipad.
- 4.7 Thereafter, on 27.08.2019 Director, Civil Aviation, Government of Gujarat sent a proposal to Collector, Ahmedabad for allotment of land bearing Survey No. 313, 322,323 and 329 total admeasuring 3.32.86 hectares for the development of helipad. A Copy of letter proposal dated 27.08.2019 is annexed herewith and marked as **Annexure: A**.
- 4.8 The Director, Civil Aviation, Government of Gujarat had also issued letters dated 20.02.2020 and 01.06.2020 reiterating the request of allotment of land bearing Survey No. 313, 322,323 and 329 for the purpose of developing helipad. A Copy of letters dated 20.02.2020 and 01.06.2020 is annexed herewith and marked as **Annexure: B1 and B2 respectively**.
- 4.9 Thereafter, on 05.03.2022, the Ld. District Collector passed an order quashing the earlier allotment order dated 14.07.2014 and the land bearing Survey No. 313, 322,323 and 329 was re-allotted to Gujarat Industries and Mines Department for the purpose of developing Helipad on the present land. A Copy of Order dated 05.03.2022 is annexed herewith and marked as **Annexure: C**.
- 4.10 As there was illegal encroachment on the part-land bearing survey no. 329, Director, Civil Aviation, Government of Gujarat issued a letter dated 31.03.2022 to Ld. Collector, Ahmedabad to take steps for removing the encroachment on the said land and to get the land measured by the Office of District Inspector Land Record (hereinafter referred to as "DILR"). A Copy of Letter dated 31.03.2022 is annexed herewith and marked as **Annexure: D**.
- 4.11 In furtherance thereto, on 19.05.2022 a letter was issued by DILR to Mamlatdar, Asarwa, wherein it is mentioned that as



Shauze

per the punchnama, the present land is an open land and only one species of plant/tree is growing over the land i.e., "Ganda Bavad". It was further mentioned that some illegally constructed raw (*Kaccha*) houses are also present on part-land. Therefore, a request was made to Ld. Mamlatdar, to provide sketch of the land with specifications of the boundaries, to initiate further actions for the purpose of carrying out measurement activity on the land. A Copy of letter dated 19.05.2022 is annexed herewith and marked as **Annexure: E**.

A letter dated 29.06.2022, with similar request was issued by the DILR to the Director, Civil Aviation for providing information regarding boundaries of the land for the purpose of carrying out measurement activity. A Copy of letter dated 29.06.2022 is annexed herewith and marked as **Annexure: F**.

Pursuant to the same, Director, Civil Aviation vide letter dated 07.07.2022 requested Mamlatdar, Aswarwa to provide details as requested by DILR as requested by DILR. A Copy of letter dated 07.07.2022 is annexed herewith and marked as **Annexure: G**.

- 4.12 Since, illegal encroachment was on Survey No. 329 only, therefore on 06.10.2022, possession of present land i.e., remaining survey numbers (Survey no. 313,322 and 323) was taken over by the answering respondent for the purpose of developing Heliport. A Copy of possession receipt dated 06.10.2022 is annexed herewith and marked as **Annexure: H**.
- 4.13 Thereafter, considering the uncontrolled growth of Ganda Bavad/bushes on the present land, after obtaining approval from Director, Civil Aviation, answering respondent issued a tender for "Land clearing work for development of Heliport for Survey No. 313,322 and 323". A Copy of tender document is annexed herewith and marked as **Annexure: I**.
- 4.14 After evaluating all the technical bids, Letter of Intent dated 01.11.2022 was issued by the answering respondent in favour of M/s Gajanand Services for removal of "Gand Bavad", "Khakhri", bushes (Acaica) from the land. A Copy of letter of intent dated 01.11.2022 is annexed herewith and marked as **Annexure: J**.

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- 4.15 On 02.11.2022 Deputy Collector (Director, Civil Aviation) issued a letter to the Range Forest Officer, Forest Department as well as to Garden and Parks department, Ahmedabad Municipal Corporation, Ahmedabad, informing them about the allotment of tender to M/s Gajanand Services for clearing the bushes (*bawad*) present on the present land. A Copy of letter dated 02.11.2022 is annexed herewith and marked as **Annexure: K.**
- 4.16 In response to the aforesaid letter, the answering respondent was in receipt of letter dated 19.11.2022 issued by Director, Garden and Parks department, Ahmedabad Municipal Corporation, Ahmedabad. A Copy of letter dated 19.11.2022 is annexed herewith and marked as **Annexure: L.**
- 4.17 Subsequently on 28.11.2022, the answering respondent was in receipt of a letter dated 10.11.2022 issued by Ld. Resident Additional Collector, Ahmedabad. By way of aforesaid letter Ld. Resident Additional Collector, Ahmedabad informed the answering respondent that Original Application No. 549/2022, pertaining to development of Sabarmati Riverfront on Survey No. 313,322 and 323 is pending for adjudication before Hon'ble National Green Tribunal and therefore, requested to refrain from initiating any activity over land bearing Survey No. 313,322 and 323. A Copy of letter dated 10.11.2022 is annexed herewith and marked as **Annexure: M.**
- 4.18 Pursuant to the aforesaid letter, the answering respondent issued a letter dated 13.12.2022 to M/S Gajanand Services directing them not to take any steps for clearing the present land till the final disposal of the Original Application No. 549/2022 pending before National Green Tribunal. A Copy of letter dated 13.12.2022 is annexed herewith and marked as **Annexure: N.**

5. SUBMISSIONS

- 5.1 I say and submit that allegations levelled by the Applicant in the present application regarding cutting of standing trees on the land bearing Survey No. 313,322 and 323 is absolutely false and incorrect in nature. The answering respondent says and

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submits that no activity in respect of cutting and felling of trees which are prohibited by law has been undertaken on the present land by the answering respondent or his agents or any other authorized person. A Copy of Google images dated 31.10.2022 i.e., prior to filing of present application and google image on the date of filing of present affidavit is annexed herewith and marked as **Annexure: O**.

The answering respondent says and submits that on superimposing both the images it is evident that no activity with regards to or cutting or felling of prohibited trees has been conducted on the present land till date.

- 5.2 I say and submit that on receipt of letter dated 28.11.2022 from the Ld. Resident Additional Collector, Ahmedabad to refrain from carrying out any activity on present land, the answering respondent immediately issued letter dated 13.12.2022 to M/s Gajanand Services directing them "not" to carry out any activity till further directions, in furtherance of work order dated 01.11.2022 and subsequently cancelled the work order issued.
- 5.3 I categorically say and submit that no activity in respect cutting or felling of prohibited trees is undertaken on the present land by the answering respondent or his agents or any other authorized person.
- 5.4 I further say and submit that on 12.11.2024, a site inspection (land bearing Survey No. 313,322 and 323) was carried out by the team of answering respondent comprising of Chief Executive, Officer, Sr. Manager (Airline and Air Cargo), Manager (IT and Project) and Manager (Airports and Helipad) and an inspection report is prepared. A Copy of the inspection report dated 12.11.2024 is annexed herewith and marked as **Annexure: O**.

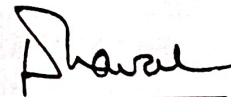
On perusal of the inspection report dated 12.11.2024, it is clear that no activity in respect of cutting and felling of prohibited trees has taken place on the present land. Moreover, as per the aforesaid site inspection report **Gando Baval (Prosopis Julifora)** is the only species present on the present land.

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Therefore, the averment made by the Applicant with respect to the cutting of trees planted by him after 45 years is absolutely false, incorrect and misleading in nature and the applicant is put to strict proof thereof.

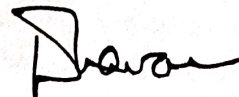
6. The answering respondent says and submits that the application preferred by the Applicant is unreasonable, perverse and misleading in nature and therefore, deserves no consideration.
7. That in view of the aforementioned facts and circumstances, this Hon'ble Tribunal may not entertain the present Application and pass appropriate order(s).



DEPONENT

VERIFICATION

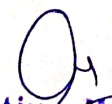
Verified at _____ on this day of ____th November 2024 that the contents of the above affidavit are true and correct, nothing stated therein is false and nothing material has been concealed therefrom.



DEPONENT



SR.422
 Solemnly affirmed by
 Shri..Dhaval..Patel...
 who is Identified by
 Shri..Sanjay..Parmar
 whom I know personally
 Dt. 16/11/2024


 Executive Magistrate
 Gandhinagar

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निदेशक नागरिक उड्डयन

गुजरात सरकार

गुजसेल कोम्प्लेक्ष,
टोरेन्ट सब स्टेशन के पास,
अस.वी.पी.आए अरपोट,
अहमदाबाद - ३८० ००४



सत्यमेव जयते

Director of Aviation
Government of Gujarat

GUJSAIL Complex,
Nr. Torrent Sub Station,
S.V.P.I Airport,
Ahmedabad - 380 004.

ता.२७-०८-२०१६

नं.अेवीअेन/अमदावाए/२०१६-२०/ २५५

Annexure - A

प्रति,

कलेक्टरश्री, अमदावाए

अमदावाए कलेक्टरश्रीनी ओफ़िस,

सुभाष ब्रिज सर्कल,

अमदावाए

विषय : अमदावाए भाते हेलिपेड डेवेलोपमेन्ट माटे सरकारी जमीन उपलब्ध करावी आपवा बाबत.

श्रीमान

उपरोक्त विषय अनुसंधाने अत्रेनी कचेरीनां चीङ पायलोट (हेलीकोप्टर), इलाहट डीस्पेयर, गुजसेल तथा तलाटीश्री, (हासोल, अमदावाए) द्वारा ता.२४/०७/२०१६नां रोज हेलीपेड डेवेलोपमेन्ट माटे साहट सर्वे करवामां आवेल. तेओनां जएाव्या मुजब हांसोल, अमदावाएनी सर्वे नं.३१३,३२२,३२३ तथा ३२६नी कुल ३.३२.८५ हे. सरकारी जमीन हेलीपेड डेवेलोपमेन्ट माटे अनुकुण होय, (साहट सर्वे रीपोर्टनी नकल सामेल छे.) तेटली जमीन नियामकश्री, नागरीक उड्डयन, गुजरात सरकारनां नामे तबदीक करवा नम्र विनंती. जमीन तबदीलनी दरभास्त आ साथे सामेल छे.

आभार

बिडाए (६२२१२६७७ नकल-३)

आपनो विश्वासु

(केप्टन अजय चौहाण)

नियामकश्री, नागरिक उड्डयन

गुजरात सरकार

Office Phone : +91-79-22882068, Fax : +91-79-22858170

Airport Office : Gujarat Government Old Hangar, S.V.P.I. Airport, Ahmedabad-380003.

Phone : +91-79-22869961 Fax : +91-79-22850776

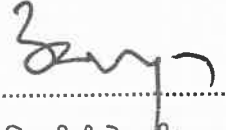
સરકારી ખાતા / કચેરી માટે સરકારી જમીન વર્ગફેર કરવાની અરજી સાથેના પુરાવા

(અરજદાર ખાતુ/કચેરીએ અરજી સાથે રજૂ કરવાનું રહેશે.)

અ.નં.	વિગત	હા/ના/લાગુ પડતું નથી
૧	૨	૩
૧	અરજીપત્ર	હા
૨	માંગણીવાળી જમીનની ૭/૧૨ ની પ્રમાણિત નકલ, ૮-અ	હા
૩	માંગણીવાળી જમીનનો નક્શો તથા લેન્ડ યુઝ પ્લાન	હા
૪	વિભાગ/ખાતાના વડાનો પત્ર	હા
૫	બાર-કોડ સ્ટીકર લગાવેલ છે.	

સ્થળ : અમદાવાદ

તારીખ : ૨૭/૦૮/૨૦૧૯



કચેરીના અધિકારીશ્રીનો સહી/નામ/ સિક્કો

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કચેરીનું નામ : નિયામકશ્રી, નાગરિક ઉક્રયન
કચેરીનું સરનામું : નિયામકશ્રી, નાગરિક ઉક્રયનની કચેરી,
ગુજસેલ કોમ્પલેક્ષ, ટોરેન્ટ-સબ સ્ટેશનની
બાજુમાં, એસ.વી.પી.આઇ. એરપોર્ટ,
અમદાવાદ-૩૮૦ ૦૦૪.

તારીખ : ૨૭/૦૮/૨૦૧૯

પ્રતિ,

કલેક્ટરશ્રી,

જિલ્લા કલેક્ટરની કચેરી

જિલ્લા સેવા સદન, સુભાષબ્રીજ સર્કલ, અમદાવાદ.

વિષય : અમદાવાદ તાલુકાના હાસોલ ગામની સરકારી જમીન વર્ગફેર કરવા બાબત.

શ્રી માન,

૧. અરજદાર ખાતા/કચેરીનું નામ અને : નિયામકશ્રી, નાગરિક ઉક્રયન ની કચેરી
સરનામું : ગુજસેલ કોમ્પલેક્ષ, ટોરેન્ટ-સબ સ્ટેશનની
બાજુમાં, એસ.વી.પી.આઇ. એરપોર્ટ,
અમદાવાદ-૩૮૦ ૦૦૪.
વિભાગ : ઉદ્યોગ અને ખાણ વિભાગ
(નાગરિક ઉક્રયન), ગાંધીનગર

૨. માંગણીવાળી જમીનની વિગતો :

ગામ/શહેરનું નામ	તાલુકો	સર્વે/બ્લોક નંબર / સીટી સર્વે નંબર	ક્ષેત્રફળ હે.આરે.ચો.મી.	જમીનની લંબાઇ X પહોળાઇ
હાસોલ	અમદાવાદ	૩૧૩, ૩૨૨, ૩૨૩ તથા ૩૨૯	૩.૩૨.૮૬	સાથેના નક્શા મુજબ

૩. માંગણીવાળી જમીનના ગામ નમૂના નં.૭/૧૨ કે પ્રોપર્ટીકાર્ડ ની પ્રમાણિત નકલ સામેલ છે? : સામેલ છે.
૪. જમીન માંગણીનો હેતુ : હેલીપેડ ડેવેલોપમેન્ટ - અમદાવાદ
૫. માંગણીવાળી જમીનનો નક્શો તેમજ લેન્ડ યુઝ પ્લાન સામેલ છે? : હા
૬. વિભાગ /ખાતાના વડાની મંજૂરી મળેલ : હા
૭. જો આ અગાઉ જમીન ફાળવવામાં આવેલ હોય તો તે હેતુસર જમીનનો સંપૂર્ણ ઉપયોગ થયો છે. કે કેમ? : ના
૮. અન્ય વિગત : ના

ઉપર્યુક્ત વિગતે માંગણીવાળી જગ્યા વર્ગફેર કરી આપવા વિનંતી છે.

સ્થળ : અમદાવાદ

તારીખ : ૨૭/૦૮/૨૦૧૯

અધિકારીની સહી/નામ/ સિક્કો

બાંહેધરી

આથી અમો જણાવીએ છીએ કે, ઉપર અરજીમાં જણાવેલ તમામ વિગતો/હકીકતો ખરી અને બરાબર છે.

અધિકારીની સહી/નામ તથા સિક્કો

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GujSAIL mail SURVEY REPORT FOR PROPOSED HELIPAD

SURVEY REPORT FOR PROPOSED HELIPAD

Krishna Subhash <techaasa@gujisail.org>
To: Samir Bundeja <ao@gujisail.org>
Cc: Virendra Mehta <v@gujisail.org>, Vikas Nigam <vinigam@gmail.com>

Tue, Aug 20, 2019 at 3:07 PM

Dear Samir Sir,

Please find attached survey report for the proposed helipads and do the needful as earliest as possible.
Thanking you.

With Best Regards,

Krishna Subhash

Manager (Operations & Helipads)

GUJSAIL

(Gujarat State Avia for Infrastructure Company Limited)

GUJARAT CIVIL AVIATION

GUJSAIL-COMPLEX,

Government New Hangar,

Nr. Torrent Power Sub Station,

S.V.P.I. Airport,

Ahmedabad.

Mobile: 91-9428352693

Phone : 079-22882044

Fax No.:079 -22858130

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कृपया अपने पर्यावरण का खयाल रखें । इस डाक को तभी छापें जब अति-आवश्यक हो।

Save Trees! Print only if required.



SURVEY REPORT.docx

14K

SURVEY REPORT FOR PROPOSED HELIPAD

DATE OF SITE VISIT: 24/01/2019

TIME: 0900 HRS to 1730 HRS

TEAM FOR SITE VISIT:

- | | |
|-----------------------|---|
| 1. Capt. Vikas Nigam | Chief Pilot (helicopter) Govt. of Gujarat |
| 2. V S Mehra Flight | Dispatcher, GUISAIL |
| 3. Prashant Prajapati | Talati (Hansol) |

• **INSPECTED SITE DETAILS:**

Area No.67 HANSOL-1

• **LAND DETAILS:**

Revenue Survey No.:-313,

Revenue Survey No.:-322.

Revenue Survey No.:-323

Revenue Survey No.:-329.

• **OWNER OF THE LAND:**

Govt. owned land

• **CONCLUSION:**

During the site visit and physical survey the piece of land founds suitable and appropriate for landing and takeoff for helicopter. Presently site founds free from any type of obstructions for flight operation. Therefore, a requested would be immediately being initiated for the acquisition of land for the proposed Helipad.

No.AVN/Ahmedabad/2019-20/255

Date: 27/08/2019

To,

Collector, Ahmedabad

Ahmedabad Collector's Office,

Subhash Bridge Circle,

Ahmedabad.

Subject : Matter of making Government land available for helipad development at Ahmedabad.

Dear Sir,

With reference to the above subject, site survey for helipad development was done on 24/07/2019 by Chief Pilot (Helicopter), Flight Dispatcher, Gujsel and Talatishree, (Hasol, Ahmedabad) of this office. According to them, survey no. 313, 322, 323 and 329 of Hansol, Ahmedabad has a total area of 3.32.86 ha. Government land should be suitable for helipad development. (Copy of site survey report enclosed.) Hence it is kindly requested to transfer that much land in the name of Director, Civil Aviation, Government of Gujarat. The land transfer proposal is enclosed herewith.

thank you

Enclosed (Proposal Copy – 3)

Yours truly

(Capt. Ajay Chauhan)
Director, Civil Aviation
Gujarat of Govt.

Application of demand for declassification of government land for government
account / office

Name of the Office : Director, Civil
Aviation

Office Address : Director, Office of
Civil Aviation, Gujssel Complex,
Beside Torrent-Sub Station, S.V.P.I.
Airport, Ahmedabad-380004.

Date : 27/08/2017

To,

The Collector,

District Collector's Office

Zilla Seva Sadan, Subhashbrij Circle,

Ahmedabad.

**Subject: Reclassification of government land of Hasol village of
Ahmedabad.**

Dear Sir,

1. **Name of the Applicant Department/Office and :** Director, Office of Civil
Aviation

Address : GUJSAIL Complex, Nr. Torrent-Sub Station, S.V.P.I. Airport,
Ahmedabad-380 004.

Department : Industries and Mines (Civil Aviation), Gandhinagar

2. **Details of land demanded:**

Name of Village / City	Taluko	Survey / Block / City Survey No.	Area Ha. Are. Sq. Mtr.	Land Length X Width
Hansol	Ahmedabad	313, 322, 323 & 329	3.32.86	As per Map

3. Attached attested copy of Village Sample No.7/12 or Property Card of the claimed land? : included.
4. Purpose of land requisition: Helipad Development - Ahmedabad
5. A map of the requested land as well as a land use plan are included? Yes
6. Approved by Head of Department/Division : Yes
7. If the land has been allotted earlier then the land has been fully utilized for that purpose. Why? : No
8. Another detail : No

It is requested to reclassify the post demanded in the above details.

Place: Ahmedabad

Date : 27/08/2019

Signature of Officer Name/Stamp

Undertaking

We hereby declare that all the details/facts mentioned in the above application are true and correct.

Signature of Officer Name/Stamp

Evidence accompanying application for declassification of government land for
government Department / office

(Applicant account/office to be submitted with application)

Sr.No.	Description	Yes / Not Applicable
1	2	3
1	Application from	
2	Certified copy of 7/12 of the claimed land. 8-A	
3	Demanded land map and land use plan	
4	Letter from Head of Department	
5	A bar-code sticker is affixed	

Place: Ahmedabad

Date : 27/08/2019

Signature/Name/CoIn of the Officer of the Office

निदेशक नागरिक उड्डयन

गुजरात सरकार

गुजसेल कोम्पलेक्ष,
टोरेन्ट सब स्टेशन के पास,
अस.वी.पी.आए अरपोट,
अहमदाबाद - ३८० ००४



Director of Aviation
Government of Gujarat

GUJSAIL Complex,
Nr. Torrent Sub Station,
S.V.P.I Airport,
Ahmedabad - 380 004.

Annexure - B1

ता.२०-०२-२०२०

स्मृति पत्र-१

नं.अेवीअेन/अमदावाए/२०१९-२०/ ९३५

प्रति,

कलेक्टरश्री, अमदावाए

अमदावाए कलेक्टरश्रीनी ओडीस,

सुभाष ब्रिज सर्कल,

अमदावाए.

विषय : अमदावाए भाते हेलिपेड डेवेलोपमेन्ट माटे सरकारी जमीन उपलब्ध करावी आपवा बाबत.

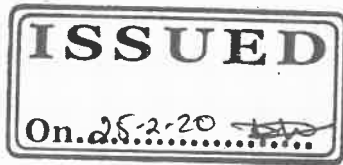
संदर्भ : अत्रेनी कचेरीना पत्र ता.२७/०८/२०१९नां अनुसंधाने.

श्रीमान

उपरोक्त विषय अनुसंधाने संदर्भमां जशावेल पत्रथी हेलीपेड डेवेलोपमेन्ट माटे मो.जे.हांसोल, अमदावाएनी सर्वे नं.३१३,३२२,३२३ तथा ३२६नी कुल ३.३२.८५ हे. सरकारी जमीननी दरभात करवामां आवेल छे. (दरभास्तनी नकल साथे सामेल छे.) जे परत्वे आपश्री द्वारा संबधित अधिकारीश्रीओने उडपी कार्यवाही करवा सूचना / आदेश अपाछ जवा नम्र विनंती.

आभार

बिडाए : उपर मुजब



आपनी विश्वासु

(केप्टन अजय चौहान)

नियामकश्री, नागरिक उड्डयन

गुजरात सरकार

Office Phone : +91-79-22882068, Fax : +91-79-22858170

Airport Office : Gujarat Government Old Hangar, S.V.P.I. Airport, Ahmedabad-380003.

Phone : +91-79-22850776 Page 10 of 127 Fax : +91-79-22850776

Reminder-1

No.AVN/Ahmedabad/2019-20/736

Date : 20/02/2020

To,

Collector, Ahmedabad

Ahmedabad Collector's Office,

Subhash Bridge Circle,

Ahmedabad.

Subject : Matter of making Government land available for helipad development at Ahmedabad.

Reference : As per letter dated 27/08/2019

Dear Sir,

With reference to the above mentioned letter, Government land total of 3.32.86 ha in Survey No. 313, 322, 323 and 329 of Hansol, Ahmedabad was requested for helipad development. (Copy of the proposal is enclosed) In this regard, you are kindly requested to instruct/order the concerned officials for expeditious action in the matter.

Thank you

Enclosure : As above

Yours truly

\(Capt. Ajay Chauhan)

Director, Civil Aviation

Gujarat of Govt.

07



सत्यमेव जयते

Annexure - B2

स्मृति पत्र -२

नं.अेवीअेन/अमदावाए/२०२०/ ३५

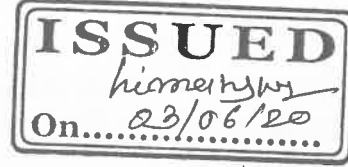
ता.०१-०५-२०२०

प्रति,

कलेक्टरश्री, अमदावाए

अमदावाए कलेक्टरश्रीनी ओडीस,

सुभाष ब्रिज सर्कल, अमदावाए.



विषय : अमदावाए भाते हेलिपेड डेवेलोपमेन्ट तथा Centre for Excellence माटे सरकारी जमीन उपलब्ध करावी आपवा बाबत.

संदर्भ : (१) अत्रेनी कचेरीनां पत्र ता.२०/०२/२०२०नां अनुसंधाने.

(२) आपश्रीनी कचेरीनां पत्र ता.०५/०३/२०२०नां अनुसंधाने.

(३) ता.०७/०३/२०२०नां रोज योजयेल मीटींगनी कार्यवाही नोधनां अनुसंधाने.

श्रीमान /श्रीमती

उपरोक्त विषय अनुसंधाने संदर्भ(१)मां जषावेल पत्रथी अत्रेनी कचेरी द्वारा ता.२७/०८/२०१९नी हेलीपेड डेवेलोपमेन्ट माटे मो.जे.हांसोल, अमदावाएनी सर्वे नं.३१३,३२२,३२३ तथा ३२९नी कुल ३.३२.८५ हे. सरकारी जमीन "नियामकश्री, नागरीक उड्डयन, उद्योग अने भाषा विभाग, गुजरात सरकार" ना नामे तबटिल करवा करवामां आवेल दरभात परत्वे योज्य कार्यवाही करवा जषावेल.

जे अन्वये संदर्भ(२)मां जषावेल पत्रथी आपश्रीनी कचेरी द्वारा मामलतदारश्री, असारवाने सदर दरभास्तनां कामे धोरणोसरनी दरभास्त सांधनिक कागणो सह प्रांत अधिकारीश्री मारइते भोकली आपवा जषावेल छे.

वधुमां जषाववानुं के, ता.०७/०३/२०२०नां रोज अग्र सचिवश्री, उद्योग अने भाषा विभागनां अध्यक्ष पषा हेठण योजयेल मीटींगमां जषाव्या मुजब वर्ष २०१९ दरम्यान योजयेल वायब्रन्ट गुजरात समिटमां मेसर्स पेरामेट्रीक टेकनोलोजी कोर्पोरेशन युअेसअे & डेअरठन टेय सिस्टम ली., वडोदरा द्वारा गुजरात

Office Phone : +91-79-22882068, Fax : +91-79-22858170

Airport Office : Gujarat Government Old Hangar, S.V.P.I. Airport, Ahmedabad-380003.

Phone : +91-79-22869261 Fax : +91-79-22850776

સરકાર સાથે રાજ્યમાં નાગરીક ઉદ્યન ક્ષેત્રના વિકાસ માટે Centre for Excellence શરૂ કરવા MoU કરવામાં આવેલ છે. જે MoU અંતર્ગત મેસર્સ પેરામેટ્રીક ટેકનોલોજી કોર્પોરેશન યુએસએ & ડેવલપ્મેન્ટ ટેક સિસ્ટમ લી., વડોદરાને રાજ્યમાં Centre for Excellence શરૂ કરવા જમીન અને જરૂરી ઇન્ફ્રાસ્ટ્રક્ચર સરકારશ્રી દ્વારા પાડવાનું રહે છે.

જે અન્વયે અત્રેથી જણાવવાનું કે, હેલીપેડ ડેવલોપમેન્ટ તથા Centre for Excellence શરૂ કરવા માટે મો.જે.હાંસોલ, અમદાવાદની સર્વે નં.૩૧૩,૩૨૨,૩૨૩ તથા ૩૨૯ની કુલ ૩.૩૨.૮૬ હે. સરકારી જમીન “નિયામકશ્રી, નાગરીક ઉદ્યન, ઉદ્યોગ અને ખાણ વિભાગ, ગુજરાત સરકાર” ના નામે તબદિલ કરવા આપશ્રી દ્વારા સંબંધિત અધિકારીશ્રીઓને ઝડપી કાર્યવાહી કરવા સૂચના / આદેશ અપાઇ જવા નમ્ર વિનંતી.

જેથી કરીને હેલીપેડ ડેવલોપમેન્ટ અને Centre for Excellenceની કામગીરી ઝડપથી હાથ ધરી શકાય.

આભાર

બિડાણ : ઉપર મુજબ

આપનો વિશ્વાસુ



(કેપ્ટન અજય ચૌહાણ)

નિયામકશ્રી, નાગરીક ઉદ્યન

ગુજરાત સરકાર

Reminder-2**No.AVN/Ahmedabad/2020/35****Date : 01/06/2020**

To,

Collector, Ahmedabad

Ahmedabad Collector's Office,

Subhash Bridge Circle,

Ahmedabad.

Subject : Matter of making Government land available for helipad development at Ahmedabad.

Reference :

- (1) As per letter dated : 20/02/2020
- (2) Our Office Letter Dated : 06/03/2020
- (3) As Per Minutes of Meeting Dated : 07/03/2020

Dear Sir,

Reference to the cited subject, vide Letter of this office mentioned at reference (1), it was requested for necessary action in respect of the proposal made on 27.08.2019 to transfer the government land in Survey No. 313, 322, 323 and 329 totaling 3.32.86 ha of Hansol Ahmedabad for helipad development in the name of "Directorate, Civil Aviation, Industries and Mines Department, Government of Gujarat".

According to the letter mentioned in reference (2), Your office has directed, Mamlatdar, Asarwa to send the proposal along with the technical documents to provincial officer.

Further to inform that, as stated in the meeting held under chairmanship of the Principal Secretary, Industries and Mines Department on 07/03/2020, in the Vibrant Gujarat Summit held during the year 2019, An MoU has been signed by the Government of Gujarat with M/s Parametric Technology Corporation USA & Design Tech System Ltd., Vadodara to start a Center for Excellence for the development of the civil aviation sector in the state. Under the MoU, The Government will provide necessary land and infrastructure to M/s Parametric Technology Corporation USA & Design Tech System Ltd., Vadodara to start a Center for Excellence in the state by the Govt.

In this regard it informed that the concerned official may be instructed/ordered to take expeditious action to transfer the government land at Hansol, Ahmedabad Survey No. 313, 322, 323 and 329 total 3.32.86 ha in the name of "Director, Civil Aviation, Industries and Mines Department, Government of Gujarat" for Helipad Development and to start Centre of Excellence.

So that the work of helipad development and Center for Excellence can be carried out at the earliest.

Thank you

Enclosure : As above

Yours truly

(Capt. Ajay Chauhan)
Director, Civil Aviation
Gujarat of Govt.



હાંસોલ/સ.નં.૩૧૩,૩૨૨,૩૨૩,૩૨૬/હેલીપેડ/ક-૮૪૯૬/૨૦૨૨

ચીટનીશ શાખા, કલેક્ટર કચેરી,
સુભાષભૈરવ પાસે, અમદાવાદ
તા. ૦૫/૦૩/૨૦૨૨

- વ્યાજમાં લીધું:-
- (૧) અત્રેની કચેરીના તા.૧૪/૦૭/૨૦૧૪ના હુકમનં. સીબી/સીટીએસ-૨/સજફા/હાંસોલ/સ.નં. ૩૧૩,૩૨૨,૩૨૩/સી.૨૧૬૦૪/ક-૭૯૨૨/૨૦૧૪
 - (૨) નિયામકશ્રી, નાગરીક ઉદ્યન, ગુજસેલ કોમ્પલેક્ષ, ટોરેન્ટ સબ સ્ટેશનની બાજુમાં, એસ.વી.પી.આઈ. એરપોર્ટ, અમદાવાદ-૩૮૦૦૪ની તા.૨૭/૦૮/૨૦૧૯ની અરજી
 - (૩) સીટી ડેપ્યુટી કલેક્ટરશ્રી પુર્વના તા.૧૫/૧૧/૨૦૧૯ના પત્રનં. સીડીસી(ઈ)/જમીન/હાંસોલ/હેલીપેડ ડેવલોપમેન્ટ/સી.૮૯૧૭/૨૦૧૯ તથા તા.૦૭/૦૮/૨૦૨૦નો પત્ર
 - (૪) અત્રેના તા.૧૩/૦૩/૨૦૨૦ના પત્રનં. સીબી/સજફા/હાંસોલ/સ.નં.૩૧૩,૩૨૨,૩૨૩,૩૨૬/હેલીપેડ ડેવલોપમેન્ટ/RFMS-૧૧૩૨૩૯૬૦/૨૦૨૦ તથા તા.૨૩/૧૧/૨૦૨૦થી સરકારશ્રીમાં કરેલ દરખાસ્ત
 - (૫) સરકારશ્રીના મહેસુલ વિભાગના તા.૨૨/૧૨/૨૦૨૧ના પત્ર ક્રમાંક : જમન/૧૬૨૦/૫૪૨/અ
 - (૬) સરકારશ્રીના મહેસુલ વિભાગના તા.૨૮/૦૨/૨૦૨૨ના ઈ-મેઈલ
 - (૭) સરકારશ્રીના મહેસુલ વિભાગના તા.૧૮/૦૧/૨૦૦૮ના પરિપત્ર ક્રમાંક: જમન-૩૯૦૭-૧૯૯૩-અ
 - (૮) સરકારશ્રીના મહેસુલ વિભાગના તા.૨૮/૦૭/૨૦૨૧ના પત્રક્રમાંક:- જમન/૨૯૨૦/૧૯૫૮/અ
 - (૯) ગુજરાત જમીન મહેસુલ નિયમ-૧૯૭૨ના વહીવટી હુકમ નં.૩

get DRR measurement
વહીવટી હુકમ :-

આમુખ-(૧)માં જણાવેલ હુકમથી મોજે.હાંસોલ, તા.અસારવાના સ.નં.૩૧૩,૩૨૨, ટી.પી.૬૭, એફ.પી.૭/૧ની ૧૪૫૧૯ ચો.મી. જમીન વર્ગ-૧ તથા વર્ગ-૨ના અધિકારીઓના સ્ટાફ ક્વાર્ટર્સ બનાવવાના હેતુ માટે વહીવટી હુકમ-૩ હેઠળ ફાળવવા હુકમ કરેલ.

આમુખ-(૨)ની અરજીથી નિયામકશ્રી, નાગરીક ઉદ્યન, ગુજસેલ કોમ્પલેક્ષ, ટોરેન્ટ સબ સ્ટેશનની બાજુમાં, એસ.વી.પી.આઈ. એરપોર્ટ, અમદાવાદનાઓએ મોજે.હાંસોલ, તા.અસારવાના સ.નં.૩૧૩,૩૨૨, ૩૨૩ તથા ૩૨૬ વાળી જમીન હેલીપેડ ડેવલોપમેન્ટ માટે જમીન ફાળવવા માંગણી કરેલ છે.

આમુખ-(૩)ના પત્રથી સીટી ડેપ્યુટી કલેક્ટરશ્રી, પુર્વ પ્રાંતના હકારાત્મક અભિપ્રાયમાં જણાવ્યા મુજબ, મોજે.હાંસોલ, તા.અસારવાના સ.નં. ૩૧૩ની ૭૩૮૬ ચો.મી., સ.નં.૩૨૨ની ૧૦૬૨૩ ચો.મી., સ.નં.૩૨૩ની ૧૦૭૨૪ ચો.મી. તથા સ.નં.૩૨૬ની ૪૫૫૩ ચો.મી. જમીન મુળ સરકારી ગૌચરણ હેડે ચાલતી હતી. ત્યારબાદ સદર ગામનો અ.મ્યુ.કો. વિસ્તારમાં સમાવેશ થતાં નોંધનં. ૨૨૯૨ તા.૨૭/૧૧/૧૯૮૭થી તમામ સર્વે નંબરોવાળી જમીનો ગૌચરણ હેડેથી કમી સરકારી પડતર હેડે દાખલ થયેલ છે. સ.નં.૩૧૩,૩૨૨,૩૨૩ વાળી જમીનના પંચનામાંની વિગતે જમીન સ્થળે ખુદ્દી, નદીની કોતરો વાળી ખાડા ટેકરા વાળી આવેલી છે. સવાલવાળી જમીનમાં ગાંડા બાવળના ઝાડ-ઝાડી-ઝાંખરા આવેલ છે. તથા જમીન ફરતે તાર ફેન્સિંગ કરવામાં આવેલ છે. તથા સ.નં.૩૨૬ની ૪૫૫૩ ચો.મી. જમીન પૈકીની આશરે ૩૦૦ ચો.મી. જમીનમાં ૧ પાકુ પતરાવાળુ મકાન તથા ૮ જેટલા કાચા ઝુંપડાનું રહેણાંક હેતુનું વગર રજાનું બાંધકામ છેલ્લા ત્રણ વર્ષથી થયેલ હોવાનું જણાય છે. બાકીની જમીન સ્થળે ખુદ્દી છે.

સવાલવાળી જમીનનો ટી.પી.ડૉમાં સમાવેશ થતાં, સ.નં.૩૧૩,૩૨૨ તથા ૩૨૩ની કુલ ૨૯૨૩ ચો.મી. જમીન સામે એફ.પી. ૭/૧ જેનું ક્ષે.૧૪૫૧૯ ચો.મી. તથા એફ.પી.૭/૨ને ક્ષે.૫૯૪૮ ચો.મી. કુલ ૨૦૪૬૭ ચો.મી. જમીન તથા સ.નં.૩૨૯ની ૪૫૫૩ ચો.મી. સામે એફ.પી.૪૩ ક્ષે.૪૫૫૩ ચો.મી. ફાળવેલ છે. તથા આમુખ-(૧)માં જણાવેલ હુકમથી ફાળવેલ જમીનની જરૂરીયાત રહેતી ન હો મોજે.હાંસોલ, તા.અસારવાના સ.નં.૩૧૩,૩૨૨ તથા ૩૨૩ની કુલ ૨૯૨૩૯ ચો.મી. જમીન સા એફ.પી.૭/૧ તથા ૭/૨ની અનુક્રમે ૧૪૫૧૯ ચો.મી. તથા ૫૯૪૮ ચો.મી. મળી કુલ ૨૦૪૬૭ ચો.મી. તથા સ.નં.૩૨૯ની ૪૫૫૩ ચો.મી. સામે એફ.પી.૪૩ની ૪૫૫૩ ચો.મી. એમ કુલ ૨૫૦૨૦ ચો.મી. જમીન વહીવટી હુકમ-(૩) હેઠળ ફાળવવા પ્રાંત અધિકારીશ્રીએ હકારાત્મક અભિપ્રાય સહ દરખાસ્ત મોકલી આપે છે.

આમુખ-(૪)માં જણાવેલ અત્રેના તા.૧૩/૦૩/૨૦૨૦ તથા તા.૧૩/૧૧/૨૦૨૦ના પત્ર સરકારશ્રીના મહેસુલ વિભાગમાં દરખાસ્ત સાદર કરતા, સરકારશ્રીના મહેસુલ વિભાગે આમુખ-(૫)માં જણાવેલ તા.૨૨/૧૨/૨૦૨૧ના પત્રથી મોજે.હાંસોલ, તા.અસારવાના સ.નં.૩૧૩,૩૨૨,૩૨૩,૩૨૪ વાળી ૨૫૦૨૦ ચો.મી. જમીન હેલીપેડ ડેવલપમેન્ટ માટે ઉદ્યોગ અને ખાણ વિભાગને ફાળવવા વહીવટી હુકમ-૩ હેઠળ ગૃહ વિભાગને તબદીલ કરવા શરતોને આધિન મંજૂરી આપેલ છે. ત્યારબાદ સરકારશ્રીના મહેસુલ વિભાગે આમુખ-(૬)થી તા.૨૮/૦૨/૨૦૨૨ના ઈ-મેઈલથી તા.૨૨/૧૨/૨૦૨૧ના પત્ર ક્રમાંક જમન/૧૬૨૦/૫૪૨/અમાં શરતચૂકથી ટાઈપોગ્રાફીકલ મીસ્ટેકના કારણોસર "ગૃહ વિભાગને તબદીલ કરવા" જેવા શબ્દો કમી કરવાના રહી ગયેલ હોઈ તે શબ્દો કમી કરવા જણાવેલ છે.

આમ, ઉપરોક્ત હકીકતે આમુખ-(૧)થી મોજે.હાંસોલ, તા.અસારવાના સ.નં.૩૧૩,૩૨૨ ટી.પી.ડૉ, એફ.પી.૭/૧ની ૧૪૫૧૯ ચો.મી. જમીન વર્ગ-૧ તથા વર્ગ-૨ના અધિકારીઓના સ્ટાફ ક્વાટર્સ બનાવવાના હેતુ માટે વહીવટી હુકમ-૩ હેઠળ ફાળવવા કરેલ તા.૧૪/૦૭/૨૦૧૪નો હુકમ રદ કરવા તંદ આમુખ-(૬) તથા (૭) તથા (૮)ના પરિપત્ર/પત્રોની જોગવાઈઓ તથા આમુખ-(૯)ના ગુજરાત જમીન મહેસુલ નિયમો-૧૯૭૨ના વહીવટી હુકમ-(૩)થી મળેલ સત્તાની રૂએ મોજે.હાંસોલ, તા.અસારવાના સ.નં.૩૧૩,૩૨૨, ૩૨૩ તથા ૩૨૯ વાળી જમીન હેલીપેડ ડેવલોપમેન્ટ માટે વહીવટી હુકમ-૩ હેઠળ ઉદ્યોગ અને ખાણ વિભાગને ફાળવવા આથી હુકમ કરવામાં આવે છે.

શરતો:-

- (૧) સવાલવાળી જમીનમાં કોઈ કોર્ટ લીટીગેશન થયેલ હશે તો નામદાર કોર્ટના ચુંકાદાને આધિન આખરી ફાળવણી કરવાની રહેશે.
- (૨) સવાલવાળી જમીન "શ્રી સરકાર" તરીકે રહેશે. બીજા હકકમાં વિભાગ/ખાતાનું નામ દર્શાવવાનું રહેશે.
- (૩) પ્રશ્નવાળી જમીન જે હેતુ માટે આપવામાં આવેલ છે તે હેતુ માટે જ તેનો ઉપયોગ કરવાનો રહેશે.અન્ય કોઈ હેતુ માટે કે નફાકારક ઉપયોગ કરી શકાશે નહીં.
- (૪) સવાલવાળી જમીન કોઈપણ પ્રકારે તબદીલ કે હેતુકેર કરી શકાશે નહીં.
- (૫) સવાલવાળી જમીન તબદીલ/હેતુકેરના પ્રસંગે સવાલવાળી જમીન મહેસુલ વિભાગને પરત કરવાની રહેશે.
- (૬) જમીનનો બે વર્ષમાં ઉપયોગ કરવાનો રહેશે.
- (૭) જમીનની માપણી ડી.આઈ.એલ.આર. પાસે કરાવીને બાંધકામના નકશા મંજૂર કરાવીને બાંધકામ કરવાનું રહેશે.
- (૮) સરકારશ્રીના મહેસુલ વિભાગના તા.૧૮/૦૧/૨૦૦૮ તથા તા.૨૮/૦૭/૨૦૨૧ તથા તા.૨૨/૧૨/૨૦૨૧ના પરિપત્ર / પત્રની સુચનાઓનું ચુસ્ત પણ પાલન કરવાનું રહેશે.

ઉપર્યુક્ત શરતો પૈકી કોઈપણ પ્રકારનો શરતભંગ થશે તો જમીન આપવાનો હુકમ રદ કરીને ઈમલા સહિત જમીનનો કબજો સંભાળવામાં આવશે.

નકલ રવાના કરવા પ્રમાણિત

ચીટનીશ ટુ કલેક્ટર
અમદાવાદ



સહી/-
(સંદિપ જે. સાગલે)
જિલ્લા કલેક્ટર
અમદાવાદ.

મતિ,
નિયામકશ્રી,
નાગરીક ઉદ્યન, ગુજસેલ કોમ્પ્લેક્સ,
ટોરેન્ટ સબ સ્ટેશનની બાજુમાં,
એસ.વી.પી.આઈ. એરપોર્ટ, અમદાવાદ

નકલ સાદર રવાના:-

- (૧) નાયબ સચિવશ્રી, મહેસુલ વિભાગ, 'અ' શાખા, નવા સચિવાલય, ગાંધીનગર તરફ જાણ સારૂ.
- (૨) નાયબ સચિવશ્રી, ઉદ્યોગ અને ખાણ વિભાગ, નવા સચિવાલય, ગાંધીનગર તરફ જાણ સારૂ.

નકલ રવાના :-

- (૧) સીટી ડેપ્યુટી કલેક્ટરશ્રી, પુર્વ પ્રાંત, જિ. અમદાવાદ તરફ જાણ સારૂ
- (૨) ડી.આઈ.એલ.આર.શ્રી, જીલ્લા મોજણી ભવન, ભીમજીપુરા, નવા વાડજ તરફ
ર/- પ્રશ્નવાળી જમીનની મામલતદારશ્રી, અસારવાના પરામર્શમાં રહી સરકારી ખર્ચે માપણી કરી માપણીશીટની નકલ મામલતદારશ્રીને પુરી પાડવા સારૂ.
- (૩) મામલતદારશ્રી અસારવા, તા.અસારવા, જિ.અમદાવાદ તરફ
ર/- સવાલવાળી જમીન પૈકી જે જમીનમાં દબાણ થયેલ છે તે જમીનમાં દબાણ દુર કરી ઉદ્યોગ અને ખાણ વિભાગને કબજો સુપ્રત કરવા સારૂ...
- (૪) તલાટીશ્રી, હાંસોલ, તા.અસારવા, જિ.અમદાવાદ તરફ જાણ સારૂ.
- (૫) અત્રેના એ.ડી.એમ દફતર તરફ
ર/- હુકમની-નોંધ પાડવા સારૂ.
- (૬) સીલેક્ટ ફાઈલે...

SAJFA/HANSOL/S. NO. 313, 322, 323, 329/HELIPAD/K-8496/2022

**CHITNISH BRANH,
COLLECTOR OFFICE,
NR. SUBHASHBRIDGE,
AHMEDABAD.**

DT.05/03/2022

TAKEN INTO CONSIDERATION:-

- (1) Office Order no. CB/CTS-2/Sajfa/Hansol, S.No. 313, 322, 323/C-21604/K-7922/2014 of 14/07/2014.
- (2) Application of the Director, Civil Aviation, Gujsail Complex, Bh. Torrent Hub Station, S. V. P. I, Airport, Ahmedabad 380004 dated 27/08/2019
- (3) City Deputy Collector of Eastern side, letter of 15/11/2019 being letter no. CDC(E)/Jamin/Hansol/Helipad Development /C.8917/2019 and letter dated 07/08/2020.
- (4) Letter no. CB/Sajfa/Hansol/S. No. 313, 322, 323, 329/Helipad Development/RFMS-11323960/2020 of 13/03/2020 and Darkhast made before the government dated 23/11/2020.
- (5) Letter no. JMN/1620/542/A dt. 22/12/2021 of Revenue Dept. of Government.
- (6) Email of the Revenue Dept. of Government dated 28/02/2022

- (7) Letter no. JMN-3907-1993-A dt. 18/01/2008 of Revenue Dept. of Government.
- (8) Letter no. JMN/2920/1958/A dt. 28/07/2021 of Revenue Dept. of Government.
- (9) Administrative order No.3 of Gujarat Land Revenue Rule-1972.

ADMINISTRATIVE ORDER

As per the order stated in Preamble (1) The land being survey no. No.313,322, T.P.67, F.P.7/1 of 14519 sq.m. situated at Moje Hansol, Asarva was ordered to be allocate the land for the purpose of constructing staff quarters for Class 1 and Class II officers under Administrative Order 3.

As per application at Preamble (2) Director, Civil Aviation, Gujsail Complex, Beside Torrent Sub Station, S.V.P.I., Airport, Ahmedabad had demanded the land for the Helipad Development on the land situated at Post Hansol, Taluka Asarva being Survey no. 313, 322, 323 and 329.

As per the positive opinion of the City Deputy Collector of Eastern side the land in question being Survey No. 313 ad-measuring 7386, S.n. 322 of 10623 sq.m and S.N. no. 323 of 10724 sq.m. and 4553 sq.m. of S.No.329 wherein the said land was original used for the grazing by the government. Thereafter the said land came under the possession of A.M.C and it was registered by Entry no. 2292 dated 27/11/1987 and thereafter the said survey's number land were being entered into the government

According to the details of the panchnama of the land bearing S.No.313, 322, 323, the land is located on a hillock with open river valleys. There are mad acacia trees in the land in question. And wire fencing has been done around the land. and further the land bearing Survey no. 329 out of the land ad measuring 4553 Sq. Mts, in the 300 Sq. mts of land there is one house with Patra and also there are 8 other huts are there without permission of construction and they are since last three years and the rest of the land is open.

Further the question in land was being allotted T. P. No. 67, against the total land of the three survey nos. i.e. 313, 322 and 323 wherein the land admeasuring 14519 Sq. mts was allotted F. P. 7/1, the land admeasuring 5948 was allotted F. P. 7/2 and thus total land allotted 20467 Sq. mts and against the land of the suvey no. 329 admearsuing 4553 Sq. mts was allotted F. P. 43 and as per the order stated in Preamble (1) there is no need of the land allotted, the land situated at Post Hansol, Taluka Asarva being 313, 322 and 323 wherein the land admeasuring 14519 Sq. mts was allotted F. P. 7/1, the land admeasuring 5948 was allotted F. P. 7/2 and thus total land allotted 20467 Sq. mts and against the land of the suvey no. 329 admearsuing 4553 Sq. mts was being send to the Prant officer sends a positive opinion along with the proposal for allotment under the land-administrative order (3).

As stated in Preamble 4, 13/03/2020 and dated 13/11/2020 mentioned in preamble-(4) to the revenue department of the government, the revenue department of the government took note of the letter dated 22/12/2021 mentioned in preamble-(5). .Hansol, 25020 sq.m. The transfer of land to the Department of Industries and Mines for helipad development has been approved subject to conditions to be transferred to the Home Department under Administrative Order-3. Subsequently, the revenue department of the Govt.- (6) through e-mail dated 28/02/2022 in letter No. Jaman/1620/542/A dated 22/12/2021 omitted the words "to transfer the Home Department" due to typographical mistake. It is said to reduce the words that remain to be done.

Thus, from the preamble (1) the land situated at Post Hansol, District Asarwa being Survey no. 313, 322 T.P.67, F.P.7/1 of 14519 sq.m. 14/07/2014 to cancel the order dated 14/07/2014 allocated under Administrative Order-3 for the purpose of making staff quatar of land class-1 and class-2 officials and circulars/letters of (6) and (7) and (8) Provisions and Head- (9) of Gujarat land.. Revenue Rules-1972 by virtue of the administrative order (3) Moje.Hansol, T.Asarwa S. No. 313, 322, 323 and 329 administrative for helipad development. It is hereby ordered to allocate to Industries and Mines Department under Order-3.

Conditions:-

- (1) If there is any court litigation in the land in question, the final allotment shall be subject to the judgment of the reputed court.
- (2) The land in question shall be addressed as "Shri Sarkar". In the second right the name of the department/account is required to be stated.
- (3) The land in question shall be used only for the purpose for which it was granted. It shall not be used for any purpose or profit.
- (4) The land in question cannot be transferred or re purposed in any way.
- (5) The land in question is required to be returned to the Mehsul Department on the occasion of transfer/change of purpose.
- (6) The land must be used within two years.
- (7) The measurement of the land is required to be done through D. I. L. R and after measurement only the permission, the construction is required to be proceeded.
- (8) The instructions of the circular / letter dated 18/01/2008 and dated 28/07/2021 and dated 22/12/2021 of the revenue department of the Government should also be followed strictly.
- (9) If any of the above conditions are violated, the land will be canceled and possession of the land will be taken over.

Chitnis To Collector

Ahmedabad

(Sandip J. Sagale)

District Collector,

Ahmedabad

To,

Director

Civil Aviation, GUJSAIL Complex,

Behind Torrent Sub Station

S. V. P. I, Airport, Ahmedabad.

C. C. to

(1) Deputy Secretary, Revenue Department, 'A' Branch, New Secretariat, Gandhinagar.

(2) Deputy Secretary, Industries and Mines Department, New Secretariat, Gandhinagar.

C.C. to

(1) City Deputy Collector, Eastern Province, Dist:Ahmedabad.

(2) D. I. L. R, District Survey Bhawan, Bhimjipura,New Vadaj

The land in question is required to be measured after the permission of Mamlatdar, Asarva and the said cost is required to be provided by the Mamlatdar.

(3) Mamlatdar Shri Asarwa, District Asarwa, Dist.Ahmedabad to remove the pressure from the land in question and hand it over to the Department of Industries and Mines...

(4) Talati, Hansol, Taluka Asarva, District Ahmedabad.

(5)At present towards the ADM office .

(6) Select file...

નિદેશક નાગરિક ઉડ્ડયન

ગુજરાત સરકાર

ગુજસેલ કોમ્પ્લેક્ષ,
ટોરેન્ટ સબ સ્ટેશન કે પાસ
એસ.વી.પી.આઈ એરપોર્ટ,
અહમદાબાદ - ૩૮૦ ૦૦૪
ગુજરાત, ભારત

484



સત્યમેવ જયતે

Director of Aviation
Government of Gujarat

GUJSAIL Complex,
Nr. Torrent Sub Station,
S.V.P.I. Airport,
Ahmedabad - 380 004
Gujarat, India

તાત્કાલિક

Annexure - D

નં.એવીએન/હાંસોલ/હેલિપોર્ટ/૨૦૨૧-૨૨/ ૦ 1

તા.૩૧/૦૩/૨૦૨૨

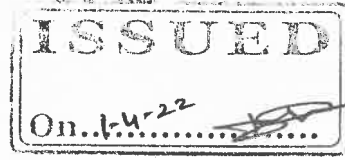
પ્રતિ,

કલેક્ટરશ્રી

કલેક્ટરશ્રીની કચેરી,

આર.ટી.ઓ. સર્કલ પાસે,

સુભાષબ્રીજ, અમદાવાદ.



વિષય : મોજે.હાંસોલ, તા.અસારવા જી.અમદાવાદ ખાતે હેલિપેડ બાંધકામ માટે ફાળવવામાં આવેલ જમીનની માપણીની કામગીરી કરાવવા બાબત.

સંદર્ભ : આપશ્રીની કચેરીનાં ઠરાવ ક્રમાંક : રાજફા/હાંસોલ/સ.નં.૩૧૩,૩૨૨,૩૨૩,૩૨૬/હેલિપેડ/ક-૮૪૯૬/૨૦૨૨ તા.૦૫/૦૩/૨૦૨૨નાં અનુસંધાને.

શ્રીમાન,

ઉપરોક્ત વિષય અનુસંધાને અત્રેની કચેરીને મોજે.હાંસોલ, તા.અસારવા જી.અમદાવાદનાં સ.નં.૩૧૩,૩૨૨,૩૨૩ અને ૩૨૬ વાળી ૨૫૦૨૦ ચો.મી. સરકારી જમીન હેલિપેડ બાંધકામ માટે તા.૦૫/૦૩/૨૦૨૨નાં ઠરાવ ક્રમાંક : રાજફા/હાંસોલ/સ.નં.૩૧૩,૩૨૨,૩૨૩,૩૨૬/હેલિપેડ/ક-૮૪૯૬/૨૦૨૨થી ઉદ્યોગ અને ખાણ વિભાગને ફાળવવા હુકમ કરવામાં આવેલ છે. જે અન્વયે અત્રેથી જણાવવાનું કે, હેલિપેડ બાંધકામ માટે ફાળવેલ જમીનનાં હુકમ મુજબ સૌપ્રથમ ડી.આઇ.એલ.આર. પાસેથી જમીનની માપણી કરાવવાની થતી હોઇ, ડી.આઇ.એલ.આર.ની કચેરી અમદાવાદ પાસેથી સદર જમીનની માપણી સરકારી ખર્ચે કરાવી આપવા સંબંધિત અધિકારીઓને

Office Phone : + 91 - 7922882000, Fax : + 91-79-22858170

Sachivalaya Office : New Sachivalaya Helipad, New Sachivalaya, Gandhinagar - 382 010

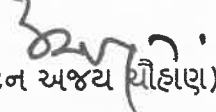
સત્વરે સૂચના આપવા નમ્ર વિનંતી. જેથી કરીને હેલિપેડ બાંધકામ માટે આગળની યોગ્ય કાર્યવાહી હાથ ધરી શકાય.

વધુમાં જમીન ફાળવણીનાં હુકમમાં જણાવ્યા મુજબ સવાલવાળી જમીન સર્વે નં.૩૨૯ પર રહેણાંકનાં હેતુ કાચા-પાકા, પતરાવાળા મકાનોનાં રજા વગર બાંધકામ થયેલ છે. અત્રેથી જણાવવાનું કે, સરકારશ્રી દ્વારા સદર જગ્યાએ હેલિપોર્ટ બાંધકામનું યુધ્ધનાં ધોરણે આયોજન હોઇ, સત્વરે સ્થળ ઉપર થયેલ રજા વગરનાં કાચા-પાકા, પતરાવાળા બાંધકામો દૂર કરવા સંબંધિતોને સૂચના / આદેશો આપવા નમ્ર વિનંતી.

સદર કામગીરીને અગ્રતાક્રમ આપવા નમ્ર વિનંતી.

આભાર

આપનો વિશ્વાસુ


(કેપ્ટન અજય જોષી)
નિયામક, નાગરીક ઉડ્ડયન
ગુજરાત સરકાર

Immediately

No. AVN/Hansol/Heliport/2021-22/ 01

Date : 31/03/2022

To,

The Collector

Collector's Office,

R.T.O. near the circle,

Subhash Bridge, Ahmedabad.

Subject : Matter of surveying the land allocated for construction of helipad at Moje.Hansol, Asarwa District, Ahmedabad.

Reference: As per Resolution No.:

Rajfa/Hansol/S.No.313,322,323,329/Helipad/K- 8496/2022 dated 05/03/2022.

Dear sir,

Reference to the above mentioned subject, Government land in Hansol villagem taluka-Asarwa, District-Ahmedabad in survey no. 313, 322, 323 and 329 total 25020 Sqm. Has been allocated to Industries and Mines department for Development of Helipad vide Resolution No. Rajfa/Hansol/S.No.313,322,323,329/Helipad/K- 8496/2022 dated 05/03/2022. In this regard it is informed that as stated in the resolution of allotment land for Helipad development, the land measurement need to carried out first by the DILR, hence the concerned official may be instructed to conduct the land measurement through DILR office at Government cost. So that the work for development of Helipad may be taken up at the earliest.

Further, as stated in the land allotment order, on the land survey no.329 in question, Thatched houses have been constructed without permission. It is to be stated from here that the government is planning the construction of a heliport on a war footing basis, it is kindly requested to give instructions/orders to the concerned to remove the unpermitted construction on the site immediately. It is kindly requested to prioritize the above work.

Thank you

Enclosure : As above

Yours truly

(Capt. Ajay Chauhan)

Director, Civil Aviation

Gujarat of Govt.

જિલ્લા નિરીક્ષક જમીન દફતર, અમદાવાદની કચેરી

અમદાવાદ જિલ્લા મોજણી સેવા સદન, ભીમજીપુરા ચાર રસ્તા, નવા વાડજ, અમદાવાદ - ૧૩

નં. સુદીની-૧/વશી-

/૨૦૨૨

તા. ૧૬/૦૫/૨૦૨૨

પ્રતિ,
મામલતદારશ્રી,
અસારવા

વિષય :- મોજે : હાંસોલ, તા. અસારવાના સ.નં. ૩૧૩, ૩૨૨, ટી. પી. ૬૭, એક. પી. ૭/૧ ની જમીનની માપણી કરવા બાબત.

સંદર્ભ :- મે. જિલ્લા કલેક્ટર સાહેબ, અમદાવાદનાં હુકમ નં. સીબી/સજક/હાંસોલ/સ.નં. ૩૧૩, ૩૨૨, ૩૨૩, ૩૨૮/હેલીપેડ/ક-૮૪૯૬/૨૦૨૨ તા. ૦૫/૦૩/૨૦૨૨

ઉપરોક્ત વિષય અન્વયે સવિનય સાથે જણાવવાનું કે, મે. જિલ્લા કલેક્ટર સાહેબ, અમદાવાદનાં સંદર્ભ દર્શિત હુકમથી મોજે : હાંસોલ, તા. અસારવાના સ.નં. ૩૧૩ ની ૭૩૮૬ ચો.મી., સ.નં. ૩૨૨ ની ૧૦૬૨૩ ચો.મી., સ.નં. ૩૨૩ ની ૧૦૭૨૪ ચો.મી. તથા સ.નં. ૩૨૮ ની ૪૫૫૩ ચો.મી. જમીન મુળ સરકારી ગૌચર હેઠે ચાલતી હતી. ત્યારબાદ સદર ગામનો અ. મ્યુ. કો. વિસ્તારમાં સમાવેશ થતાં નોંધ નં. ૨૨૯૨ તા. ૨૭/૧૧/૧૯૮૭ થી તમામ સરવે નંબરોવાળી જમીનો ગૌચર હેઠેથી કમી સરકારી પડતર હેઠે દાખલ થયેલ છે. સ.નં. ૩૧૩, ૩૨૨, ૩૨૩ વાળી જમીનના પંચનામાની વિગતે જમીન સ્થળે ખુલ્લી, નદીની કોતરો વાળી ખાડા ટેકરાવાળી આવેલી છે. તેમજ સવાલવાળી જમીનમાં ગાંડા બાવળાના ઝાડ-ઝાડી-ઝાંખરા અને કાચા પતરાવાળા મકાન આવેલ છે. તો સદર નંબરોમાંથી ફાળવેલ જગ્યાનો ચતુર્દિશા દર્શાવતો સ્કેચ અત્રેની કચેરીએ રજૂ થયેથી અત્રેથી માપણી અંગેની આગળની કાર્યવાહી હાથ ધરી શકાશે, જેની જાણ થવા વિનંતી છે.

જિલ્લા નિરીક્ષક જમીન દફતર
અમદાવાદ

નકલ સાદર રવાના :- મે. જિલ્લા કલેક્ટર સાહેબ, અમદાવાદ તરફ જાણ થવા સારૂ.

No. Scootini-1/Vashi- /2022

Date : 19/05/2022

To,
Mamlatdar,
Asarwa

Subject :- Moje: Hansol, Ta.: Asarwa S.No. 313,322, T.P. 67, F.P. 7/1 Land measuring regarding.

Reference :- Hon'ble District Collector, Ahmedabad Order No. CB/Sajfa/Hansolas.No. 313, 322, 323, 329/HeliPad/K-8496/2022 dt. 05/03/2022

With reference to the above subject, it is respectfully stated that, by the reference order of the District Collector, Ahmedabad, Moje: Hansol, Ta.:Asarwana, S.No. 313 of 7386 sq.m., S.No. 322 of 10623 sq.m., S.No. 323 of 10724 sq.m. And S.No. 329 of 4553 sq.m. land land was originally under head Sarkari Gaucharna. After that, the village was included in the A.M.C vide Note No. 2292 dt. 27/11/1987 all the lands bearing survey numbers have been entered from head gaucharn to Sarkari Padtar . As per the Land Panchnama details, S.No. 313, 322, 323 the land is open in places, with river valleys and pit mounds. Also, in the land in question, there are Gando Baval trees and bushes and a Thatched house. Hence, it is informed that the sketch showing quadrature of the allotted space from these numbers be submitted to the office so that further action regarding measurement can be taken from here.

District Inspectorate Land Office
Ahmedabad

Copy sent : District Collector, Ahmedabad.

Annexure - F

જિલ્લા નિરીક્ષક જમીન દફતર, અમદાવાદની કચેરી

અમદાવાદ, જિલ્લા માજણી સવા સદન. બીમજીપુરા ચાર રસ્તા, નવા વાડજ, અમદાવાદ.

નામની ૧ વર્ગી ૩૭૪ સમજ

ના.૦૦૦ ૧૭ ૨૦૨૨

વિનિ

નવમજી

સહાયક નિરીક્ષક

જમીન દફતર, અમદાવાદ

અમદાવાદ

અમદાવાદ

વિષય :- મોજે : હાંસોલ, તા.અસારવાના સ.નં. ૩૧૩,૩૨૨, ટી.પી. ૬૭, એક.પી. ૩.૧ ની જમીનની માપણી કરવા બાબત.

સંદર્ભ :- મે.જિલ્લા કલેક્ટર સાહેબ, અમદાવાદનાં હુકમ નં. સીબી/સજક/હાંસોલ/સ.નં. ૩૧૩, ૩૨૨, ૩૨૩, ૩૨૮/હેલીપેડ/ક-૮૪૯૬/૨૦૨૨ તા. ૦૫/૦૩/૨૦૨૨

ઉપરોક્ત વિષય અન્વયે સવિનય સાથે જણાવવાનું કે, મે.જિલ્લા કલેક્ટર સાહેબ, અમદાવાદનાં હુકમ નં. સીબી/સજક/હાંસોલ/સ.નં. ૩૧૩, ૩૨૨, ૩૨૩, ૩૨૮/હેલીપેડ/ક-૮૪૯૬/૨૦૨૨ તા. ૦૫/૦૩/૨૦૨૨ ની અંતર્ગત જમીનની માપણી કરવા બાબતે તમામ સરવે નંબરોવાળી જમીનો ગૌચરણ હેઠળ ચાલતી હતી. ત્યારબાદ સુદર ગામને અધિકાર વિસ્તારમાં સમાવેશ થતાં નોંધ નં. ૨૨૯૨ તા. ૨૭/૧૧/૧૯૮૭ થી તમામ સરવે નંબરોવાળી જમીનો ગૌચરણ હેઠળ નથી સરકારી પટનર હેડે ઠાપલ થયેલ છે. સ.નં. ૩૧૩,૩૨૨,૩૨૩ વાળી જમીનના પંચનામાની વિગતે જમીન સ્થળે ખુલ્લો પટોના કનરા વાળી ખાસ દેકરાવાળી આવેલી છે. તેમજ સવાલવાળી જમીનમાં ગાંડા બાવળાના ઝાડ-ઝાડી-ઝાંખરા અને તાલ પતરાવાળા મકાન આવેલ છે. તે સદર નંબરોમાંથી ફાળવેલ જગ્યાનો ચતુર્દિશા દર્શાવતો સ્કેચ અનેની કચેરીએ રજૂ થયેથી તે જગ્યા જરૂરી સર્કલ અંગેની કાર્યવાહી થયેથી અત્રેથી માપણી અંગેની આગળની કાર્યવાહી હાથ ધરી શકાશે. જેનું તમામ કાર્યક્રમો પૂર્ણ થશે.

જિ.ના.નિરીક્ષક જમીન દફતર
અમદાવાદ

મકલ સાદર રવાના :- મે.જિલ્લા કલેક્ટર સાહેબ, અમદાવાદ તરફ જાણ થવા સારું.

DISTRICT INSPECTOR LAND RECORD, AHMEDABAD OFFICE
Ahmedabad District Mojani Seva Sadan, Bhimjipura Cross Road,
Nava Vadaj, Ahmedabad

Illegitimate-----

Subject:- With regard to measurement of the land bearing Survey no. 313, 322, T. P. 67, F. P. 71 situated at Post Hansol, Taluka Asarva.

Reference:- Order passed by the District Collector Ahmedabad being order no. CB/SAJFA/Hansol/S. No. 313, 322, 323, 329/Helipad/K-8496/2022 dated 05/03/2022.

It is hereby required to be informed with respect to the above subject that the land being survey no. Survey no. 313 ad-measuring 7386, S. No. 322 ad-measuring 10623 Sq. Mts, S.N. no. 323 of 10724 sq.m. and 4553 sq.m. of S.No.329 wherein the said land was original used for the grazing by the government. Thereafter the said land came under the possession of A.M.C and it was registered by Entry no. 2292 dated 27/11/1987 and thereafter the said survey's number land were being entered into the government According to the details

of the panchnama of the land bearing S.No.313, 322, 323, the land is located on a hillock with open river valleys and also in the land in question there were wild trees and also the house including abuses and therefore the quadrilateral description of the said land was being produced before this office. After the necessary cleaning was being done, the measurement of the said land can be taken up which you please note.

District Inspector Land Record

Ahmedabad

C. C. District Collector, Ahmedabad.

निदेशक नागरिक उड्डयन

रात सरकार

गुजसेल कोम्प्लेक्ष,
टोरेन्ट सब स्टेशन के पास
एस.वी.पी.आई एयरपोर्ट,
अहमदाबाद - ३८० ००४

गुजरात, भारत

तात्कालिक

नं.अेवीअेन/हांसोल/हेलिपोर्ट/२०२१-२२/३३५

प्रति,

मामलतदारश्री, असारवा

अेमरलेन्ड होटल पासे,

नरोडा, अमदावाड.

विषय : भोजे.हांसोल, ता.असारवा ज.अमदावाड भाते हेलिपेड बांधकाम माटे झणववामां
आवेल जमीननी मापशीनी कामगीरी कराववा बाबत.

संदर्भ :

(१) आपशीनी कचेरीनां ठराव क्रमांक : राजझा/हांसोल/स.नं.३१३,३२२,३२३,३२८/हेलीपेड/क-
८४८९/२०२२ ता.०५/०३/२०२२नां अनुसंधाने.

(२) अत्रेनी कचेरीनां पत्र ता.३१/०३/२०२२नां अनुसंधाने.

(२) जल्ला निरीक्षक जमीन दइतर, अमदावाडनी कचेरीनां पत्र ता.२८/०९/२०२२नां
अनुसंधाने.

श्रीमान,

उपरोक्त विषय अनुसंधाने संदर्भ(१)मां जशावेल पत्रथी अत्रेनी कचेरीने
भोजे.हांसोल, ता.असारवा ज.अमदावाडनां स.नं.३१३,३२२,३२३ अने ३२८ वाणी २५०२० चौ.मी.
सरकारी जमीन हेलिपेड बांधकाम माटे ता.०५/०३/२०२२नां ठराव क्रमांक :
राजझा/हांसोल/स.नं.३१३,३२२,३२३, ३२८/हेलीपेड/क-८४८९/२०२२थी उद्योग अने भाण
विलागने झणववा हुकम करवामां आवेल छे.

जे अन्वये अत्रेथी संदर्भ(२)मां जशावेल पत्रथी कलेक्टरश्री, अमदावाडने हेलिपेड
बांधकाम माटे झणवेल जमीननी डी.आछ.अेल.आर. पासेथी जमीननी मापशी कराववा तेमज
सवालवाणी जमीन सर्वे नं.३२८ पर रहेणांकनां हेतु काया-पाका, पतरावाणा मकानोनां रज वगर
बांधकाम हूर करवा रजुआत करवामां आवेल छे.



Office Phone : + 91 - 7922882000, Fax : + 91-79-22858170

Sachivalaya Office : New Sachivalaya Helipad, New Sachivalaya, Gandhinagar - 382 010

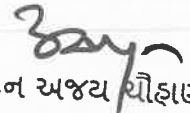
જે અનુસંધાને ડી.આઈ.એલ.આર. અમદાવાદ દ્વારા સંદર્ભ(૩)માં જણાવેલ પત્રથી સદર જમીનની માંપણી માટે ફાળવવામાં આવેલ જમીનનો ચતુર્દિશા દર્શાવતો સ્કેચ મોકલી આપવા તથા સ્થળે જરૂરી સફાઈ અંગેની કાર્યવાહી થયેથી માંપણી અંગેની આગળની કાર્યવાહી હાથ ધરવામાં આવશે, તેમ અત્રેની કચેરીને જણાવેલ છે.

ઉક્ત વિગતે અત્રેથી જણાવવાનું કે, અત્રેથી સદર જમીન પર હેલિપોર્ટ બાંધકામની કામગીરી વહેલીતકે હાથ ધરવાની થતી હોય, આપણીની કક્ષાએથી ડી.આઈ.એલ.આર. કચેરી દ્વારા માંપણીની કામગીરી અર્થે માંગવામાં આવેલ જમીનનો ચતુર્દિશા દર્શાવતો સ્કેચ મોકલી આપવા તથા સવાલવાળી જમીન પર રહેણાંકનાં હેતુ કાચા-પાકા, પતરાવાળા મકાનોનાં રજા વગર બાંધકામ થયેલ છે તેને દૂર કરી જમીનનો કબ્જો અત્રેની કચેરીને સત્વરે સોંપવા યોગ્ય કાર્યવાહી કરવા નમ્ર વિનંતી.

સદર કામગીરીને અગ્રતાક્રમ આપવા નમ્ર વિનંતી.

આભાર

આપનો વિશ્વાસુ


(કેપ્ટન અજય ચૌહાણ)
નિયામક, નાગરીક ઉદ્યોગ
ગુજરાત સરકાર

નકલ સવિનય રવાના :

- (૧) કલેક્ટરશ્રી, કલેક્ટરશ્રીની કચેરી, આર.ટી.ઓ. સર્કલ પાસે, સુભાષબ્રીજ, અમદાવાદ તરફ વધુ યોગ્ય કાર્યવાહી અર્થે જાણ સારૂ.
- (૨) ખાસ ફરજ પરના અધિકારીશ્રી, (નાગરીક ઉદ્યોગ), ઉદ્યોગ અને ખાણ વિભાગ, બ્લોક નં.૫, ચોથો માળ, નવા સચિવાલય, ગાંધીનગર તરફ જાણ સારૂ.

Director of Aviation
Government of Gujarat
GUJSAIL complex,
Nr. Torrent Sub Station
S. V.P.I. Airport
Ahmedabad 380 004
Gujarat, India.
Dt. 07/07/2022

No. AVN/Hansol/Heliport/2021-22/335

To,

Mamlatdar, Asarva
Nr. Amerland Hotel,
Naroda, Ahmedabad

Subject:- With regard to do the measurement of the land situated at Moje Hansol, Taluka Asarva, District Ahmedabad for the construction of Helipad.

Ref:- (1) With regard to your officer circular being RAJFA/Hansol/S.N 313, 322, 323, 329/Helipad/K-8496/2022 dated 05/03/2022.

(2) Letter dated 31/03/2022

(3) District Inspector Land Record, Ahmedabad's letter no. 29/06/2022

Respected

As per the above reference no.1, the land situated at Moje Hansol, Taluka Asarva, district Ahmedabad being Survey no. 313,322,323 and 329 ad-measuring 25020 Sq. Mts of land was being allotted by circular no. RAJFA/Hansol/S.No. 313,322,323/Helipad/K-8496/2022 to the Industrial and Mines Department for the construction of helipad.

Further as per the reference no.2 wherein the Collector, Ahmedabad has allotted for the construction of the helipad and for that D.I.L.R was ordered to do the measurement of the said land and remove all the questionable things and even houses and even the land in question being Survey no. 329 wherein the people with patrawala houses were living are required to be remove without any permission.

According to which D.I.L.R from the letter mentioned in reference no.3 by Ahmedabad , the office has been told to send a sketch showing the quadrilateral of the land allotted for the measurement of the said land and after taking necessary cleaning action at the place, further action regarding the measurement will be carried out.

It is to be stated here that the heliport construction work was to be carried out on the said land from here on, from our level D. I. L. R, to send a sketch showing the quadrature of the land sought by the office for surveying purposes and to remove the residential purpose unpaved, flat houses constructed without permission on the land in question.

Kindly request to take appropriate action to hand over the possession to the office immediately.

Your's Faithfully

(Captain Ajay Chauhan)

Director, Civil Aviation

Gujarat Government,

C. C to

- (1) Collector, Office of Collector, Nr. R.T.O Circle, Subhashbridge, Ahmedabad
- (2) Special Duty Officer (Civil Aviation) Industrial and Mines Department, Block no. 5, Fourth Floor, New Sachivalaya.

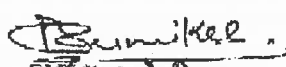
=: કબજા પાવતી :=

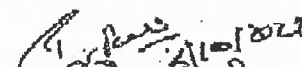
જિલ્લા કલેક્ટરશ્રી, અમદાવાદના હુકમ નં. સીબી/સજકા/હાંસોલ/સં.નં. ૩૧૩, ૩૨૨, ૩૨૩, ૩૨૬/હેલીપેડ/ક-૮૪૯૬/૨૦૨૨ તા.:- ૦૫/૦૩/૨૦૨૨થી મોજા:- હાંસોલ, તા.:- અસારવાના સ.નં. ૩૧૩, ૩૨૨, તથા ૩૨૩ની મળી કુલ ૨૯૨૩૯ ચો.મી. (ટી.પી. ૬૭ અંતર્ગત ફા.પ્લોટ નં. ફા.પ્લોટ નં. ૭/૧ની ૧૪૫૧૯ ચો.મી., ફા.પ્લોટ નં. ૭/૨ની ૫૯૪૮ ચો.મી. મળી કુલ ૨૦૪૬૭ ચો.મી.) તથા સ.નં. ૩૨૬ની ૪૫૫૩ ચો.મી. જમીન (ટી.પી. ૬૭ અંતર્ગત ફા.પ્લોટ નં. ફા.પ્લોટ નં. ૪૫૫૩ ચો.મી.) વાળી સરકારી પડતર હેડે ચાલતી જમીન હેલીપેડ ડેવલોપમેન્ટ માટે ઉદ્યોગ અને ખાણ વિભાગને ફાળવવા હુકમ થયેલ છે. જે આધારે પ્રશ્નવાળી જગ્યાએ હાજર રહી અમો સર્કલ ચોફીસરશ્રી - દરિયાપુર-કાઝીપુર, તા.:- અસારવા તથા મહેસૂલી તલાટી - હાંસોલ, તા.:- અસારવા, જિ. અમદાવાદ સદરહુ ચારેય સ.નં. પૈકી સ.નં. ૩૧૩, ૩૨૨, તથા ૩૨૩ વાળી જમીનની હાલની સ્થળસ્થિતિ (સદરહુ જમીન ફરતે તાર ફેન્સીંગ કરેલ છે. તથા સદરહુ જમીનમાં સળંગ ગાંડા બાવળ - તથા નદીની કોતરો) મુજબનો કબજો સુપ્રત કરેલ છે. તેઓશ્રીએ સદરહુ ત્રણેય સ.નં.વાળી જમીનનો કબજો સ્વીકારેલ છે. જે બદલ બન્ને પક્ષકારોએ નીચે સહીઓ કરેલ છે.

સ્થળ:- હાંસોલ, અમદાવાદ.


તા.:- ૦૬/૧૦/૨૦૨૨

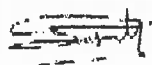
કબજો સુપ્રત કરનાર:-

(૨) 
B. M. K. Bhatt
સર્કલ ઓફીસર
દરિયાપુર-કાઝીપુર
અમદાવાદ

(૨) 
B. M. K. Bhatt
સર્કલ ઓફીસર
દરિયાપુર/કાઝીપુર/અમદાવાદ

કબજો સ્વીકારનાર:-


Land Acquisition Officer, District
(SARVAR - HANSOL)


Assistant Commissioner
(SARVAR - HANSOL)

POSSESSION RECEIPT

The order passed by the District Collector, Ahmedabad being order no. CB/Sajfa/Hansol/No. 313, 322, and 323 have a total area of land being 29239 Sq. Mts (with regard to F. P no. 7/1 admeasuring 14519 Sq. Mts of T. P. Scheme no. 67 and the land of F. P. no. 7/2 admeasuring 5948 Sq. Mts. Total 20467 Sq. Mts) and the land admeasuring 4553 Sq. mts of Survey no. 329 (With regard to F. P. no. 4553 sq. mts of T. P. Scheme no.67) is the government grazing land wherein it was ordered for the development of Helipad and industries and was allotted to the Mines department. On the basis of the same Circle Officer - Daryapur-Kazipur, Dt.:- Asarwa and Revenue Talati - Hansol, Dt.:- Asarwa, Dist. Ahmedabad was present and after fencing all the land being survey no. No. 313, 322, and 323 have been given possession as per the existing location (The fencing was done all over the four sides and in whole of the land there are abuses and weeds). Further, they have already accepted the possession of the land bearing all three survey numbers and both the parties have signed below.

Place:- Hansol, Ahmedabad

Dt.06/10/2022

Possession hand over by

Dariyapur Kajipura

Ahmedabad

Possession taken by

Land Acquisition officer

(Samir Bundela)



GUJSAIL
Gateway to Aviation in Gujarat

GUJARAT STATE AVIATION INFRASTRUCTURE COMPANY LIMITED

(A Government of Gujarat Undertaking)

Tender Document

for

**Land Clearing work for Development of Heliport in Hansol -
Ahmedabad.**

TECHNICAL BID-VOLUME-I

[Tender ID: _____]

Bid Manager : Shri Samir Bundela (LAO)

Telephone No : (1) 079-22882072

(2) 079-22882000

Fax No : (1) 079-2258130

(2) 079-2258170

GUJARAT STATE AVIATION INFRASTRUCTURE COMPANY LIMITED

(A Government of Gujarat Undertaking)

GUJSAIL COMPLEX, NR. TORRENT SUBSTATION,

SVPI AIRPORT, AHMEDABAD - 380004.

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NOTICE INVITING TENDER

Details of tenders are as under:

1	Name of Work	:	Land Clearing work for Development of Heliport in Hansol - Ahmedabad.
2	Tender Fee	:	Tender Fees Rs.1,770/- (Rupees One thousand Seven hundred Seventy only) by Demand Draft in favour of "Gujarat State Aviation Infrastructure Company Limited", payable at Ahmedabad from any Nationalized/ Scheduled Bank only.
T	Estimated Amount	:	Rs.8,50,000/-
2	Time allowed for completion	:	30 days
3	Earnest Money Deposit	:	Bid Security i.e. EMD: Rs.25,500/- (Rupees Twenty Five Thousand Five Hundred only) in the form of DD/FDR in favour of " Gujarat State Aviation Infrastructure Company Limited", payable at Ahmedabad from Nationalized / Scheduled bank as per FD, GOG GR dated xx/11/2022 shall be submitted with validity up to 180 days
4	Total Security Deposit	:	5% of contract value
6	Last Date of Online submission of Bid	:	xx/11/2022, 18:10 Hrs.
7	Last Date of submission of Hard Copy of D.D. for tender fee, FDR for EMD and tender documents	:	xx/11/2022, 18:10 Hrs (by Regd. A.D./Speed Post/Courier)
8	Address at which the technical bid are to be submitted	:	Office of Director of Civil Aviation, GUJSAIL, Ahmedabad Phone No: - +91-079-22882072/2000.
9	Date and Time of Opening Technical bid	:	xx/12/2022 at 12:30 Hrs
10	Place of Opening Technical bid	:	Office of Director of Civil Aviation, GUJSAIL, Ahmedabad Phone No: - +91-079-22882072/2000.

11	Defects liability period	:	1 Year
12	Validity of offer	:	4 months from the date of opening of Technical bid
13	Liquidated Damages:	:	The aggregate maximum of liquidated damages payable under this clause shall be Rs.1 percentage of contract value per day and shall be subject to the maximum amount of ten percentage of the contract Amount
14	Rates	:	Rates quoted by the tenderer shall remain firm throughout the Contract period (including authorized extension). Rates quoted shall be inclusive of all taxes, GST, duties, levies, royalties, & other incidental charges etc. Price Bid shall be online only.

Note: Complete set of tender documents can be obtained downloaded from www.nprocure.com.

- In case the date of opening of tenders/ technical bid is declared as a holiday, the tenders will be opened on the next working day at the same time.
- Online sealed Price Bid - Bidders have to submit price bid in the online mode called as "Online sealed price bid". Technically qualified bidders will be intimated the date and time of the "Online Sealed Price bid submission". Agency for arranging online bidding www.nprocure.com
- Applicants are requested to contact the agency for digital signature and completion of all the business formalities at the earliest.
- DCA has the right to accept/ reject any/ all tenders without assigning any reasons.

FORM OF TENDER

To,
The Director of Civil Aviation
Gujarat State Aviation Infrastructure Company Limited
Gujsail Complex, Nr. Torrent Substation,
SVPI Airport, Ahmedabad – 380004.

PROPOSED Land Clearing work for Development of Heliport in Hansol – Ahmedabad.

Dear Sir,

1. I/ We refer to the Notice Inviting Tender issued by you for the captioned work.
2. I/ We do hereby offer to perform, provide, execute, complete and maintain the works in conformity with Bill of Quantities, Drawings, Specification, Design, General and Special conditions of Contract, Instruction to tenderers, etc. as contained in the tender documents for the sum as arrived and filled, at the respective rates quoted by me/us in the Schedule of Quantities and/or at any other sum and rate subsequently negotiated and accepted / agreed by the GUJSAIL and me/us.
3. I/We have satisfied myself / our self as to the site conditions, examined site and drawings, and all aspects of tender documents / conditions and are acceptable to us.
4. I/We do hereby agree, should this tender be accepted in whole or in part, to,
 - a) Abide by and full-fill the terms, conditions and provisions of tender documents annexed hereto.
 - b) Complete the work within stipulated completion time at no extra cost to the GUJSAIL.
5. I/We are enclosing herewith the Earnest Money Amount of Rs. _____ in the form of Bank Draft no. _____ dt _____ drawn by _____ in favour of Gujarat State Aviation Infrastructure Limited payable at Ahmedabad.
6. I/We are submitting herewith duly filled up and signed tenders as per the following details.
7. **ELIGIBILITY CRITERIA FOR PRE-QUALIFICATION**

The Firms / Contractors applying must fulfil each of the following criteria individually as a firm. The applications of the firms/contractors not fulfilling the following criterion will not be considered for further process.

- a) Must have a valid GST Number.
- b) Must have a valid PAN of Income Tax Department.
- c) E2 & Above Registration category from R & B Department, GOG.
- d) Minimum solvency of 20% of amount put to tender from the Nationalized Bank for the current year.

8. INSTRUCTION TO APPLICANTS

Duly completed application Form along with enclosures/documentary proofs as defined in the said application form signed on each page by the authorized signatory should be collectively kept in a sealed envelope and must reach the undersigned on scheduled date and time. Please super scribe/write on the top of the envelope as "APPLICATION FOR Land Clearing work for Development of Heliport in Hansol - Ahmedabad."

- i) Any & all cost/expenditure incurred by the applicants in relation to making the application shall be borne by the applicant. No payment by way of compensation or whatsoever shall be made by the GUJSAIL.
- ii) The applicants should strictly furnish all the information only on the formats furnished/provided/ made available here. The applications not complying with this requirement are liable to be rejected outright without assigning any reason as the sole discretion of the GUJSAIL.
- iii) All corrections and overwriting should be attested & countersigned by the authorized signatory.
- iv) In case applicant intends to give additional information for which specified space is not sufficient, they may furnish such information by adding extra sheets by specifying/indicating the same in the appropriate column.
- v) Applications received after the due date & time, incomplete/partly filled/unsigned applications, applications not accompanied with relevant annexure, enclosures, documents etc are liable to be rejected outright without assigning any reason at the sole discretion of the GUJSAIL.
- vi) Please ensure that the applications, annexure, enclosures etc are signed by the Authorized Signatory only and proof of mode of authorization (such as Power of Attorney, partnership Deed indicating such authorization, resolution, authorization letter etc., as applicable) is enclosed as mentioned to the Application Form.

The DCA reserves its right to accept or reject any or all the applications without assigning any reasons whatsoever there for.

Director of Civil Aviation, GUJSAIL

I have read and understood above instructions

APPLICATION FORM

PROPOSED Clearing the jungle and cutting trees at proposed Heliport in Hansol - Ahmedabad.

Please Strike-off which is not applicable

1	Name of the applicant/organization	
2	Full Postal Address of Firm	
3	Main Activities of Firm	
4	Contact Details (i) Phone No. (ii) Mobile No. (iii) Fax No. (iv) Email-ID	
5	Constitution of Firm in E2 & Above Category from R& B Department. (Enclose certified copies of documents as evidence)	
6	Name/s of authorized signatory with designation	
	Bank Solvency 20% of amount put to tender from Nationalized for the Current Calendar Year i.e. 2022	
7	Banker's Details (i) Banker's Name (ii) Full Postal Address (iii) Telephone No. (iv) Account No. (v) Type of Account (please enclose photocopy of blank cancelled cheque)	
8	PAN No. (Income tax) Enclose certified copies of document as evidence (ANNEXURE F)	
9	GST No. Please enclose documentary evidence (ANNEXURE H)	Yes/ No

10	Whether any Civil Suit/litigation arisen in contracts executed during the last 10 years. If yes, please furnish the name of the project, employer, nature of work, contract value, work order and brief details of litigation. Give name of the Court, place and status of pending litigation.	Attach a separate sheet if required.
----	---	--------------------------------------

I/We have read and understood the Press notice, Pre-qualification Notice & this Application form along with Annexures and certify that my/our firm full fills the ELIGIBILITY CRITERIA for this work.

I/We hereby confirm and certify that the information given above is correct and true and the enclosures annexed herewith are genuine to the best of my / our knowledge.

I/We are authorized to sign and submit these documents for pre-qualification.

I /We understand that if at any stage it is found / noticed by the GUJSAIL that any information thus provided by us is untrue / incorrect partly or fully and in case of receipt of adverse / unsatisfactory report from other clients / GUJSAIL, the Bank may not consider our application and / or may de-list us and / or may take any appropriate action against us.

I /We also understand that partly / wrongly filled application and / or applications not on prescribed pro-forma and / or applications not accompanying relevant documents / enclosures / annexure are liable to be summarily rejected by the GUJSAIL.

I / We understand that this is merely an application & does not entitles us to be necessarily prequalified by the GUJSAIL and GUJSAIL reserves the right to reject all and / or any application without assigning any reason whatsoever

SEAL OF THE FIRM

(SIGNATURE OF AUTHORIZED SIGNATORY)

PLACE:

NAME:

DATE:

Note: Please enclose all the Annexure with relevant supporting documents.

TERMS AND CONDITION

Duly filled, signed & completed technical bid in a Hard Copy and addressed to The Director of Civil Aviation, **GUJSAIL Complex, Nr. Torrent Sub Station, SVPI Airport, Ahmedabad- 380 004** must reach to GUJSAIL OFFICE by **18:00 Hrs on xx/10/2022** (by Regd. A.D./Speed Post/Courier) . The technical bid shall be opened **on xx/11/2022 on 12:30 Hrs** on the same day in the presence of the bidders who want to remain present for which no separate intimation will be sent.

1. The contractor shall submit the tender in sealed cover. Part A- Technical bid cover shall contain the following documents:

- a. Forwarding letter.
- b. Terms and conditions including bill of quantities.
- c. DD / FDR of Firm of required amount as Tender fee (Non-Refundable) & EMD (Refundable) favoring Gujarat State Aviation Infrastructure Company Limited, payable at Ahmedabad.

2. Part B- Price bid

Online sealed Price Bid - Bidders have to submit price bid in the online mode called as 'Online sealed price bid'. Technically qualified bidders will be intimated the date and time of the 'Online Sealed Price bid submission'.

3. Earnest Money Deposit (EMD)-

EMD shall be accepted only in the form of DD/FDR issued by Scheduled Bank. As soon as the work is awarded or after scrutiny of the tenders and ascertaining the correct position of tenderers, the Earnest Money Deposit (EMD) of all unsuccessful contractors shall be returned without waiting for a claim for refund from the contractors. The EMD of the successful tenderer shall be forfeited in case the contractor refuses to accept the work order or if he fails to commence the work awarded to him within the prescribed or extended time limit or if he does not remit the initial security deposit within the prescribed time.

4. Initial Security Deposit (ISD)- The amount of initial security deposit shall be 2.5% of the accepted tender amount including the EMD in the same form as of EMD. The successful tenderer shall deposit the amount equal to 2.5% of the accepted tender amount minus the EMD to the GUJSAIL within 10 (Ten) days of intimation to him of the acceptance of his tender. This initial security deposit will be refunded to the contractor without any interest after three months of completion of work.
5. The contractor may visit the site before quoting the rate so as to acquaint themselves with work involve and the site conditions in consultation with GUJSAIL.
6. The rate quoted by the contractor shall be inclusive of all materials, labour, consumables, water, electricity, tools plants, lights, GST, all taxes, levies, transportation charges & disposal of waste material outside the premises, cleaning of site etc. for compete items of work as per specifications, design, pattern and instructions by the GUJSAIL.
7. Unit rate & amount for each item should be quoted against each item of work in the enclosed format.
8. Quotations/Offer not submitted on the enclosed Performa, incomplete/ unsigned quotations and offers received after the due date and time shall not be evaluated/ considered.
9. GUJSAIL reserves the right to reject all/any quotation without assigning any reason thereof.
10. The rate will remain valid for acceptance for a period of 04 months from the date of opening of the Technical Bid and shall remain firm till the completion of work including extensions.
11. All materials to be use for the work is required to be got approved by the GUJSAIL well before using the same for the work.
12. The protection, security, safety and storage of all the materials of the work and that of executed item of work are to be arranged by the contractor at their own cost.
13. The responsibility of safety of labourers / supervisors etc. deployed by the contractor for the said work as well as GUJSAIL"s staff within the premises etc. lies with contractor.
14. All necessary insurance for labour, materials, third party insurance etc. as required as per Labour Laws/Govt. norms from time to time or otherwise are to be arranged by the contractor at his cost. Any claim arising out of the above shall be settled and

borne by the contractor. The GUJSAIL shall not be responsible in any way for any mishap occurred/claim raised during the execution of work till its completion. In case of failure of the contractor to settle any claim within a reasonable time, the GUJSAIL may recover such amount from any of the bill of the contractor.

15. No advance against any materials or payment against running bill will be given by GUJSAIL.
16. Contractor has to complete the entire work within a period of 1 months after getting the work order, failing which liquidated damages will be levied as per GUJSAIL norms. No Exte
17. The quantity of items mentioned in the enclosed bill of quantity is approximate and these may vary. The payment will be made on actual measurements basis.
18. In case the contractor withdraws his offer during the validity period, refuses to work, expresses his unwillingness or fails to start the work at site within 07 days from the receipt of the work order, the GUJSAIL at this sole discretion initiate action as deemed fit including cancellation of work order and forfeit of EMD money

ARTICLES OF AGREEMENT

(On Non -Judicial Stamp paper of appropriate value)

Articles of Agreement made this _____ day of _____
 between Gujarat State Aviation Infrastructure Company Limited hereinafter called the
 GUJSAIL which expressions shall include its successors and assigns of the one part and
(name &
 address of contractor) hereinafter called the "Contractor" which expression shall include
 the successors and assigns of the other part.

WHERE AS the GUJSAIL is desirous of executing the work Clearing the jungle and
 cutting trees at proposed Heliport in Hansol – Ahmedabad. and has caused drawings,
 specifications, and schedule of quantities etc. describing the works.

AND WHERE AS for Clearing the jungle and cutting trees at proposed Heliport in Hansol
 – Ahmedabad. Terms & Conditions, Specifications and the Schedule of items quantities
 etc, have been signed by and on behalf of the parties hereto.

AND WHEREAS the Contractor has agreed to execute upon, subject to the conditions set
 forth herein and Schedule of Items and quantities, General & Special Conditions of
 Contract, specifications etc. contained in the tendered documents including all
 correspondences exchanged by or between the parties from the submission of tender till
 the award of work, both letters inclusive, (all of which are collectively here in after
 referred to as "the said conditions" , details of which are described in the schedule
 attached hereto, the works shown upon the said drawings and/or described in the said
 specification and included in the schedule of items and quantities at the respective rates
 therein set forth amounting to the sum as therein arrived at or such other sum shall
 become payable there under arrived at or such other sum as shall become payable
 thereunder (hereinafter referred to as "the said contract amount")

NOW IT IS HEREBY AGREED AS FOLLOWS:

1. In consideration of the said contract amount to be paid at the time and in the manner
 set forth in the said conditions, the contractor shall upon and subject to the said

conditions execute and complete the work shown in the said drawings and described in the said specifications and the schedule of items and quantities, as per the terms and conditions contained in the said conditions.

2. The GUJSAIL shall pay the Contractor the said contract amount, or such other sum as shall become payable, at the time and in the manner specified in the said conditions.
3. The said general condition, Special condition, technical drawings, Notice Inviting Tender, specifications, Guarantee, Instruction to Tenderers Price Bid(Schedule of Quantities), Correspondences, Letter of Acceptance, Agreements and Appendices there to, contained in the tendered documents/said conditions shall be read and considered as forming part of this Agreement, and the parties hereto shall respectively abide by, submit themselves to the said conditions and perform the agreements on their part respectively in the said conditions contained therein.

The plans, agreements and documents mentioned here in shall form the basis of this contract. This contract is neither a fixed Lump Sum contract but is a contract to carry out the work in respect of Clearing the jungle and cutting trees at proposed Heliport in Hansol - Ahmedabad. as per the scope described and to be paid for according to actual measured quantities at the rates contained in the Schedule of Rates and /or negotiated rates and Probable quantities or as provided in the said conditions.

4. The GUJSAIL reserves to itself the rights of altering the specifications and nature of the work by adding to or omitting any items of work or having portions of the same carried out without prejudice to this contract.
5. (a) The Contractors represent that they have experience and competent staff which will enable them to ensure proper quality check on the materials, whether brought by the contractors or supplied by the GUJSAIL to the contractors, and which will ensure that the contractor will carry out proper tests as required by the specifications and will supervise the day to day working and execution of the contract work.
- (b) If the contractors have any doubt about the quality of the materials or any difficulty in supervision of the day to day work it shall be duty of the contractors to report the matter in writing forthwith to the GUJSAIL and for the time being suspend that portion of the work about which difficulty is

experienced, and the contractors will abide by the directions given by the GUJSAIL.

- (c) The contractors are aware that the GUJSAIL will give day to day supervision and will periodically supervise and the contractor has to perform their obligations under the instructions given to him periodically and under sub clauses (a) and (b) above.
 - (d) The contractors covenant and warrant that completed items of work as well as the entire work on completion will be in conformity with the specifications and the terms and conditions contained in the said conditions and will be of contract quality and description.
6. Time shall be considered as the essence of this contract and the contractor hereby agrees to commence the work on the day on which he is instructed to take possession of the site or from the fourteenth day after the day of issue of formal Work Order as provided for in the said conditions whichever is later and to complete the entire work within One month subject nevertheless to the provisions for the extension of time.
 7. All payments by the GUJSAIL under this contract will be made only at Ahmedabad.
 8. Any dispute arising under this Agreement shall be referred to arbitration in accordance with the stipulation laid down in the general conditions of contract.
 9. The contents of this agreement have been read by the contractor and fully understood by the contractor.

IN WITNESS WHERE OF the GUJSAIL and the Contractor have set their respective hands to these Presents and two duplicates hereof the day and year first herein above written (If the Contractor is a Partnership Firm or an Individual IN WITNESS WHEREOF the GUJSAIL has set its hands to these presents through its duly authorized official and the contractor has caused its common seal to be affixed hereof to and the said duplicates have /has caused these presents and the said two duplicates hereof to be executed on its behalf, the day and year first herein above written (If contractor is a Company).

Signature clause:

SIGNED AND DELIVERED

By the hand of Shri _____ (Name and Designation) In presence of

1. _____

Address _____

2. _____

Address _____ (Witness)

SIGNED AND DELIVERED by _____ (If the Contractor is a Partnership Firm or an individual, should be signed by all partners or by duly authorized person on behalf of all partners)

(1) _____

Address _____

Address _____ (Witness)

THE COMMON SEAL OF _____ was hereinto affixed (If the Contractor signs under its common seal, the Signature Clause should tally with the sealing clause in the Articles of Association)

SIGNED AND DELIVERED by

(1) _____

(2) _____

1) _____

Address _____

(2) _____

Address _____ (Witness)

SIGNED AND DELIVERED by _____ (If the Contractor has signed by the hand of Power of Attorney , whether a Company or Individual)

1) _____

Address _____

(2) _____

Address _____ (Witness)

SCHEDULE

(i) Letter of Acceptance/Work Order No

(ii) Your letter Nos.

(iii) Our Letter Nos. _____ dt. _____

(iv) Form of Tender, Notice Inviting Tender, Instructions to Tenderers, General Conditions of Contract, Special Conditions of Contract, Additional Specifications, Technical Specifications, Bill/ Schedule of Quantities, Safety Code, List of approved makes,

Guarantee Agreements, Mode of Measurements, Appendices, Drawings, Testing of Materials & there Frequency etc.

(v) _____

(vi) _____

INSTRUCTION TO THE TENDERERS

1. Scope of Work

Sealed tenders are invited by THE DCA for and on behalf of Government of Gujarat for the work Clearing the jungle and cutting trees at proposed Heliport in Hansol – Ahmedabad.

Site and its location:

The proposed work is to be carried out at proposed heliport at Hansol-riverfront Ahmedabad

1.1 Tender Documents

The work has to be carried out strictly according to the condition stipulated in the tender consisting the following documents mentioned as under. Instructions to tenderers

- General Conditions of Contract
- Special Condition of Contract
- Additional Conditions
- Technical Specifications
- NIT

1.2 The above documents shall be taken as complementary and mutually explanatory of one another but in case of ambiguities or discrepancies, shall take precedence in the order given below:

- (a) NIT
- (b) Additional Conditions
- (c) Technical Specifications
- (d) Drawings
- (e) Special Condition of Contract
- (f) General Condition of Contract
- (g) Instructions to Tenders

1.3 Complete set of tender documents can be obtained downloaded from GUJSAIL's website www.nprocure.com.

1.4 The tender documents are not transferable.

2. Site Visit

The tenderer must obtain himself on his own responsibility and his own expenses all information and data which may be required for the purpose of filling this tender document and enter into a contract for the satisfactory performance of the work. The tenderer is requested to satisfy himself regarding the availability of water, power, transport and communication facilities, the character quality and quantity of the materials, labour, the law and order situations, climatic conditions, local authorities' requirement, traffic regulations etc;

The tenderer will be fully responsible for considering the financial effect of any or all the factors and visit the site before submitting the tender.

3. Earnest Money Deposit (EMD)

3.1 The tenderer is requested to submit the Earnest Money as mentioned in NIT in the form of Demand Draft /FDR/ in favour of Gujarat State Aviation Infrastructure Company Limited, payable at Ahmedabad drawn on any Scheduled Bank in India.

3.2 EMD in any other form other than as specified above will not be accepted. Tender not accompanied by the EMD shall be rejected.

3.3 No interest will be paid on the EMD.

3.4 EMD of unsuccessful tenderer will be refunded within 30 days of award of contract.

3.5 EMD of successful tenderer will be retained as a part of Initial security deposit (ISD).

4. Initial Security Deposit (ISD)

The ISD amount shall be 2.5% of the contract value. The successful tenderer will have to submit a sum equivalent to 2.5% of contract value less EMD (which shall be adjusted as part of ISD) by means of FDR drawn in favour of Gujarat State Aviation Infrastructure Company Limited payable at Ahmedabad within a period of 10 days of acceptance of tender.

5. Total Security Deposit (TSD)

Total Security Deposit shall be 5% of contract value. Out of this 2.5% of contract value is in form of initial security deposit which includes the EMD. The balance 2.5% shall be deducted from the running account bill of the work by way of retention amount at rate of 10% of the respective running account bill i.e., the deduction from each

running account bill will be 10% till total 2.5% of contract value is reached. 50% of the total security deposit shall be paid to the contractors after three months from the completion of Work. The balance 50% would be paid to the contractors after the defects liability period as specified in the contract.

No interest shall be paid on the amount retained by the GUJSAIL as Security Deposit. (TSD/ ISD/ Retention Amount)

6. Signing of contract documents

The successful tenderer shall be bound to implement the contract by signing agreement and conditions of contract attached herewith within 10 days from the receipt of intimation of acceptance of his tender by the GUJSAIL. However, the written acceptance of the tender by the GUJSAIL will constitute a binding agreement between the GUJSAIL and successful tenderer whether such formal agreement is subsequently entered into or not.

7. Completion period

Time is essence of the contract. The work should be completed in all respects in accordance with the terms of contract within a period as mentioned in NIT, from the date of receipt of letter of work order.

8. Validity of tender

Tenders shall remain valid and open for acceptance for a period (validity of offer) as mentioned in NIT. If the tenderer withdraws his/ her offer during the validity period or makes modifications in his/her original offer which are not acceptable to the GUSAIL, without prejudice to any other right or remedy, the GUJSAIL shall be at liberty to forfeit the EMD.

9. Liquidated Damages

The liquidated damages shall be as mentioned in NIT.

10. Rate and prices:

10.1. In case of item rate tender

10.1.1 The tenderers shall quote their rates for individual items both in words and figures. In case of discrepancy between the rate quoted in words and figures the unit rate quoted in words will prevail. If no rate is quoted for a particular item, the contractor shall not be paid for that item when it is executed.

- 10.1.2 The amount of each item shall be calculated and the requisite total is given. In case of discrepancy between the unit rate and total amount calculated from multiplication of unit rate and the quantity, the unit rate quoted will govern and the amount will be corrected.
- 10.1.3 The tenderers need not quote their rates for which no quantities have been given. In case the tenderer quotes their rates for such items those will be ignored and will not be considered during execution.
- 10.1.4 The tenderers should not change the units as specified in the tender. If any unit is changed the tenders would be evaluated as per the original unit and the contractor would be paid accordingly.
- 11.** The tenderers should not change or modify or delete the description of the item. If any discrepancy is observed, he should immediately bring to the knowledge of the GUJSAIL.
- 11.1. Each page of the BOQ shall be signed by the authorized person and cutting or overwriting shall be duly attested by him. GUJSAIL"s terms and conditions not covered here in the technical bid shall be applicable for this work and are accepted by the tenderer.
- 11.2. Each page shall be totaled and the grand total shall be given.
- 11.3. The rate quoted shall be firm and shall include all costs, GST, allowances, taxes, levies etc.
- 11.4. If the contractor shall desire an extension of the time for completion of the work on the ground of his having been unavoidably hindered in its execution or any other ground he shall apply in writing to the Director of Civil Aviation before the expiration of the period stipulated in the tender or before the expiration of 30 days from the date on which he was hindered whichever is earlier and the Director of Civil Aviation may, if in his opinion, believe that there are reasonable grounds for granting an extension, grant such extension as he think thinks necessary or proper. The decision of the Director of Civil Aviation in this matter shall be final.
- 11.5. Except that when the quantity of any item exceeds the quantity as in the tender by more than 10% the contractor will be paid for the quantity in excess of 10% at the rate entered in the CPWD of the year during which the excess in quantity is first executed and for the materials consumed in excess

quantity the rate for the materials to be charged would be the basic rate taken into account for fixing the rate for the CPWD above instead of the rate stipulated.

11.6. If the additional or altered work includes any class of work for which no rate is specified in this contract, then such class of work shall be carried out.

(i) At the rate derived from the item within the contract which is comparable to the one involving additional or altered class of work, where there are more than one comparable items, the item of the contract which is nearest in comparison with regard to class or classes of the work involved shall be selected and the decision of the Director of Civil Aviation as to the nearest comparable item shall be final and binding on the contractor.

(ii) If the rate cannot be derived in accordance with (i) above, such class of works shall be carried out at the rate entered in the Schedule of Rates of the CPWD for the year in which the tender was received, increased or decreased by the percentage by which the tender amount is more or less as compared to the amount arrived at the rates in the "Schedule of Rates" of the Division in the year in which the tender was received. If the Schedule of rates of the Division does not contain all the items, the percentage increase or decrease of the tender shall be calculated considering such items which were included in the "Schedule of Rates" of the Division for the year and for materials consumed on such item the rate to be charged would be the basic rate taken into account for fixing the rate in CPWD referred to above instead of the rate stipulated.

(iii) If it is not possible to arrive at the rate from (i) and (ii) above, such class of work shall be carried out at the rate decided by the competent authorities on the basis of detailed rate analysis after hearing the contractor before a Committee of two Competent Officer stationed at the same place or the nearest place.

11.7. If the additional or altered work, for which no rate is entered in the "Schedule of Rates of the Division is ordered to be carried out before the rate is agreed upon, then the contractor shall within seven days of the date of receipt by him of the order to carry out the work, inform the Director of Civil Aviation of the rate, which it is his intention to charge for such class of work and if the

DCA does not agree to this rates, he shall by notice in writing be at liberty to cancel his order to carry out such class of work and arrange to carry it out in such manner as he may consider it advisable, provided always that if the contractor shall commence work or incur any expenditure in regard thereof before the rates shall have been determined as lastly herein before mentioned, then in such cases he shall only be entitled to be paid in respect of the work carried out or expenditure incurred by him prior to the date of the determination of the rate as aforesaid according to such rate or rates as shall be fixed by the DCA. In the event of the dispute, the decision of the DCA, GUJSAIL, Ahmedabad shall be final.

- 11.8. Where, however, the work is to be executed according to the designs, drawings and specifications recommended by the contractor and accepted by the competent authority, the alternation above referred to shall be within the scope of such designs, drawings and specifications appended to the tenders.
- 11.9. The time limit for the completion of the work shall be extended in the proportion that the increase in the cost occasioned by alternations bears to the cost of the original contract work and the certificate of the Engineer -in-charge as to such proportion shall be final and conclusive.

1. ITEM SPECIFICATION

Item No.01: Clearing jungle including uprooting of rank vegetation, grass, bush wood, trees and saplings of girth up to 30 cm measured at a height of 1 m above ground level and removal of rubbish outside the periphery of the area cleared as directed.

2.26 LAND CLEARANCE WORK

2.26.0 Jungle clearance shall comprise uprooting of rank vegetation, grass, brushwood, shrubs, stumps, trees and saplings of girth upto 30 cm measured at a height of one metre above the ground level. Where only clearance of grass is involved it shall be measured and paid for separately.

2.26.1 Uprooting of Vegetations

The roots of trees and saplings shall be removed to a depth of 60 cm below ground level or 30 cm below formation level or 15 cm below sub-grade level, whichever is lower. All holes or hollows formed due to removal of roots shall be filled up with earth rammed and levelled. Trees, shrubs, poles, fences, signs, monuments, pipe lines, cable etc., within or adjacent to the area which are not required to be disturbed during jungle clearance shall be properly protected by the contractor at his own cost and nothing extra shall be payable.

2.26.2 Stacking and Disposal

All useful materials obtained from clearing and grubbing operation shall be stacked in the manner as directed by the Engineer -in-Charge. Trunks and branches of trees shall be cleared of limbs and tops and stacked neatly at places indicated by the Engineer-in-Charge. The materials shall be the property of the Government and shall be handed over by the contractor to the Forest Department or as directed by GUJSAIL. All unserviceable materials which in the opinion of the Engineer-in-Charge cannot be used or auctioned shall be removed up to a distance of 50 m outside the periphery of the area under clearance. It shall be ensured by the contractor that unserviceable materials are disposed off in such a manner that there is no likelihood of getting mixed up with the materials meant for construction.

2.26.3 Clearance of Grass

Clearing and grubbing operation involving only the clearance of grass shall be measured and paid for separately and shall include removal of rubbish outside the periphery of the area under clearance.

2.26.4 Measurements

The length and breadth shall be measured correct to the nearest cm and area worked out in square metres correct to two places of decimal.

2.26.5 Rates

The rate includes cost of all the operation described above.

Item No.02: Felling trees of the girth beyond 30cm and including 60cm (measured at a height of 1 m above ground level), including cutting of trunks and branches, removing the roots and stacking & Handing over of serviceable material as directed by GUJSAIL and disposal of unserviceable material.

2.27 FELLING TREES

2.27.1 Felling

While clearing jungle, growth trees above 30 cm girth (measured at a height of one metre above ground level) to be cut, shall be approved by the Engineer-in-Charge and then marked at site. Felling trees shall include taking out roots upto 60 cm below ground level or 30 cm below formation level or 15 cm below sub-grade level, whichever is lower. All excavation below general ground level arising out of the removal of trees, stumps etc. shall be filled with suitable material in 20 cm layers and compacted thoroughly so that the surfaces at these points conform to the surrounding area. The trunks and branches of trees shall be cleared of limbs and tops and cut into suitable pieces as directed by the Engineer-in-Charge.

2.27.2 Stacking and Disposal

Wood, branches, twigs of trees and other useful material shall be the property of the Government. The serviceable materials shall be stacked in the manner as directed by the Engineer-in-Charge.

All unserviceable material, which in the opinion of Engineer-in-Charge cannot be used or auctioned shall be removed from the area and disposed off as per the directions of the Engineer-in-Charge. Care shall be taken to see that unsuitable waste materials are disposed off in such a manner that there is no likelihood of these getting mixed up with the materials meant for construction.

2.27.3 Measurements

Cutting of trees above 30 cm in girth (measured at a height of one metre above level) shall be measured in numbers according to the sizes given below:

- (a) Beyond 30 cm girth, upto and including 60cm girth.
- (b) Beyond 60 cm girth, upto and including 120 cm girth.
- (c) Beyond 120 cm girth, upto and including 240 cm girth.
- (d) Above 240 cm girth.

2.27.4 Rate

The rate includes the cost involved in all the operations described above. The contract unit rate for cutting trees above 30 cm in girth shall include removal of stumps as well.

OTHER TERMS & CONDITIONS

1. Prices quoted shall be inclusive of all Tax i.e. GST etc. it also includes transportation, Packing Loading and Unloading, Power cabling, diesel, Oil, Coolant & Commissioning
2. Quoted rates shall be valid for 4 months

Special Notes for this Works

- If required, it is the Contractor's responsibility to do liaison work with concern government departments for availing required permissions in time for this project work.
- The contractor shall pay for all fees and obtain permissions if required for this work.
- Rates shall be inclusive of all Government taxes, GST, duties and no extra amount will be paid for the same.
- All quantities mentioned in the Bills of Quantity are tentative and the contractor shall not claim extra for any variation of omission of any item.
- The contractor shall take necessary insurance like Fire, damage and workmen compensation.
- The contractor shall provide proper and adequate storage facilities to protect the wood, branches, twigs of trees and other materials and equipment including those obtained from jungle cutting at the site and shall be handed over to the concern department by contractor as and when directed by GUJSAIL.
- The contractor shall provide a competent experienced full time site Engineer to direct the work in accordance with the tender / drawing and specifications.
- Timely progress reports and activity schedules shall also be worked out to complete the work in specified time limit.



GUJSAIL
Gateway to Aviation in Gujarat

GUJARAT STATE AVIATION INFRASTRUCTURE COMPANY LIMITED

(A Government of Gujarat Undertaking)

Tender Document

for

**Land Clearing work for Development of Heliport in Hansol -
Ahmedabad.**

FINANCIAL BID-VOLUME-II

[Tender ID: _____]

Bid Manager : Shri Samir Bundela (LAO)

Telephone No : (1) 079-22882072

(2) 079-22882000

Fax No : (1) 079-2258130

(2) 079-2258170

GUJARAT STATE AVIATION INFRASTRUCTURE COMPANY LIMITED

(A Government of Gujarat Undertaking)


GUJSAIL COMPLEX, NR.TORRENT SUBSTATION,

SVPI AIRPORT, AHMEDABAD - 380004.

PRICE BID (Online only)

Sr. No.	Estimated Quantity	Item Description	Unit	Rate (in Rs.)		Amount (in Rs.) (Including GST)
				In Figure	In Word	
	20,000.00	Clearing jungle including uprooting of rank vegetation, grass, bush wood, trees and saplings of girth up to 30 cm measured at a height of 1 m above ground level and removal of rubbish outside the periphery of the area cleared as directed.	Sq.M.			
	1250.00	Felling trees of the girth beyond 30cm and including 60cm (measured at a height of 1 m above ground level), including cutting of trunks and branches, removing the roots and stacking & Handing over of serviceable material as directed by GUJSAIL and disposal of unserviceable material.	Each			
Total Amount Including GST						



	<p align="center">E-TENDER NOTICE</p> <p>Gujarat State Aviation Infrastructure Company Limited, (GUJSAIL) A Govt. of Gujarat Undertaking, GUJSAIL Complex, Nr. Torrent Sub Station, SVPI Airport Ahmedabad- 380 004. Ph. No. 079-22882000/72</p>
<p>Tender is invited from the Registered Contractor of R & B Department, Government of Gujarat for Land Cleaning Work through e-tendering process.</p>	
<p align="center">Tender ID</p>	<p align="center">Name of Work</p>
	<p>Land Clearing work for Development of Heliport in Hansol - Ahmedabad.</p>
<p>Interested bidder may visit www.ndprocure.com for more information. The last date of online submission for tender is 20/10/2022 up to 18:00 Hrs.</p>	

Publish Date: 10/10/2022

Last Date of Online Submission: 20/10/2022, 18:00 hrs.

Last Date of Hard Copy Submission: 27/10/2022, 18:00 hrs.

Technical Bid Opening: 28/10/2022, 12:00 hrs. (If Possible)

ok
7/10



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Tender Fee Form

Current Tender Details

IFB / Tender Notice No : GUJSAIL/2022-23	Tender ID: 557150
Name of Work : Land Clearing work for Development of Heliport at Hansol - Ahmedabad.	ECV (INR): 850000.00
Last Date & Time For Submission of Bid: 20/10/2022 18:10:00	Type Of Tender: open

Tender Fee Detail

Tender Fee Detail Get Ranking

Requirement	Capitai Construction Co. [caplcon9339]	GAJANAND SERVICES [GAJANANDSERVICES]	Harlom Infrastructure [harlominfir]	RAVJI MANJI SORATHIA AND CO. [rmsandcompany]	S R ENTERPRISE [srent123]
Tender Fee Detail	1770	1770	1770	1770	1770
Mode Of Payment	Demand Draft	Demand Draft	Demand Draft	Demand Draft	Demand Draft
In Favour Of	GUJARAT STATE AVIATION INFRASTRUCTURE COMPANY LIMITED	GUJARAT STATE AVIATION INFRASTRUCTURE COMPANY LIMITED	GSAICL	GUJARAT STATE AVIATION INFRASTRUCTURE COMPANY LIMITED	GUJARAT STATE AVIATION INFRASTRUCTURE COMPANY LIMITED
Instrument No	024955	048859	006643	844043	603885
Instrument Date	19/10/2022	14/10/2022	15/10/2022	20/10/2022	14/10/2022
Bank Detail	IDBI BANK BHAVNAGAR	CANARA BANK, SABARMATI BRANCH	AXIS	Karnataka Bank Limited	CANARA BANK MOTERA

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Committee Members

First Name	User Name
Abhishek Panchal	gujsailap

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GUJSAIL

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EMD Fee Form

Current Tender Details

IFB / Tender Notice No :	GUJSAIL/2022-23	Tender ID:	557150
Name of Work :	Land Clearing work for Development of Heliport at Hansol - Ahmedabad.	ECV (INR):	850000.00
Last Date & Time For Submission of Bid:	20/10/2022 18:10:00	Type Of Tender:	open

EMD Detail

EMD Detail

Get Ranking

Requirement	Capitla Construction Co. [capicon9339]	GAJANAND SERVICES [GAJANANDSERVICES]	Hariom Infrastructure [hariominfra]	RAVJI MANJI SORATHIA AND CO. [rmsandcompany]	S R ENTERPRISE [srent123]
EMD Detail	25500	25500	25500	25500	25500
Mode Of Payment	Demand Draft	Demand Draft	Demand Draft	Demand Draft	Demand Draft
In Favour Of	GUJARAT STATE AVIATION INFRASTRUCTURE COMOANY LIMITED	GUJARAT STATE AVIATION INFRASTRUCTURE COMPANY LIMITED	GSAICL	GUJARAT STATE AVIATION INFRASTRUCTURE COMPANY LIMITED	GUJARAT STATE AVIATION INFRASTRUCTURE COMPANY LIMITED
Instrument No	024954	048858	006642	844044	603886
Instrument Date	19/10/2022	14/10/2022	15/10/2022	20/10/2022	14/10/2022
Bank Detail	IDBI BANK BHAVNAGAR	CANARA BANK, SABARMATI BRANCH	AXIS	Karnataka Bank Limited	CANARA BANK MOTERA

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First Name	User Name
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Company Profile Form

Current Tender Details

IFB / Tender Notice No :	GUJSAIL/2022-23	Tender ID:	557150
Name of Work :	Land Clearing work for Development of Heliport at Hansol - Ahmedabad.	ECV (INR):	850000.00
Last Date & Time For Submission of Bid:	20/10/2022 18:10:00	Type Of Tender:	open

COMPANY PROFILE

1. Name of the Firm

Requirement	Capital Construction Co. [capicon9339]	GAJANAND SERVICES [GAJANANDSERVICES]	Hariom Infrastructure [hariominfr]	RAVJI MANJI SORATHIA AND CO. [rmsandcompany]	S R ENTERPRISE [srent123]
1. Name of the Firm	CAPITAL CONSTRUCTION CO	GAJANAND SERVICES	HARIOM INFRASTRUCTURE	Ravji Manji Sorathia and Co	S R ENTERPRISE
2. Nature of the Firm	Proprietorship	Proprietorship	Partnership Firm	Partnership Firm	Proprietorship
3. Registered Office Address	B 1- 2 GOLDEN ARC AATABHAI CHOWK TALAJA ROAD BHAVNAGAR	P-102, SAMARTHYA COMPLEX, D-CABIN, SABARMATI, AHMEDABAD-380005.	AT- RANGPAR TA - PADDHARI DIST - RAJKOT 360110	Shree Khodiyar Tower Plot No 460 and 461 Ward 3B Near Vandana Ground Adipur 370205	B-3, HIRA MANEK SOCIETY, NR, SHARDA PETROL PUMP, CHANDKHEDA, AHMEDABAD-382424.
Tel. No.	9824129293	7990683735	9909400693	02836265195	9825286786
Fax. No.	-	-	0	02836265195	-
E-mail	capitalconsyruction@rediffmail.com	GAJANANDSERVICES132@GMAIL.COM	DENJSHHARIOM@GMAIL.COM	kmsorathia@yahoo.co.in	SREENTERPRISE619@GMAIL.COM
Branch Office Address	NA	-	AS ABOVE	Shree Khodiyar Tower Plot No 460 and 461 Ward 3B Near Vandana Ground Adipur 370205	-
Tel. No.	NA	-	9909400693	02836265195	-
Fax. No.	NA	-	0	02836265195	-
E-mail	capitalconsyruction@rediffmail.com	-	DENJSHHARIOM@GMAIL.COM	kmsorathia@yahoo.co.in	-
4. Name of contact Person	SANJAYSINH	JAISWAL MADHUBEN GAJENDRABHAI	MANISH BODAR	Dharmendra Hadiya	SOLANKI BHUMIKABEN A.
Address	11 YEAR	P-102, SAMARTHYA COMPLEX, D-CABIN, SABARMATI, AHMEDABAD-380005.	AS ABOVE	Shree Khodiyar Tower Plot No 460 and 461 Ward 3B Near Vandana Ground Adipur 370205	B-3, HIRA MANEK SOCIETY, NR, SHARDA PETROL PUMP, CHANDKHEDA, AHMEDABAD-382424.
5. Year of Establishment	CONSTRUCTION	2014	2014	2004	2019
Note.	6. Company Identifications (Documentary evidence to be enclosed)	6. Company Identifications (Documentary evidence to be enclosed)	6. Company Identifications (Documentary evidence to be enclosed)	6. Company Identifications (Documentary evidence to be enclosed)	6. Company Identifications (Documentary evidence to be enclosed)

Committee Members

First Name	User Name
Abhishek Panchal	gujsailap

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Technical Details Form

Current Tender Details

IFB / Tender Notice No :	GUJSAIL/2022-23	Tender ID:	557150
Name of Work :	Land Clearing work for Development of Heliport at Hansol - Ahmedabad.	ECV (INR):	850000.00
Last Date & Time For Submission of Bid:	20/10/2022 18:10:00	Type Of Tender:	open

Technical Details

1. No of Expreience In year

Requirement	Capitlal Construction Co. [capicon9339]	GAJANAND SERVICES [GAJANANDSERVICES]	Harlom Infrastructure [harlominftr]	RAVJI HANJJI SORATHIA AND CO. [rmsandcompany]	S R ENTERPRISE [srent123]
1. No of Expreience In year	11 YEAR	8	6	18	3
2. Pan No.	AMKPS8139C	BADPJ8181M	AAIFH5887J	AAHFR1846C	FIWPS9011Q
3. GST. No.	24AMKPS81939C2ZV	24BADPJ8181M1ZD	24AAIFH5887J1ZV	24AAHFR1846C2ZH	24FIWPS9011Q1Z5
4. No. of customers (private)	4	3	0	15	4
5. No. of customers (government)	3	2	10	10	2

Committee Members

First Name	User Name
Abhishek Panchal	gujsailap

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Experience Details Form

Current Tender Details

IFB / Tender Notice No :	GUJSAIL/2022-23	Tender ID:	557150
Name of Work :	Land Clearing work for Development of Heliport at Hansol - Ahmedabad.	ECV (INR):	850000.00
Last Date & Time For Submission of Bid:	20/10/2022 18:10:00	Type Of Tender:	open

Experience Details

Company Name : **Capitol Construction Co.**

Minimum 1 rows entry required.

Experience Details

Sr. No	Name of Company	Details of Work Executed	Work Order Amount
1	Capital Construction Co	Construction of Girls Hostel Building 100Seated for Model School at Talaja and Talgajrada dist Bhavnagar	43298241

-- END OF SUPPLIER FORM DATA --

Company Name : **GAJANAND SERVICES**

Minimum 1 rows entry required.

Experience Details

Sr. No	Name of Company	Details of Work Executed	Work Order Amount
1	DIRECTOR OF AVIATION	STANDING HALO PIPE FOR TREE HEIGHT MARKING WORK AT GUJARAT GOVERNMENT HELIPAD AT SACHIVALAY GANDHINAGAR	220000
2	GUJARAT STATE AVIATION INFRASTRUCTURE COMPANY LIMITED	UNDERTAKING FABRICATION OF THE MOVABLE BARRICADE AT THE APRON AREA OF GUJSAIL COMPLEX	345000
3	GUJARAT STATE AVIATION INFRASTRUCTURE COMPANY LIMITED	PROCUREMENT OF MOVABLE BARRICADES ON PRIORITY BASIS FOR THE GANDHINAGAR HELIPAD	172500
4	GUJARAT STATE AVIATION INFRASTRUCTURE COMPANY LIMITED	CONSTRUCTION OF WASHROOM IN VIP LOUNGE AT GUJSAIL COMPLEX, AHMEDABAD	489236.25

-- END OF SUPPLIER FORM DATA --

Company Name : **Hariom Infrastructure**

Minimum 1 rows entry required.

Experience Details

Sr. No	Name of Company	Details of Work Executed	Work Order Amount
1	EXE ENG PIU JUNAGADH	1050378	1100320.47

-- END OF SUPPLIER FORM DATA --

Company Name : **RAVJI MANJI SORATHIA AND CO.**

Minimum 1 rows entry required.

Experience Details

Sr. No	Name of Company	Details of Work Executed	Work Order Amount
1	GIDC	Construction of Asphalt Road and Street Light at Devgam Khirasara Industrial Estate	20566827.81

-- END OF SUPPLIER FORM DATA --

Company Name : **S R ENTERPRISE**

Minimum 1 rows entry required.

Experience Details

Sr. No	Name of Company	Details of Work Executed	Work Order Amount
1	GUJARAT STATE AVIATION INFRASTRUCTURE COMPANY LIMITED	PROVIDING FIRE SAFETY CABIN WORK AT GUJSAIL COMPLEX	485836
2	GUJARAT STATE AVIATION	NEW GLASS DOOR AT THE MAIN	98000



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General Requirement (Terms And Condition) Form

Current Tender Details

IFB / Tender Notice No :	GUJSAIL/2022-23	Tender ID:	557150
Name of Work :	Land Clearing work for Development of Heliport at Hansol - Ahmedabad.	ECV (INR):	850000.00
Last Date & Time For Submission of Bid:	20/10/2022 18:10:00	Type Of Tender:	open

GENERAL REQUIREMENTS, TERMS AND CONDITIONS

I agree all Terms and Conditions as per the Tender Document.

Requirement	Capitai Construction Co. [capicon9339]	GAJANAND SERVICES [GAJANANDSERVICES]	Harlom Infrastructure [harlominftr]	RAVJI MANJI SORATHIA AND CO. [rmsandcompany]	S R ENTERPRISE [srent123]
I agree all Terms and Conditions as per the Tender Document.	YES	YES	YES	YES	YES

Committee Members

First Name	User Name
Abhishek Panchal	gujsallap

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Supplier Ranking For Form - Price Bid

Current Tender Details

IFB / Tender Notice No :	GUJSAIL/2022-23	Tender ID:	557150
Name of Work :	Land Clearing work for Development of Hellport at Hansol - Ahmedabad.	ECV (INR):	850000.00
Last Date & Time For Submission of Bid:	20/10/2022 18:10:00	Type Of Tender:	open

ROW 3 Amount (in Rs.) (Including GST)

Price Bid	Submitted Value	Rank
GAJANAND SERVICES	637200	L1
Hariom Infrastructure	650000	L2
Captial Construction Co.	1151250	L3
S R ENTERPRISE	1200650	L4
RAVJI MANJI SORATHIA AND CO.	1525000	L5

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Committee Members

First Name	User Name
Abhishek Panchal	gujsailap

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DATE: 28/10/2022
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Price Bid Form

Current Tender Details	
IFB / Tender Notice No : GUJSAIL/2022-23	Tender ID: 557150
Name of Work : Land Clearing work for Development of Helipad at Hansol - Ahmedabad.	ECV (INR): 850000.00
Last Date & Time For Submission of Bid: 20/10/2022 18:10:00	Type Of Tender: open

Price Bid 01 : 20000 ; Clearing jungle including uprooting of rank vegetation, grass, bush wood, trees and saplings of girth up to 30 cm measured at a height of 1 m above ground level and removal of rubt

Requirement	Capital Construction Co. [capicon9339]	GAJANAND SERVICES [GAJANANDSERVICES]	Nariona Infrastructure [narioninfra]	RAVJI MANJI SORATHIA AND CO. [rmanandcompany]	S R ENTERPRISE [sreat123]
01 ; 20000 ; Clearing jungle including uprooting of rank vegetation, grass, bush wood, trees and saplings of girth up to 30 cm measured at a height of 1 m above ground level and removal of rubbish outside the periphery of the area cleared as directed. ; Sq.M.					
--Rate (In Rs.) In Figure	9	7.08	20	45	29.5
--Amount (In Rs.) (Including GST)	180000	141600	400000	900000	590000
02 ; 1250 ; Felling trees of the girth beyond 30cm and including 60cm (measured at a height of 1 m above ground level), including cutting of trunks and branches, removing the roots and stacking and Handling over of serviceable material as directed by GUJSAIL and disposal of unserviceable material. ; EACH					
--Rate (In Rs.) In Figure	777	396.48	200	500	488.52
--Amount (In Rs.) (Including GST)	971250	495600	250000	625000	610650
ROW 3					
--Rate (In Rs.) In Figure					
--Amount (In Rs.) (Including GST)	1151250	637200	650000	1525000	1206650

Previous Export To Excel Print

Committee Members	
First Name	User Name
Abhishek Panchal	gujsailap

DATE 28/10/2022
 OPENED IN PRESENCE OF
 1. J
 2. [Signature]
 3. [Signature]
 4. [Signature]



GUJARAT STATE AVIATION INFRASTRUCTURE COMPANY LIMITED
(A Government of Gujarat Undertaking)

નં.એવીએન/ ટેન્ડર-પપ૭૧૫૦/૨૦૨૨-૨૩/૨૫૪

તા.૦૧/૧૧/૨૦૨૨

વિષય : મોજે.હાંસોલ અમદાવાદ ખાતે સૂચિત હેલિપોર્ટની જમીન પર ઉગી નીકળેલ ઝાડી-ઝાંખરા(બાવળ) દૂર કરવાની કામગીરી બાબત.

સંદર્ભ : આપના દ્વારા ભરવામાં આવેલ ઇ-ટેન્ડર નં. ૫૫૭૧૫૦ તથા અત્રેની કચેરીના સ્વીકૃતિ પત્રનં.એ.વી.એન/ ટેન્ડર-પપ૭૧૫૦/૨૦૨૨-૨૩/૨૬૬, તા.૨૯-૦૯-૨૦૨૨ નાં અનુસંધાને.

કામ ચાલુ કરવા બાબત કાર્યાલય આદેશ

આથી આપશ્રીને જણાવવામાં આવે છે કે, આપનું ઉપરોક્ત કામનું ટેન્ડર અંદાજિત કિંમત રૂ.૮,૫૦,૦૦૦/- થી ૨૫% નીચેનું એટલે કે રૂ.૬,૩૭,૨૦૦/- GST સાથે (અંકે રૂપિયા છ લાખ સાડત્રીસ હજાર બસો પૂરા) ભરવામાં આવેલ છે. જે અત્રેની કચેરીનાં ટેન્ડર ડોક્યુમેન્ટ / કરારમાં દર્શાવ્યા મુજબની શરતોને આધિન આથી સ્વીકારવામાં આવે છે.

આપના તરફથી ઉક્ત કામગીરી પેટે સિક્યુરીટી ડીપોઝીટની રકમ ડી. ડી. નં.૬૦૩૮૯૨, રકમ રૂ.૩૧,૮૬૦/- આપશ્રીના તા.૨૯/૧૦/૨૦૨૨ના પત્રથી જમા કરાવવામાં આવેલ છે. તેમજ તા.૨૯/૧૦/૨૦૨૨નાં રોજ સદર કામગીરી માટે કરાર કરવામાં આવેલ છે.

આ કામ પૂર્ણ કરવાની મુદત એક (૦૧) માસની છે. કામ શરૂ કરવાની તારીખ, કાર્યાદેશની તારીખથી ગણવામાં આવશે.

આપની સાથે થયેલ કરારમાં દર્શાવેલ આઇટમોની સાથે બતાવવામાં આવેલ જથ્થા મુજબ જ આપને કામ કરવાનું રહેશે. જો કોઈ કારણોસર તે જથ્થામાં ફેરફાર કરવાનો થાય તો તે અંગે અત્રેની કચેરીની લેખિત પરવાનગી લેવાની રહેશે. જો આવો ફેરફાર અત્રેની કચેરીની લેખિત પરવાનગી વગર કરવામાં આવશે, તો તે અંગેની સઘળી જવાબદારી આપની રહેશે. તેની અચૂક નોંધ લેવી. કામ મંજૂર થયેલ નક્કા અને અંદાજપત્રક મુજબ જ કરવાનું રહેશે.

પ્રતિ,

મેસર્સ ગજાનંદ સર્વિસીસ

પી-૧૦૨, સમર્થા કોમ્પ્લેક્સ, ડી-કેબિન,

સાબરમતી, અમદાવાદ - ૩૮૦૦૧૯.

M. K. N. N. N.

આપનો વિશ્વાસ

[Signature]
મુખ્ય કારોબારી અધિકારીશ્રી,
ગુજસેલ

CIN : U62200GJ2010SGC061479

Registered Office : GUJSAIL Complex, Nr. Torrent Sub Station, S.V.P.I. Airport, Ahmedabad - 380 004.

Tel. : +91-79-22882000 Fax : +91-79-22858130/70

www.gujail.com or www.gujail.gov.in

**GUJARAT STATE AVIATION INFRASTRUCTURE COMPANY
LIMITEL**

(A Government of Gujarat Undertaking)

GUJSAIL

No.AVN/Tender-P57150/2022-23/298

Dated

01/11/2022

Subject : Regarding removal of Acacia overgrown on the proposed heliport land at Moje.Hansol Ahmedabad.

Ref: With regard to E-Tender filled by you no. 557150 and as per acceptance letterNo. AVN/Tender-557150 /2022-23 /296 dated 29-09-2012 of this office

OFFICE ORDER TO START THE WORK

It is hereby informed to you that the tender price of your above work is Rs.8.50,000/- to 25% less i.e. Rs.6,37,200/- including GST (Rs. six lakh thirty seven thousand buses complete) has been filled. The same is accepted by this office as it fulfilled all the terms and conditions as mentioned in the tender document/agreement.

The amount of security deposit is being deposited before this office by D. D. No. 603892, amounting Rs. 31,860/- and an agreement for the said work is being executed on 29/10/2022.

The period to complete this work is one (01) month. The date of commencement of work shall be reckoned from the date of work order.

As per the agreement executed with you, you have to work only as per the quantity shown along with the items mentioned in the contract with you. If for any reason the quantity has to be changed, the written permission of the office has to be taken. If such change is made without the written permission of the Office, you will be solely responsible for the same. It must be noted that the work shall be done as per the approved plan and budget.

To,

M/s Gajanand Services P

-102, Samatyan Complex,

D-Cabin, Sabarmati,

Ahmedabad - 380019.

Yours faithfully

Chief Executive Officer, Gujsail

निदेशक नागरिक उड्डयन

गुजरात सरकार

गुजसेल कोम्प्लेक्स,
टोरेन्ट सब स्टेशन के पास
एस.वी.पी.आई एयरपोर्ट,
अहमदाबाद - ३८० ००४

गुजरात, भारत

नं. ए.वी.एन/हंसोल/हेलिपोर्ट/२०२२-२३/ ७४८

प्रति,

रेन्ज इन्फ्रेस्ट ओडीसरश्री,

वन विभागनी कचेरी,

हंसोल, अमदावाड.

विषय : हेलिपोर्ट बांधकाम माटे भोजे.हंसोल ता.असारवा ज.अमदावाडनां स.नं.३१३, ३२२ तथा ३२३ वाणी २०४६७ चो.भी. जमीन पर उगी नीकणेल आडी- अंभरा(बावण) दूर करवानी कामगीरी बाबत.

श्रीमान,

सरकारश्री द्वारा भोजे.हंसोल ता.असारवा ज.अमदावाड माटे हेलिपोर्ट बांधकामनु आयोजन छे. सदर कामगीरी माटे कलेक्टरश्री, अमदावाड द्वारा ता.०५/०३/२०२२नां हुकमथी भोजे.हंसोल ता.असारवा ज.अमदावाडनी स.नं.३१३, ३२२ तथा ३२३ वाणी २०४६७ चो.भी. जमीन हेलिपोर्ट बांधकाम माटे अत्रेनी कचेरीनां नामे तबटील करवामां आवेल छे.

जे अन्वये हेलिपोर्ट बांधकाम माटे प्रथम सदर जमीन पर उगी नीकणेल आडी- अंभरा(बावण) दूर करवानी कामगीरी करवानी थती होछ, सदर कामगीरी माटे अत्रेथी टेन्डर बहार पासवामां आवेल. जेमां M/s Gajanand Services એજન્સી L1 आवेल होछ, सदर એજન્સીने ता.०१/११/२०२२थी कामगीरी सोंपवामां आवेल छे.

उक्त विगते सदर कामगीरी M/s Gajanand Services એજન્સી द्वारा हाथ धरवामां आवनार छे. ते बाबतथी आपने माहितगार करवामां आवे छे.

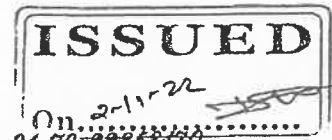
वधुमां अत्रेथी जसाववानुं के, सदरहुं जग्याये कापवामां आवनार आडी-अंभरा (बावण)नां लाकडानी हराजु (वेयासा) करवा बाबते योग्य मार्गदर्शन आपवा विनंती.

सहकारनी अपेक्षासह

नायब कलेक्टरश्री

नियामक, नागरीक उड्डयननी कचेरी

नकल रवाना : मामलतदारश्री, मामलतदारनी कचेरी, असारवा, येमरलेन्ड होटल पास, नरोडा,
तथा जकेरी फार्मलाडी
अमदावाड तरफ जसासाइ.



Office Phone : + 91 - 7922882000, Fax : + 91-79-22853770

Sachivalaya Office : New Sachivalaya Helipad, New Sachivalaya, Gandhinagar - 382 010

निदेशक नागरिक उड्डयन
गुजरात सरकार
गुजसेल कोम्प्लेक्स,
टोरेन्ट सब स्टेशन के पास
एस.वी.पी.आई एयरपोर्ट,
अहमदाबाद - ३८० ००४
गुजरात, भारत

o/c



सत्यमेव जयते

Director of Aviation
Government of Gujarat
GUJSAIL Complex,
Nr. Torrent Sub Station,
S.V.P.I. Airport,
Ahmedabad - 380 004
Gujarat, India

नं.ओवीएन/इंसोल/हेलिपोर्ट/२०२२-२३/ ७५५

dt.02/11/2022

प्रति,

नियामकश्री,

पाकर्स अने गार्डनींग विभाग,

अमदावाए म्युनिसिपल कोर्पोरेशन,

पांचभो माण, महानगर सेवा सदन,

सरदार पटेल भवन, दादापीठ, अमदावाए.

विषय : हेलिपोर्ट बांधकाम माटे मोजे.इंसोल ता.असारवा જી.અમદાવાદનાં સ.નં.૩૧૩, ૩૨૨ તથા ૩૨૩
વાળી ૨૦૪૬૭ ચો.મી. જમીન પર ઉગી નીકળેલ ઝાડી- ઝાંખરા(બાવળ) દૂર કરવાની કામગીરી બાબત.
શ્રીમાન,

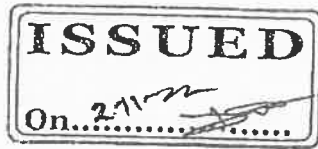
સરકારશ્રી દ્વારા મોજે.इंसोल ता.असारवा જી.અમદાવાદ ખાતે હેલિપોર્ટ બાંધકામનું આયોજન છે.
સદર કામગીરી માટે કલેક્ટરશ્રી, અમદાવાદ દ્વારા તા.૦૫/૦૩/૨૦૨૨નાં હુકમથી મોજે.इंसोल ता.असारवा
જી.અમદાવાદની સ.નં.૩૧૩, ૩૨૨ તથા ૩૨૩ વાળી ૨૦૪૬૭ ચો.મી. જમીન હેલિપોર્ટ બાંધકામ માટે અત્રેની
કચેરીનાં નામે તબદીલ કરવામાં આવેલ છે.

જે અન્વયે હેલિપોર્ટ બાંધકામ માટે સૌપ્રથમ સદર જમીન પર ઉગી નીકળેલ ઝાડી-
ઝાંખરા(બાવળ) દૂર કરવાની કામગીરી કરવાની થતી હોય, સદર કામગીરી માટે અત્રેથી ટન્ડર બહાર
પાડવામાં આવેલ. જેમાં M/s Gajanand Services એજન્સી L1 આવેલ હોય, સદર એજન્સીને
તા.૦૧/૧૧/૨૦૨૨થી કામગીરી સોંપવામાં આવેલ છે.

ઉક્ત વિગતે સદર કામગીરી M/s Gajanand Services એજન્સી દ્વારા હાથ ધરવામાં આવનાર છે.
તે બાબતથી આપને માહિતગાર કરવામાં આવે છે.

વધુમાં અત્રેથી જણાવવાનું કે, સદરહું જગ્યાએ કાપવામાં આવનાર ઝાડી-ઝાંખરા (બાવળ)નાં
લાકડાની હરાજી (વેચાણ) કરવા બાબતે યોગ્ય માર્ગદર્શન આપવા વિનંતી.

સહકારની અપેક્ષાસહ



નાયબ કલેક્ટરશ્રી

નિયામક, નાગરીક ઉડ્ડયનનો કચેરી

નકલ રવાના : (૧) મામલતદારશ્રી, માગલતદાર ટી કચેરી, અસારવા, એમરલેન્ડ હોટલ પાસે, નરોડા, અમદાવાદ
તરફ જાણ સહ.

(૨) રેન્જ ડાયરેક્ટર : ઓફીસરશ્રી, વન વિભાગની કચેરી, ઈંસોલ, અમદાવાદ તરફ જાણ સહ.

Office Phone : + 91 - 7922882000, Fax : + 91-79-22858170

Sachivalaya Office : New Sachivalaya Helipad, New Sachivalaya, Gandhinagar - 382 010

Director of Aviation

Government of Gujarat

GUJSAIL complex,

Nr. Torrent Sub Station

S. V.P.I. Airport

Ahmedabad 380 004

Gujarat, India.

Dt.02/11/2022

No. AVN/Hansol/Heliport/2022-23/749

To,

Range Forest Officer,

Office of Forest Department,

Hansol, Ahmedabad.

Subject:- Removal of trees on 20467 Sq.m. of land bearing No. 313, 322 and 323 of Moje. Hasol and Asarwa District, Ahmedabad for the construction of the Heliport.

Respected

There is provision of construction of Heliport by the Government at Post Hansol, Taluka Asarva, District Ahmedabad. For the above operation, 20467 square meters of land bearing No. 313, 3RR and 323 of Mojehasol Subdistrict, Asarwa District, Ahmedabad, has been

transferred to the name of the office for the construction of heliport by the order dated 05/03/2022 by the Collector, Ahmedabad.

According to which, for the construction of the heliport, first of all, the work of removing the bushes (Acacia) that have grown on the land should be done. A tender has been issued for the above work in which M/s Gajanand Services Agency L1 has been assigned to said Agency on 01/11/2018.

It is hereby informed you that the said work is required to be carried out by M/s Gajanand Services Agency. You are informed about that.

Further, It is hereby informed you that the proper guidance is required for the woods of the trees to be cut.

Expecting cooperation

Deputy Collector

Shri Director,

Office of Civil Aviation

**Copy to: Mamlatdar, Mamlatdar's Office, Asarwa, Amerland Hotel
Paro, Naroda, Ahmedabad.**

Director of Aviation
Government of Gujarat
GUJSAIL complex,
Nr. Torrent Sub Station
S. V.P.I. Airport
Ahmedabad 380 004
Gujarat, India.
Dt.02/11/2022

No. AVN/Hansol/Heliport/2022-23/745

To,

Director,

Parks and Gardening Department,
Ahmedabad Municipal corporation,
5th Floor, Mahanagar Seva Sadan,
Sardar Patel Bhavan, Danapith, Ahmedabad.

Subject:- Removal of trees on 20467 Sq.m. of land bearing No. 313,
322 and 323 of Moje. Hasol and Asarwa District,
Ahmedabad for the construction of the Heliport.

Respected

There is provision of construction of Heliport by the
Government at Post Hansol, Taluka Asarva, District
Ahmedabad. For the above operation, 20467 square meters

of land bearing No. 313, 3RR and 323 of Mojehasol Subdistrict, Asarwa District, Ahmedabad, has been transferred to the name of the office for the construction of heliport by the order dated 05/03/2022 by the Collector, Ahmedabad.

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Expecting cooperation

**Deputy Collector
Shri Director,
Office of Civil Aviation**

Copy to:

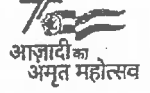
**(1) Mamlatdar, Mamlatdar's Office, Asarwa, Amerland Hotel
Paro, Naroda, Ahmedabad.**

- (2) Range Forest Officer,
Forest Department, Hansol, Ahmedabad.**

RPAD



અમદાવાદ મ્યુનિસિપલ કોર્પોરેશન
મહાનગર સેવા સદન, અમદાવાદ
બગીચા ખાતુ, રસાલા નર્સરી, લો-ગાર્ડન બી.આર.ટી.એસ. બસ સ્ટેન્ડ સામે,
એલીસબ્રીજ અમદાવાદ-૩૮૦૦૦૬.
(મો) : 93270 38775, ઈ-મેઇલ એડ્રેસ : jigneshpatel@ahmedabadcity.gov.in



તા. ૧૯-૧૧-૨૦૨૨

બગીચા ખાતુ

પ્રતિ,

નાયબ કલેક્ટરશ્રી,

નિયામક, નાગરીક ઉડ્ડયનની કચેરી (ગુજરાત સરકાર)
ગુજસેલ કોમ્પ્લેક્ષ, ટોરેન્ટ સબ સ્ટેશનની પાસે,
એસ.વી.પી.આઇ. એરપોર્ટ, અમદાવાદ-૩૮૦૦૦૪.
ફોન નં.૦૭૯૯-૨૨૮૮૨૦૦૦, ૦૭૯૯-૨૨૮૫૮૧૭૦

ઈન્વર્ડ નં.....

તારીખ.....

આઉટ વર્ડ નં..... 1918

રવાનગી તારીખ 19/11/2022

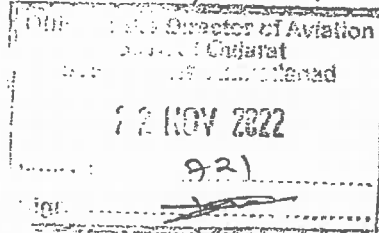
વિષય :- હેલિપોર્ટ બાંધકામ માટે મોજે-હાંસોલ, તા.અસારવા, જી.અમદાવાદનાં સ.નં.૩૧૩, ૩૨૨ તથા ૩૨૩ વાળી
૨૦૪૬૭ ચો.મી. જમીન પર ઉગી નીકળેલ ઝાડી-ઝાંખરા (બાવળ) દૂર કરવાની કામગીરી બાબત.

સંદર્ભ :- આપશ્રીની કચેરીનો પત્ર ક્રમાંક : એવીએન/હાંસોલ/હેલિપોર્ટ/૨૦૨૨-૨૩/૭૪૫ તા.૦૨-૧૧-૨૦૨૨ (સ્પીડ
પોસ્ટ મારફતે તા.૧૯-૧૧-૨૦૨૨ નાં રોજ મળેલ) - (બગીચા ખાતુ પત્ર ઈ.નં.૧૯૧૮ તા.૧૯-૧૧-૨૦૨૨)

શ્રીમાન,

ઉપરોક્ત સંદર્ભ હેઠળનાં મળેલ આપશ્રીનાં પત્ર અનુસંધાને સવિનય જણાવવાનું કે મોજે-હાંસોલ, તા.અસારવા,
જી.અમદાવાદનાં સ.નં.૩૧૩, ૩૨૨ તથા ૩૨૩ વાળી જગ્યામાં હેલિપોર્ટનાં બાંધકામનાં કામ અંતર્ગત સદર જમીનમાં ઉગી
નીકળેલ ઝાડી-ઝાંખરા (બાવળ) આપનાં દ્વારા રોકેલ એજન્સી મારફતે દૂર કરવામાં આવે તો અત્રેથી કોઈ વાંધા સરખુ નથી.
પરંતુ, સદર જગ્યામાં કોઈ ઉભા લીલા/સૂકા ઝાડ દૂર કરવાનાં થતા હોય તો અ.મ્યુ.કો.ની પૂર્વ પરવાનગી મેળવવી જરૂરી છે.
જે ધ્યાને લઈ આગળની કાર્યવાહી થઈ આવવા વિનંતી છે.

વધુમાં ઉપરોક્ત જગ્યાએ કાપવામાં આવનાર ઝાડી-ઝાંખરા (બાવળ) નાં લાકડાની હરાજી (વેચાણ) કરવા બાબતે
આર્ગદર્શન સાથે ઉત્તરઝોન-બગીચા ખાતાનાં સિની. સેક્શન ઓફિસરશ્રી ભારતીબેન પટેલ (મો.નં.૭૫૬૭૮૭૭૨૩૬,
ઓફિસ : રાજીવગાંધી ભવન, નરોડા રોડ, મેમ્કો ચાર રસ્તા પાસે, અમદાવાદ) નો સંપર્ક કરવા વિનંતી છે.



૧૯/૧૧/૨૨
ડાયરેક્ટર
(પાર્કસ એન્ડ ગાર્ડન)

નકલ રવાના :-

- સિની. સેક્શન ઓફિસરશ્રી, ઉત્તરઝોન-બગીચા ખાતુ તરફ આનુસાંગિક કાર્યવાહી સાથે

RPAD

**Ahmedabad Municipal Corporation Mahanagar Seva Sadan,
Ahmedabad Garden Khatu, Rasala Nursery, Low-Garden BRTS.
Opposite Bus Stand, Alice Bridge Ahmedabad-380006.**

(m)938775, 6-Bhed Disguise: [loneshpatel@ahmedabadcity.gov.in]

Dt. 19-11-2022

To,

Deputy Collector,

Director, Civil Aviation Office (Gujarat Government)

GUJSAIL complex, Nr. Torrent Sub Station,

S. V.P.I, Airport, Ahmedabad 380004

Phone No. 079-22882000,079 22858170

Garden Dept.

Inward No. _____

Date: _____]

Outward no. 1918

Date/sent 19/11/2022

Subject:- The removing of the bushes and irrelevant trees on the land bearing Suvey no.313, 322 & 323 totaling 20467 Sq. mts of land situated at Moje hansol, Taluka Asarva, District Ahmedabad for construction of heliport.

Reference:- Office letter no. AVN/Hansol/Heliport/2022-23/745 dated 02.11.2022(Received through speed post on 19.11.2022) - (Letter of Garden Department being E.N. 1918 dated 19.11.2022)

Respected,

Pursuant to the letter of the party received under the above reference, it is to be informed that the agency has stopped the bushes (Acacia) that have grown in the soil under the construction work of the heliport in the premises bearing No. 313, 322 and 323 of Moje-Hansol, District Asarwa, District Ahmedabad. If removed through there is no objection the same. However, if any standing green/dry trees are to be removed in the scenic area, prior permission of A.M.C.O. is required. It is requested that further action be taken on this matter.

Moreover, the trees and bushes cut on the said place and thereafter for auctioning of the wood of the bushes contact the Section Officer Shri Bhartiben Patel (Mo.No.7597877239, Rajiv Gandhi Bhavana, Naroda Road, Near Memko Char Rasta, Ahmedabad).

Director

(Parks & Garden)

C.C.to

Senior Section officer North Zone, Garden Department.

નં.સીબી/એડીએમ/N.G.T./લુકમ/વશી-711 /2022 16

ચીટનીશ શાખા, કલેક્ટર કચેરી
સુભાષબ્રિજ સર્કલ, અમદાવાદ
તા.૧૦/૧૧/૨૦૨૨

પ્રતિ,

શ્રી અજય ચૌહાણ,
ડાયરેક્ટર સિવિલ એવિએશન,
સી.ઈ.ઓ. ગુજસેલ અને એકાઉન્ટેબલ મેનેજર,
એસ.વી.આઈ.પી. એરપોર્ટ, અમદાવાદ,
ગુજરાત -૩૮૦૦૦૪

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380027 23.11.2022
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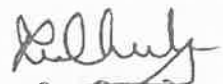


P691073

વિષય :- નેશનલ ગ્રીન ટ્રીબ્યુનલમાં ઉપસ્થિત થયેલ કેસ બાબત.

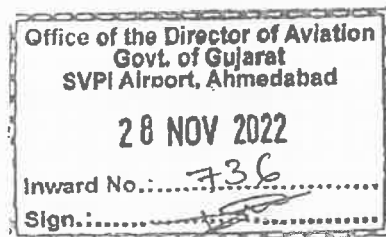
ઉપરોક્ત વિષય અન્વયે જાણાવવાનું કે, મોજે.હાંસોલના સ.નં.૩૧૩, ૩૨૨ તથા ૩૨૩માં સાબરમતી રીવરફ્રન્ટના ડેવલપમેન્ટ અનુસંધાને એપ્લીકેશન નં.૫૪૮/૨૦૨૨ થી નેશનલ ગ્રીન ટ્રીબ્યુનલમાં કેસ ઉપસ્થિત થયેલ છે. જે હાલમાં પેન્ડિંગ છે. ઉક્ત કેસ અનુસંધાને આજ તા.૧૦/૧૧/૨૦૨૨ના રોજ સાઈટ વિઝિટ કરવામાં આવેલ. આ કેસની આગામી સુનાવાણી તા.૧૨/૧૨/૨૦૨૨ રાખેલ છે. ઉક્ત સુનાવાણી ન થાય અને નેશનલ ગ્રીન ટ્રીબ્યુનલ તરફથી આખરી સુચના ન મળે ત્યાં સુધી આગળની કોઈપણ કાર્યવાહી ન કરવા વિનંતી છે.

(માન.કલેક્ટરશ્રીની સુચનાનુસાર)


નિવાસી એવિએશન કલેક્ટર
અમદાવાદ

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LAO





551

No. CB/ADM/N.G.T/Order/Vashi 711/2022
Chitnis Branch, Collector office,
Subhashbridge Circle, Ahmedabad
Date:10/11/2022

To,

Shri Ajay Chauhan

Director Civil Aviation

C.E.O Gujsail and Accountable Manager,

S.V.I.P Airport, Ahmedabad,

Gujarat 380004.

Subject:- With regard to National Green Tribunal

With regard to the Sabarmati Riverfront Development on the land situated at Moje Hansol being Survey no.312, 322, 323 and 329, the case being no.549/2022 was filed before the National Green Tribunal Court which is pending at present and with regard to the said case, the site visit was done on 10/11/2022. The next date of hearing of the said case is on 12/12/2022. It is requested to not to proceed with any of the work untill and unless the hearing on the said case is commenced and also as per the last instruction provided by National Green Tribunal Court.

(As per the instruction of the Collector)

Resi. Add. Collector,
Ahmedabad



GUJARAT STATE AVIATION INFRASTRUCTURE COMPANY LIMITED
(A Government of Gujarat Undertaking)

ન.એવીએન/સંસોલ/ટેન્ડર/૨૦૨૨-૨૩/૩૧૮

તા.૧૩/૧૨/૨૦૨૨

પ્રતિ,

મેઈસ અજાનદ સર્વીસીસ
પી-૧૦૨, સમત્યા કોમ્પ્લેક્સ,
ડી-કેબિન, સાબરમતી,
અમદાવાદ-૩૮૦૦૧૮

વિષય : ફેલિપોટ બાંધકામ માટે મોજે સસોલ તા.અસારવા જી.અમદાવાદનાં સ.નં.૩૧૩, ૩૨૨ તથા ૩૨૩ વાળી ૨૦૪૬૭ ચો.મી. જમીન પર ઉગી નીકોલ ઝાડી-ઝાખરા(બાવળ) દર કરવાની કામગીરી બાબત.

સંદર્ભ : (૧) ટેન્ડર નંબર - ૫૫૬૧૫૦ની અનુસંધાને

(૨) વર્ક ઓર્ડર તા.૦૧/૧૧/૨૦૨૨ના અનુસંધાને.

શ્રીમાન,

ઉપરોક્ત વિષય અનુસંધાને મોજે સસોલ તા.અસારવા જી.અમદાવાદનાં સ.નં.૩૧૩, ૩૨૨ તથા ૩૨૬ વાળી ૨૫૦૨૦ ચો.મી. સરકારી જમીન ઉપર ફેલિપોટ બાંધકામ માટે જમીન પર ઉગી નીકોલ ઝાડી-ઝાખરા(બાવળ) દર કરવાની કામગીરી માટે આપકોને તા.૦૧/૧૧/૨૦૨૨થી વર્ક ઓર્ડર આપવામાં આવેલ છે.

જે અન્વયે અત્રેથી જણાવવાનું કે મોજે સસોલનાં સ.નં.૩૧૩, ૩૨૨ તથા ૩૨૩માં સાબરમતી રીવરફ્રન્ટ ડેવલપમેન્ટ અનુસંધાને ઈ-લીકિંગન નં.૫૪૮/૨૦૨૨થી નેશનલ ગ્રીન ટ્રીબ્યુનલમાં કેસ ઉપસ્થિત થયેલ છે. જે હાલ પેન્ડીંગ છે. ઉક્ત કેસ અનુસંધાને તા.૧૦/૧૧/૨૦૨૨ના રોજ સાઇટ વિઝીટ કરવામાં આવેલ તેમજ કેસની આગામી સુનાવણી તા.૧૨/૧૨/૨૦૨૨ રાખેલ છે. સદર કેસમાં સુનાવણી ન થાય અને નેશનલ ગ્રીન ટ્રીબ્યુનલ તરફથી આખરી સુચના ન મળે ત્યાં સુધી આગળની કોઇ પણ કાર્યવાહી ન કરવા અત્રેની કચેરીને જણાવેલ છે.

CIN : U62200GJ2010SGC061479

Registered Office : GUJSAIL Complex, Nr. Torrens Sub Station, S.V.P.I. Airport, Ahmedabad - 380 004

Tel : +91-79-22862000 Fax : +91-79-22866130/70

www.gujcail.gujarat.gov.in

જે મુજબ સદર કામગીરી નેશનલ ગ્રીન ટ્રીબ્યુનલ તરફથી આખરી સુચના ન પ્રાપ્ત થયો સુધી મોકુફ રાખવાની થામ છે. જેથી કલ સદર કામગીરી મોકુફ રાખવી. વધુમાં નેશનલ ગ્રીન ટ્રીબ્યુનલ તરફથી આખરી સુચના મળ્યાબાદ આપના દ્વારા ટેન્ડરમાં ભરેલ ભાવ મુજબ કામગીરી કરવાની રહેશે. જે માહિતી આપશીને વિદિત થવા વિનંતી.

આભાર

આપનો વિશ્વાસુ

કિશોરભાઈ પટેલ
મુખ્ય કારીવારી અધિકારી
ગુજરાત

GUJARAT STATE AVIATION INFRASTRUCTURE COMPANY LIMITED

(A Government of Gujarat Undertaking)

GUJSAIL

No.AVN/Hansol/Tender/2022-23/319

Dated 13/12/2022

To,

M/s. Gajanand Services

P-102, Samatya complex,

D-Cabin, Sabarmati,

Ahmedabad 380019.

Subject:- With regard to removal of the bushes and weeds from the land being Survey no. 313, 322 and 323 totaling 20467 Sq. Mts situated at Moje Hansol, Taluka Asarva, District Ahmedabad.

Ref:- (1) Tender No. 557150
(2) Work Order:- dated 01/11/2022

Respected,

With regard to the above subject, the work order is given to remove the bushes and weeds from the land ad-measuring 313, 322 and 323 totaling 20467 Sq. Mts situated at Moje Hansol, Taluka Asarva, District Ahmedabad. for the construction of the Helipad.

With regard to the Sabarmati Riverfront Development on the land situated at Moje Hansol being Survey no.312, 322, 323 and 329, the case being no.549/2022 was filed before the National Green Tribunal Court which is pending at present and with regard to the said case, the site visit was done on 10/11/2022. The next date of hearing of the said case is on 12/12/2022. It is requested to not to proceed with any of the work untill and unless the hearing on the said case is commenced and also as per the last instruction provided by National Green Tribunal Court.

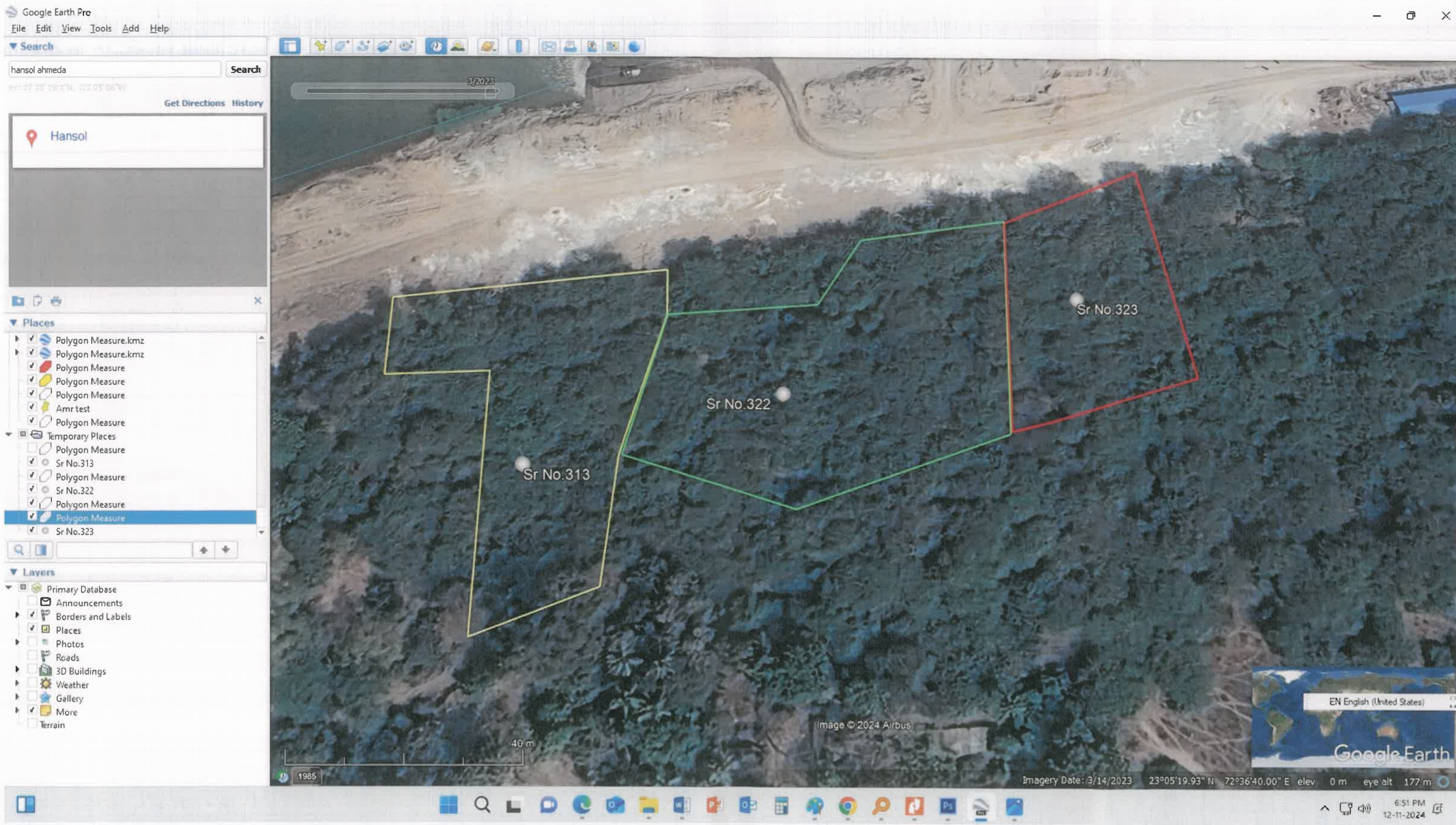
As per which till the last instructions are not received from the National Green Tribunal , till date is adjourned. Therefore at present it is adjourned. Further after receiving the last instructions from the National Green Tribunal, the price quoted in the tender by you is required to be work as well which you may please note.

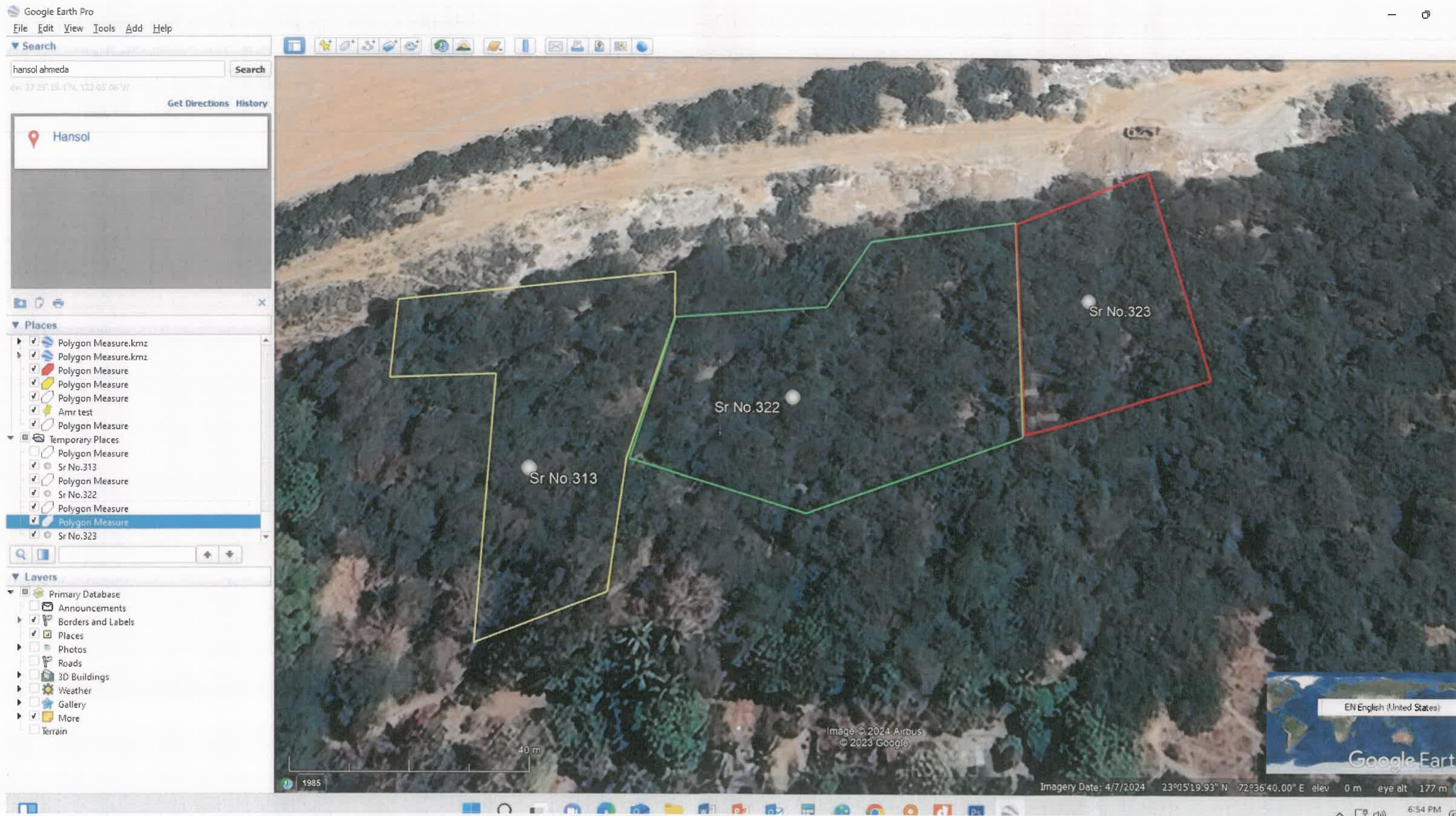
Thanking You

Yours Faithfully

Chief Officer, Gujsail.







Hansol Heliport Land

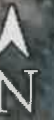
Sr No.313, 322 & 323

Legend



Google Earth

Image © 2024 Airbus
© 2023 Google



50 m

Site Inspection at Hansol, Ahmedabad - Survey Nos. 313, 322, and 323

Date of Visit: 12.11.2024

Location: Hansol, Ahmedabad

Survey Numbers: 313, 322, and 323

Background Information

- The land in Survey Nos. 313, 322, and 323 at Hansol was allotted to the Civil Aviation Department (CAD), GOG on 05.03.2022 for the purpose of Development of Heliport.
- The possession of the land was taken over by Civil Aviation Department, GoG on 06.10.2022.
- The site inspection was conducted in response to an ongoing National Green Tribunal (NGT) case. The purpose of the visit was to verify if any trees had been cut since the land was acquired and to assess the types of vegetation present on-site.

Purpose of Visit:

- **To ascertain if any trees have been felled** on the land after its allocation and takeover by the Civil Aviation Department.
 - **To confirm the vegetation composition** on the site and identify any tree species present other than Gando Baval (*Prosopis juliflora*).
-

Observations

Tree Felling

- No indications of recent tree cutting were found during the inspection. This includes:
 - **No freshly cut stumps** observed.
 - **Absence of any sawdust, wood chips, or other remnants** that would indicate tree clearing.



- **No signs of unauthorized activities** such as illegal logging or land alteration since CAD's takeover.

Vegetation Composition

- **Predominant Species:** The entire surveyed land was found to be covered solely with Gando Baval (*Prosopis juliflora*).
- **Absence of Other Tree Species:** The inspection confirmed that no tree species other than Gando Baval are present within the designated area allotted to Civil Aviation Department GoG. This finding was corroborated by photographic documentation taken at various locations on the site.
- **Condition of Vegetation:** The Gando Baval trees appeared to be in a natural state, showing no recent signs of cutting, disturbance, or significant pruning.

Site Conditions

- **Topography and Accessibility:** The land is generally uneven. There is no direct accessibility from any road, however the site is accessible from the ongoing Sabarmati Riverfront Development site.

Conclusions

- The site inspection verified that no trees have been cut on the land since its allocation and takeover by CAD.
- Gando Baval (*Prosopis juliflora*) is the only tree species present on the land allotted to Civil Aviation Department in the Survey Nos. ~~313~~ 322, and 323, as confirmed by both visual inspection and photographic evidence.


Chief Executive Officer


Sr. Manager (Airline & Air cargo)

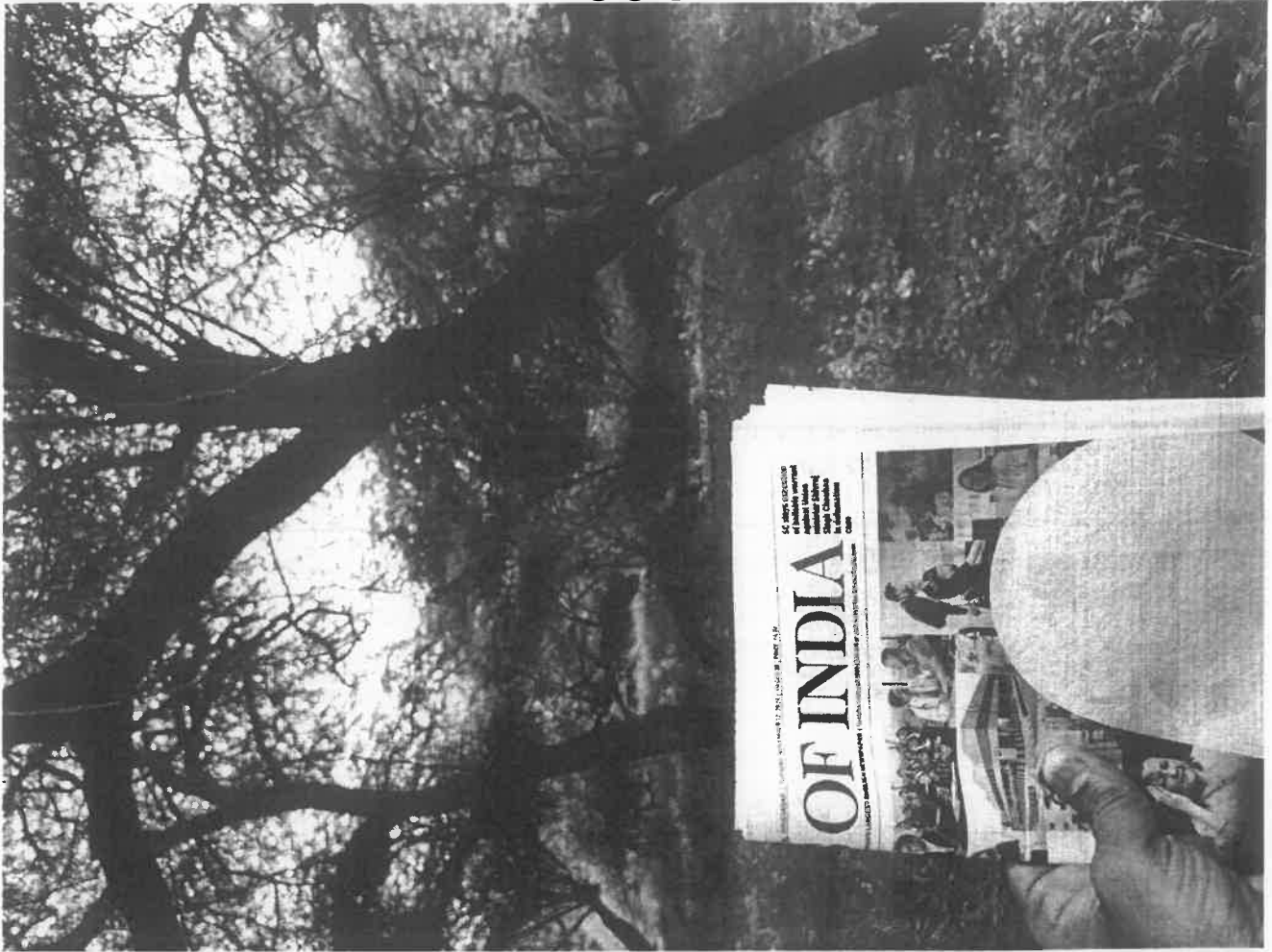

Manager (IT & Project)

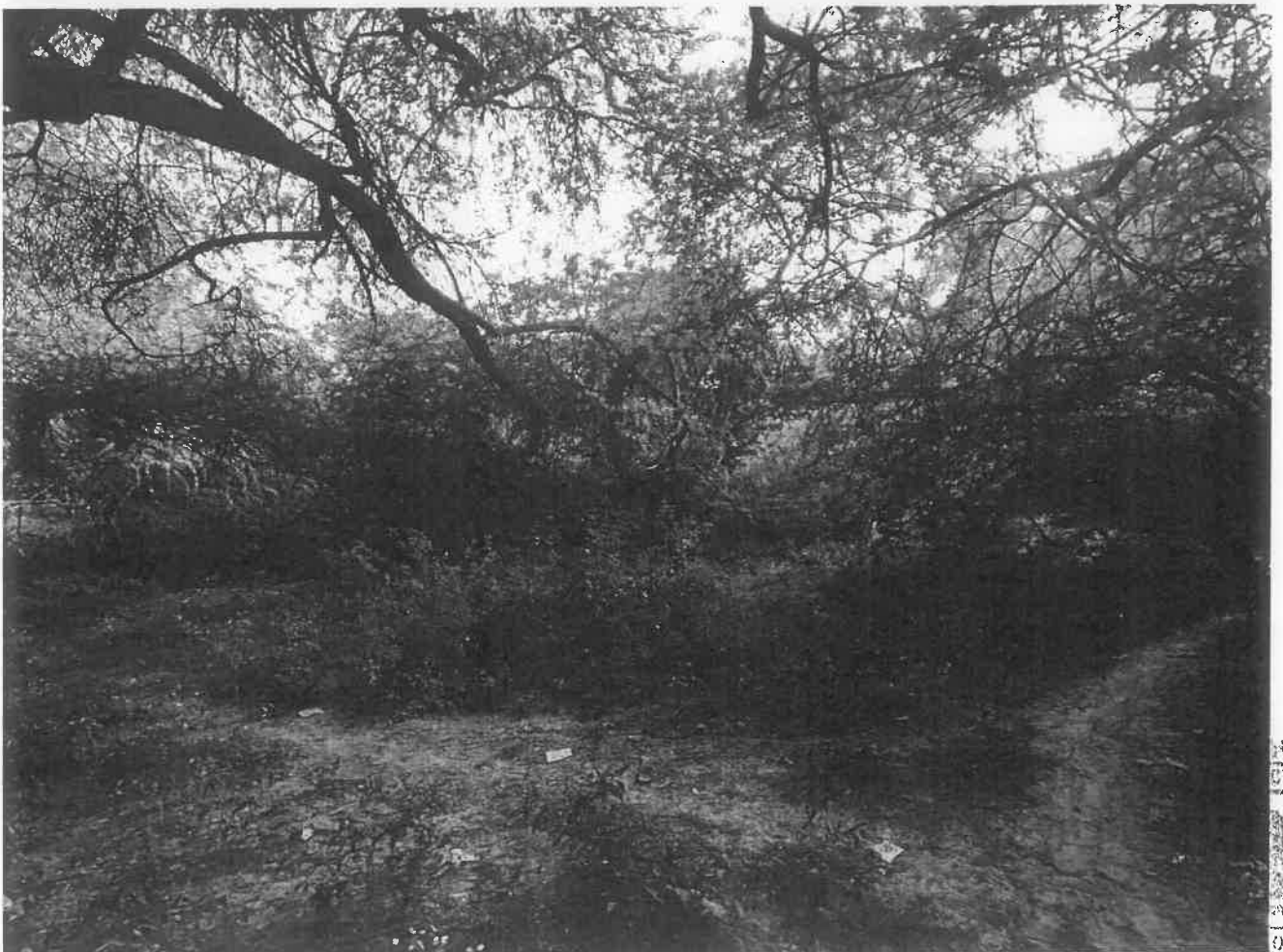
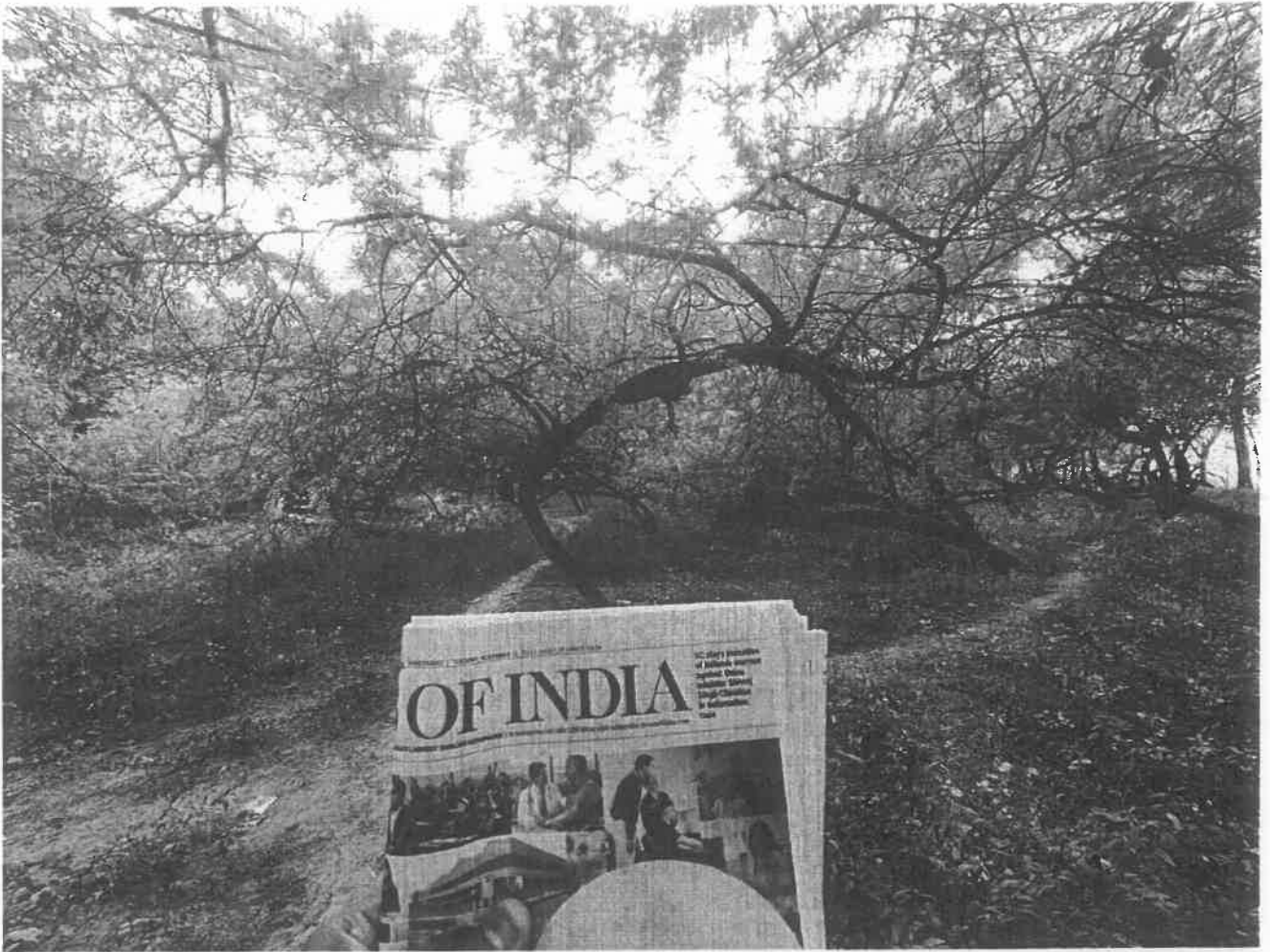

Manager (Airports & Helipad)

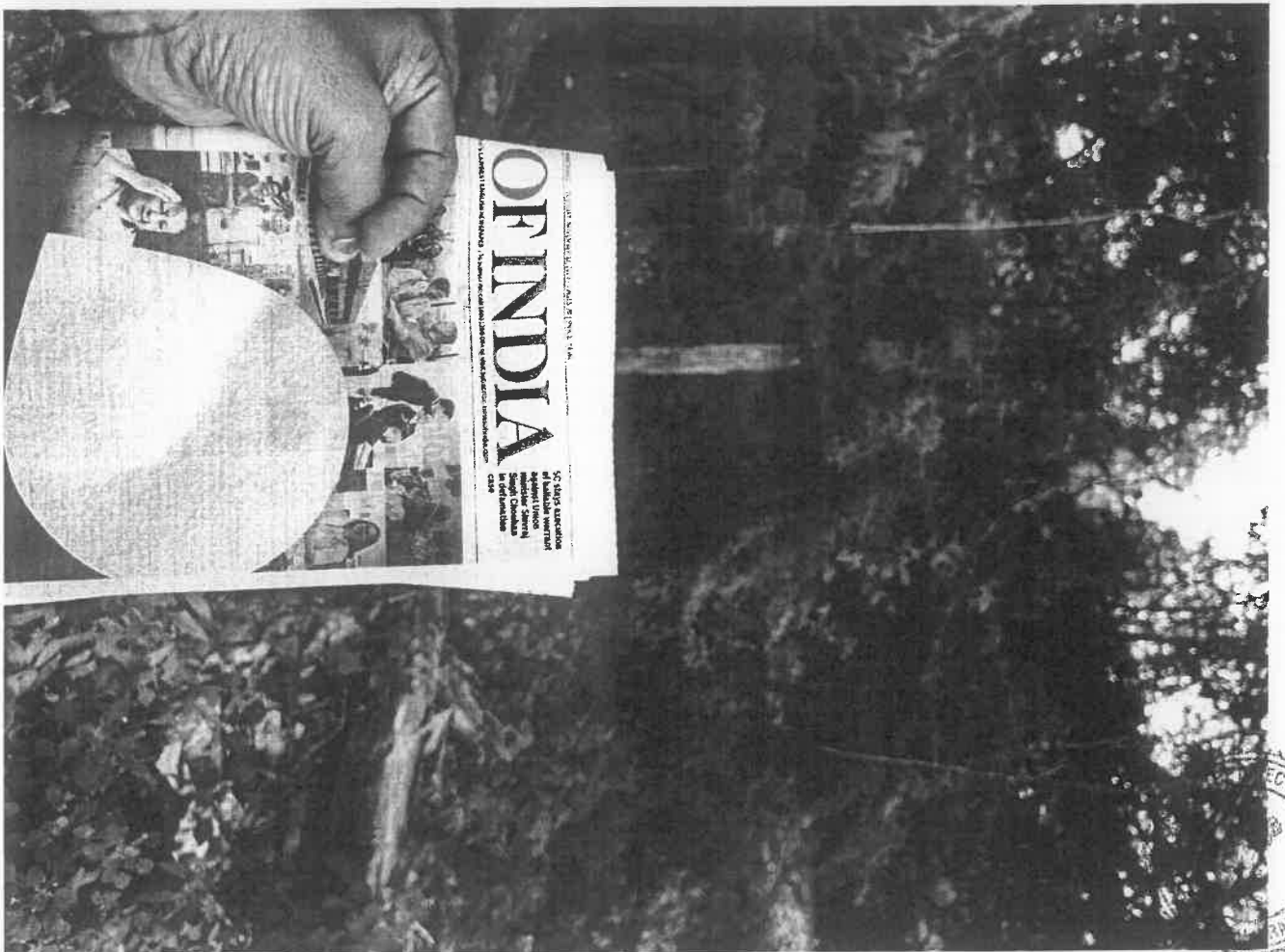
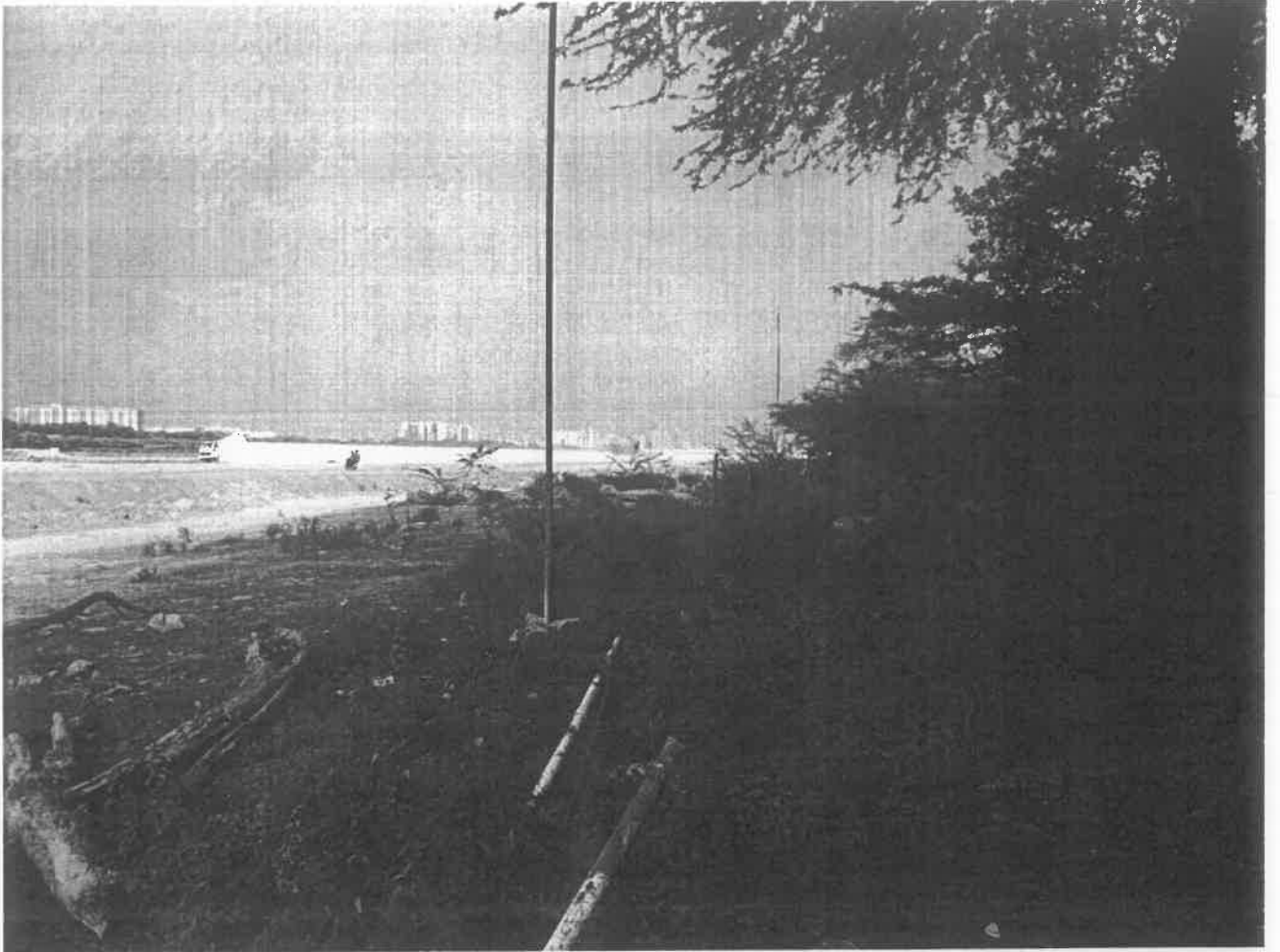


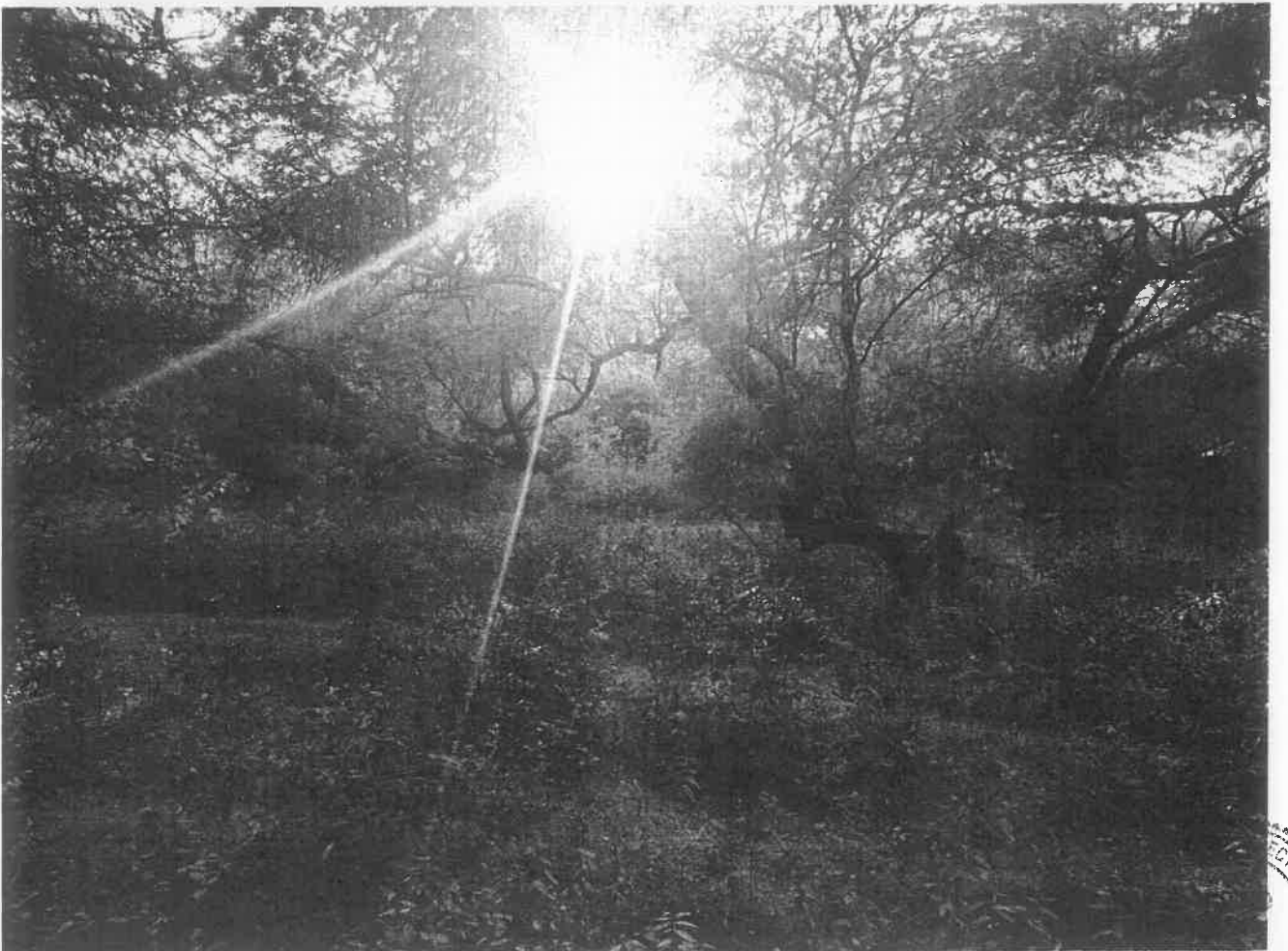










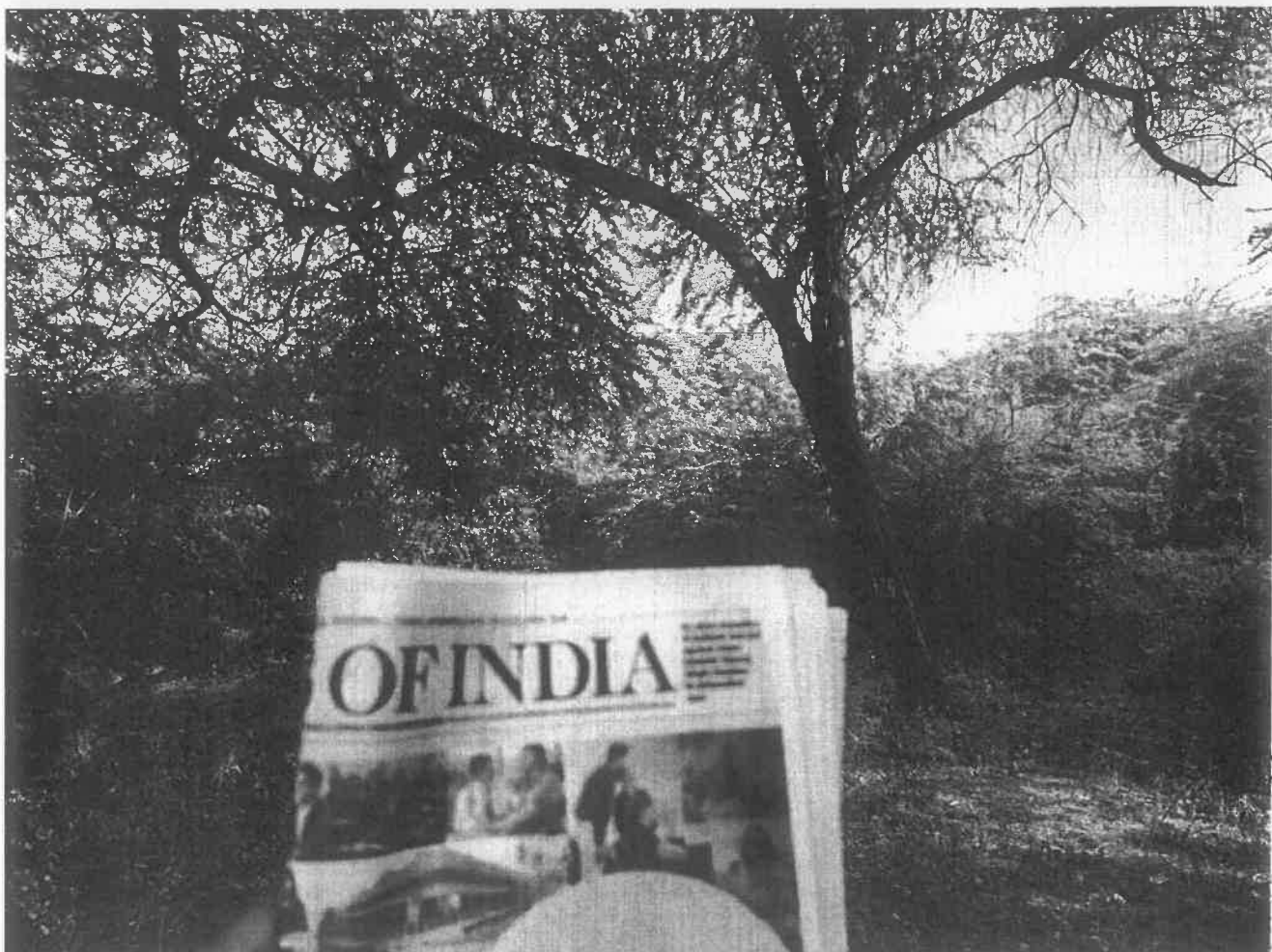




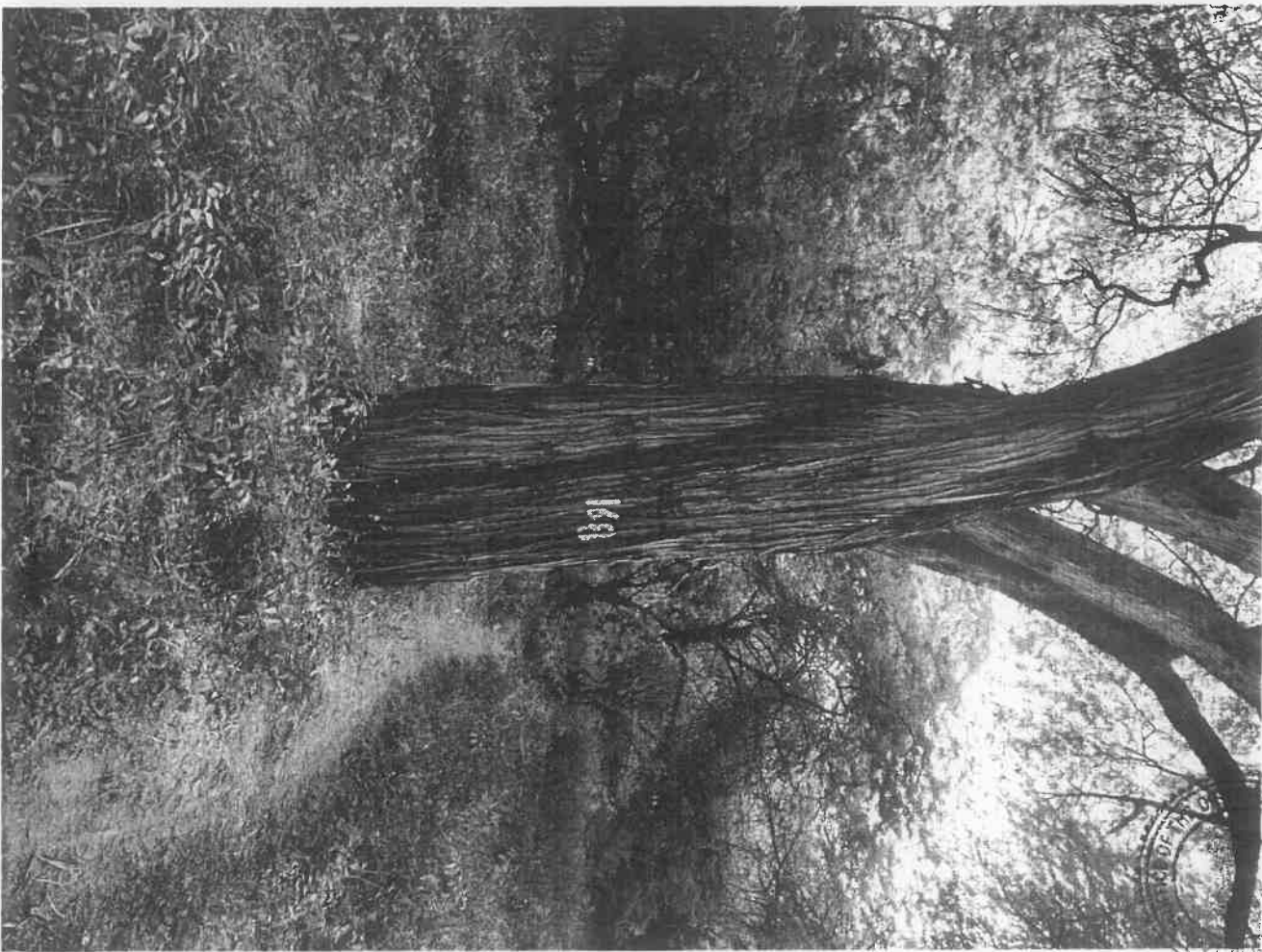






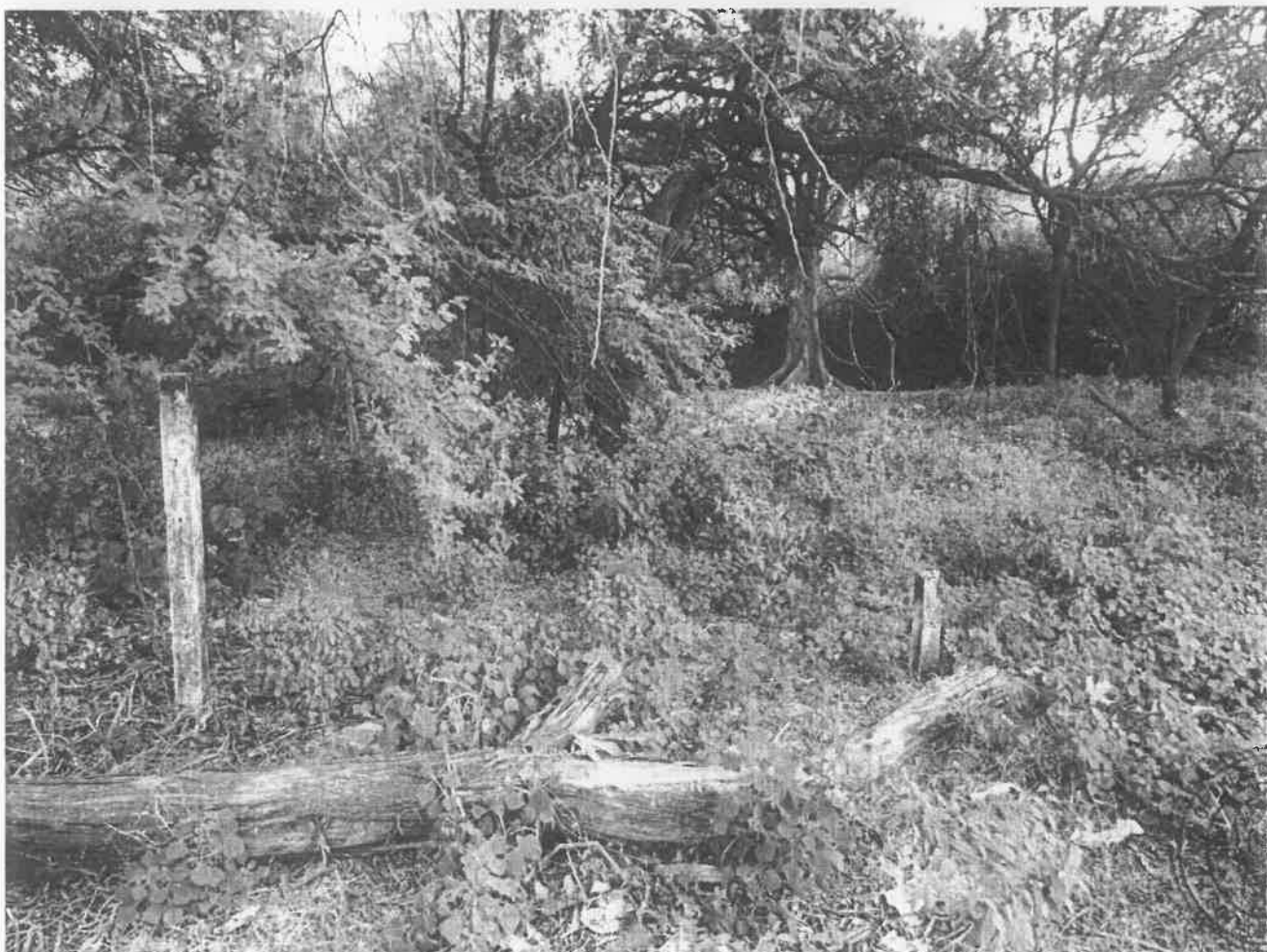


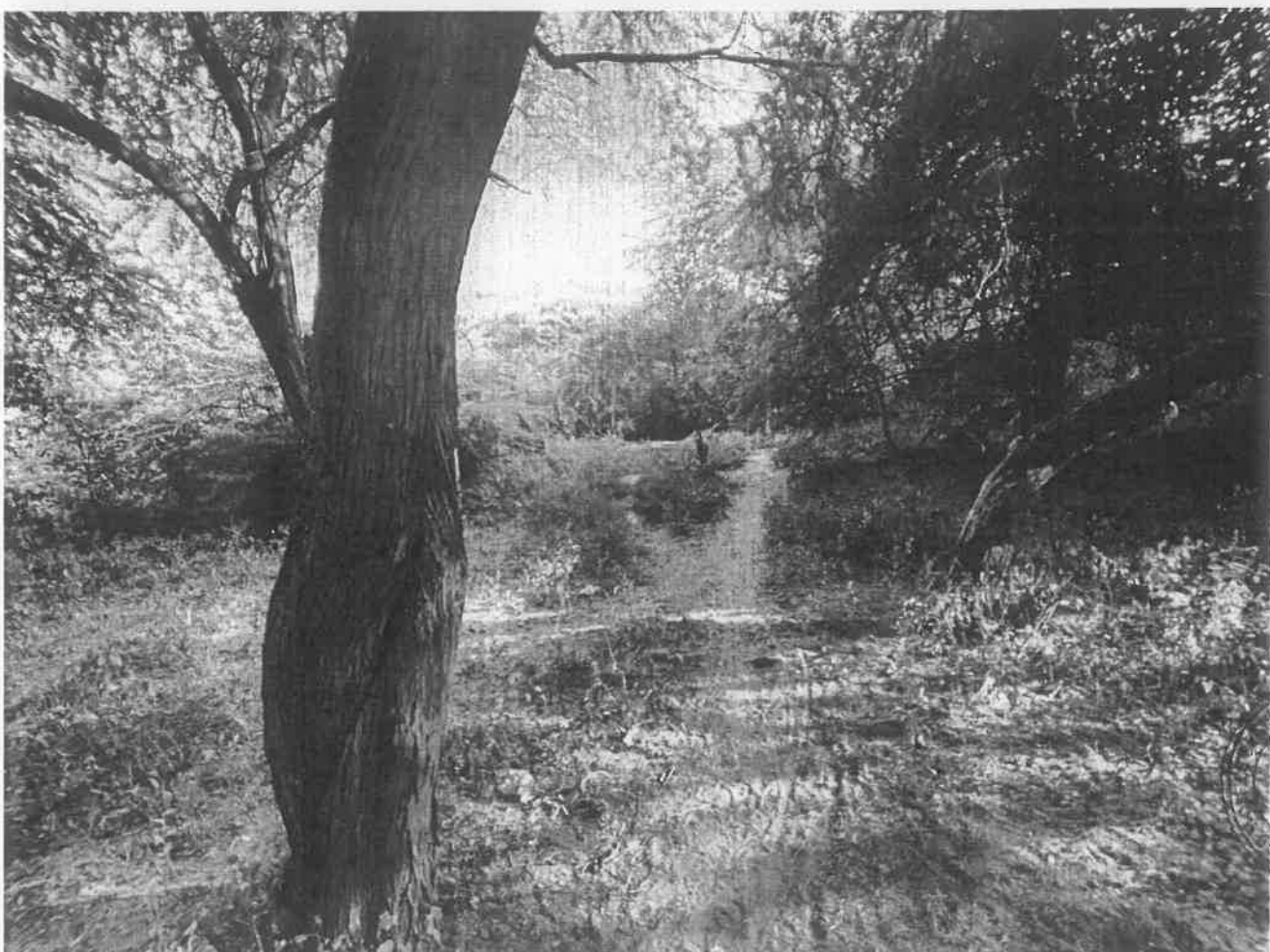


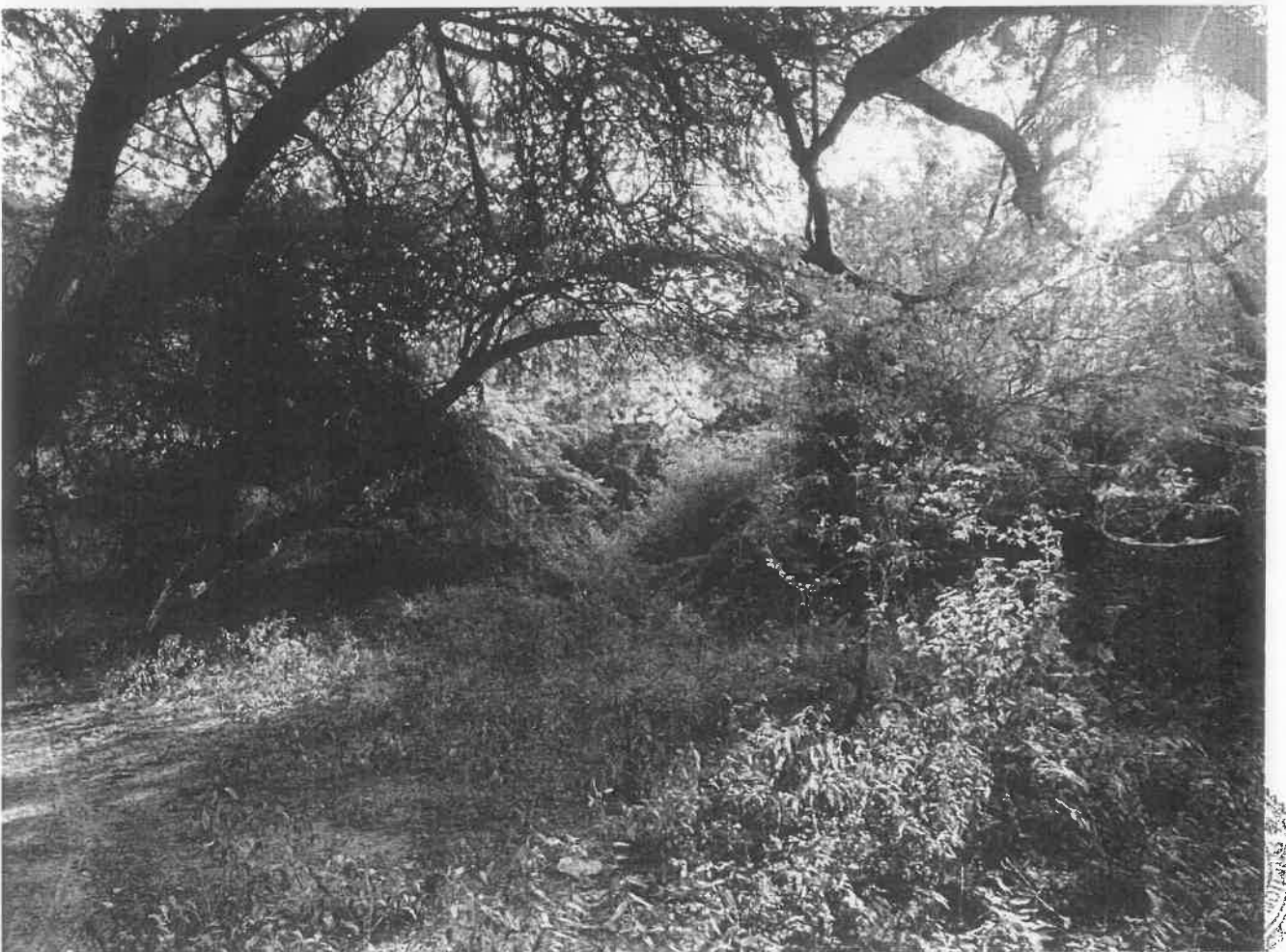


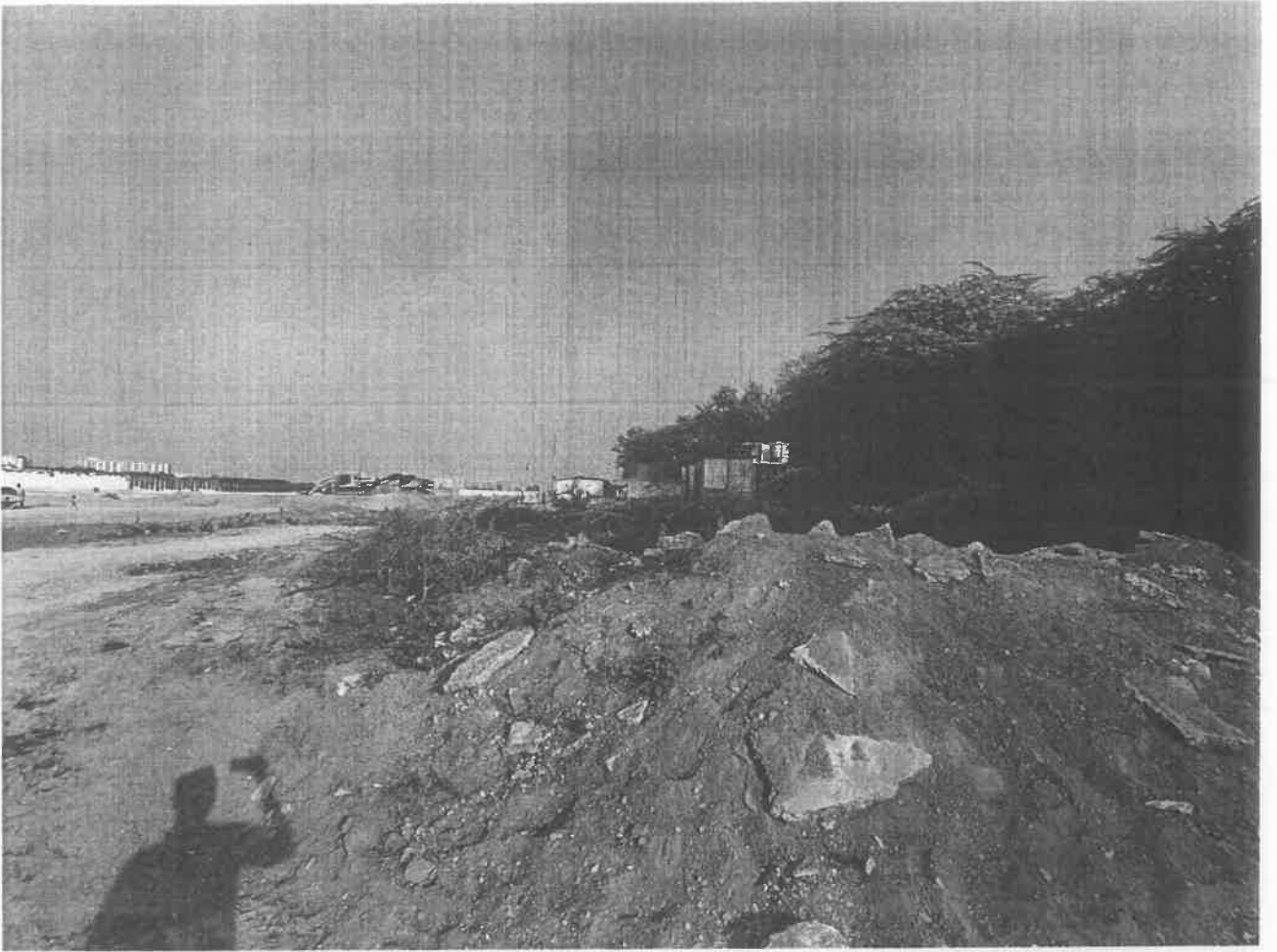






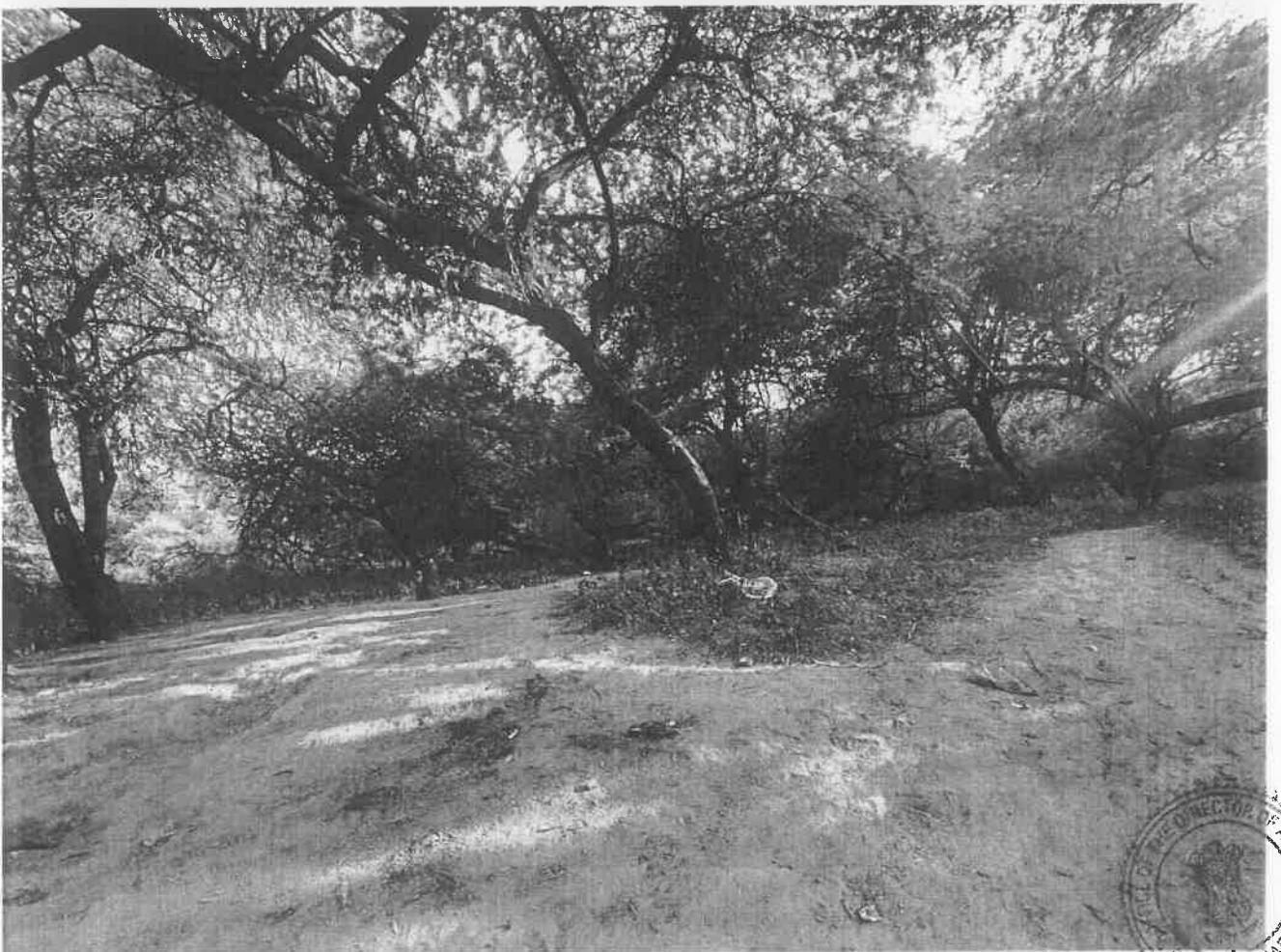


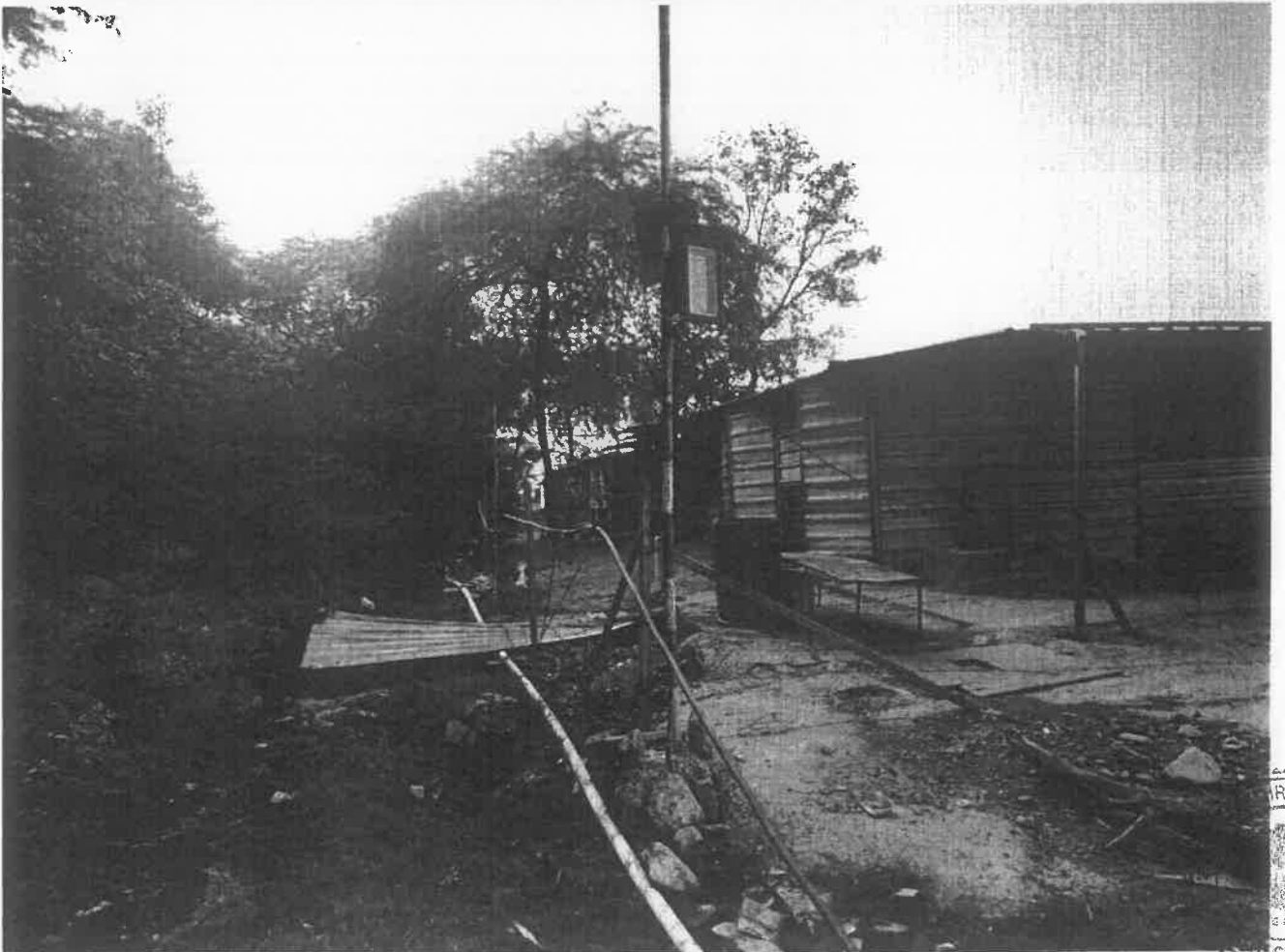














587



Office Bhatt and Co <office@bhattandco.in>

Affidavit in Reply by Respondent No. 5 of OA No. 61 of 2023 (NGT WZ)

1 message

Office Bhatt and Co <office@bhattandco.in>

Sat, Nov 16, 2024 at 6:55 PM

To: Ngt-Western Zone Bench Pune <punengtwzb@gmail.com>

Cc: "simranjit@ghvirk.com" <simranjit@ghvirk.com>, "fsc@enaindia.com" <fsc@enaindia.com>

Dear sir,

In above captioned matter we are filing our Affidavit in reply on behalf of Respondent No.5

PFA is the copy of the same.

Kind Regards,
Parth H Bhatt
Advocate

 **OA.61.2023 AFFIDAVIT IN REPLY R-5.pdf**
14806K